

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 444 OF 2023

IN THE MATTER OF:

**PARYAVARAN VIKASH SANGH
THROUGH PARMANAND RANA**

APPLICANT

VERSUS

STATE OF HARYANA & ORS.

RESPONDENT(S)

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Date: 03.07.2025

Filed By:

R. Khurana

Rahul Khurana Adv.
Counsel for R-5
The Haryana Water Resources (Conservation,
Regulation and Management) Authority
9811894060
rkhuranalegal@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 444 OF 2023

IN THE MATTER OF:

**PARYAVARAN VIKASH SANGH
THROUGH PARMANAND RANA**

APPLICANT

VERSUS

STATE OF HARYANA & ORS.

RESPONDENT(S)

**COMPLIANCE REPORT BY WAY OF AFFIDAVIT
REGARDING ILLEGAL GROUNDWATER
EXTRACTION BY CERTAIN PROJECT
PROONENTS IN GURUGRAM, IN COMPLIANCE
TO HON'BLE NGT, PB ORDER DATED 23.04.2025**



I, Keshni Anand Arora, IAS (Retd.) currently holding the position of Chairperson, Haryana Water Resources (Conservation, Regulation and Management) Authority do hereby solemnly affirm and states as under:

1. That deponent is well conversant with the facts and circumstances of the case and duly authorized to swear and affirm this affidavit on behalf of the Haryana Water Resource (Conservation, Regulation and Management) Authority.
2. That the present affidavit is being filed in compliance with the Hon'ble Tribunal's order dated 23.04.2025, passed in Original Application No. 444 of 2023, specifically in response to the observations regarding illegal groundwater extraction by certain Project Proponents in Gurgaon and the delay in taking effective action.

14

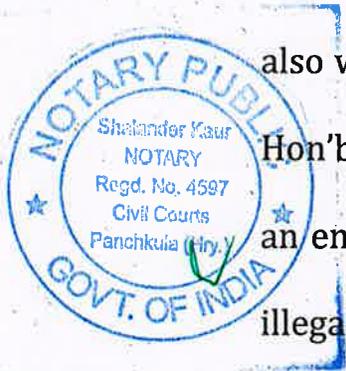
03 JUL 2025

3. That the Haryana Water Resource (Conservation, Regulation and Management) Authority takes serious note of the observations made by the Hon'ble Tribunal in its order dated 23.04.2025, particularly concerning the delay in taking action against illegal groundwater extraction.

4. Compliance with Para 3 -

In compliance with the direction in Para 3 of the aforementioned order, deponent firstly passed an order dated 28.04.2025 after giving the opportunity of personal hearing based on the illegal extraction observed/confirmed by the joint committee report dated 04.11.2023 and subsequent findings received from CTOs. The copy of the order dated 28.04.2025 and enquiry report are appended as **Annexure R-5/A**. It is further submitted that after the issuance of above order dated 28.04.2025 the Authority also imposed environmental compensation against the defaulting Project Proponents i.e. VS Real Projects, Ramprastha Promoters, Neocentra, BPTP complex) as per HWRA guidelines. The copy of the order of Environment compensation is appended as **Annexure R-5/B**. The deponent also wants to submit here that in compliance of the directions passed by the Hon'ble Tribunal vide its order dated 23.04.2025, the deponent conducted an enquiry to identify the officer(s) responsible for delaying action against illegal groundwater extraction and no one was found responsible from the side of HWRA. The detailed enquiry report is appended as **Annexure R-5/C**.

5. That it is imperative to mention here that the Authority while passing the above order dated 28.04.2025 has given directions to the Deputy Commissioner, Gurugram to seize the borewells present at the site of these project proponents. Further, deponent also issued a DO letter dated



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03 JUL 2025

14.05.2025 and letter dated 26.06.2025 to Deputy Commissioner, Gurugram for making compliance of orders mentioned supra.

6. That the Office of the Deputy Commissioner, Gurugram, vide its letter dated 30.06 2025, has submitted a comprehensive Action Taken Report, enclosing detailed reports from the Executive Engineer, GWS Division, Gurugram. The copy of the Action Taken Reports are appended as **Annexure R-5/D (Colly)**.
7. That the Haryana Water Resource (Conservation, Regulation and Management) Authority is fully committed to ensuring strict compliance with groundwater abstraction norms as per the HWRA Act, 2020, and the directions of this Hon'ble Tribunal. Further it is submitted that the continuous monitoring and enforcement drives will be undertaken to prevent illegal groundwater extraction in Gurugram and across the State.

PLACE

DATE

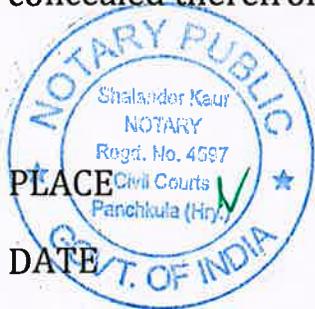
DEPONENT
(Keshni Anand Arora)
Chairperson

Haryana Water Resources Authority

VERIFICATION

It is verified that the contents of the above affidavit are true and correct to the best of my knowledge and belief, and no part of it is false and nothing material has been concealed therefrom.

concealed therefrom.



PLACE

DATE

ATTESTED

NOTARY PUBLIC
Civil Courts, Panchkula

DEPONENT

(Keshni Anand Arora)
Chairperson

Haryana Water Resources Authority

03 JUL 2025



HARYANA WATER RESOURCES AUTHORITY
Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula
Website: www.hwra.org.in

ORDER

Whereas, the applicant Parmanand Rana has filed O.A. No.444 of 2023 titled as Paryavaran Vikash Sangh in Hon'ble National Green Tribunal, Principal Bench, Delhi (herein after referred to as NGT) whereby contended that the respondents No.6 to 9 are drawing groundwater through unauthorized borewells and flushing water in the open area without provision of treatment facility, wherein, the Hon'ble NGT vide its order dated 26.07.2023 constituted a Joint Committee with the direction to visit the place and submit the factual and action taken report. In compliance of the above order the Joint Committee submitted the Joint Inspection report on 04.11.2023 whereby, violation of Environmental Norms by the project proponents have been reported and accordingly on 03.10.2024 after taking cognizance of the report submitted by the Joint Committee, the Hon'ble NGT in Para No.5 of its order directed the HWRA to seize the illegal borewells and impose penalty as Environmental Compensation against the projects proponents mentioned in Para No.4 of the said order. The operative part of the said order reads as under: -

"4. Further disclosure made by Joint Committee in another table is under:"

Sr. No.	Infrastructure projects	NOC for Dewatering	Action to be taken
1.	JOYVILLE SHAPOORJI HOUSING PVT. LTD.(SHAHPOORJI PALONJI), Sec 102, Gurugram	NOC Not obtained from CGWA/HWRA. Applied for NOC from HWRA on 28/07/2023	No abstraction is being carried out in the premises for dewatering activities at present as there is no construction activity at present. No tube well is present within or outside the complex
2.	Neocentra, Sec 103, Gurugram Near Dharampur village Haryana	Yes, but NOC was expired on 24.08.2023, date Not apply for renewal from HWRA	Two tube wells are present for dewatering purpose. It is recommended for sealing these two tube wells. As per NOC 120 m ³ /day is withdrawn for 194 days.
3.	VS REALPROJECTS PVT. LTD. SELFIE (AMB SQUARE), Sec 37 D, Gurugram	NOC Not available from CGWA/HWRA Not applied for NOC HWRA	One tube well and one sump well is present within the complex. Two tube wells which were electrified by the project proponent are present outside

[Handwritten signature]
Under Secretary
Haryana Water Resources Authority,
Panchkula



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			<i>the complex. These four structures need to be sealed</i>
4.	RAMPRASTHA PROMOTERS AND DEVELOPERS PVT.LTD, Sec 37 D, Gurugram	NOC Not available HWRA/CGWB Not applied for NOC HWRA	<i>One tube well and one sump is present within the complex. These need to be sealed.</i>
5.	BPTP complex	NOC has not been verified as there was no representative is present during the inspection	<i>There are 7 tube wells are present in the complex which need to be sealed if NOC is not obtained.</i>

5. Certain findings have also been recorded by Joint Committee in its report against some of the respondents and has concluded that the ground water quality in the area is highly saline (TDS is 12800 mg/l) the same is not used for drinking and domestic uses and water for drinking and domestic requirements is being supplied by GMDA. HWRA are authorised to seize the illegal tubewell and impose penalty as Environmental Compensation."

And whereas, in compliance of the above order dated 03.10.2024 passed by the Hon'ble NGT, the HWRA sought reports from the concerned Chief Technical Officers (herein after referred as CTOs) posted with HWRA and Technical Committee (TCC) of HWRA regarding these project proponents and it has been reported that the cases are pending for NOC for ground water including dewatering as they have raised some observations to the applications submitted with HWRA and the said project proponents have not removed the same which are pending at their end. After considering all the reports from the concerned CTOs, the Authority issued show cause notice dated 04.03.2025 to the project proponents mentioned from Sr. Nos. 2 to 5 of the aforementioned order for extraction of groundwater without valid NOC from CGWA/HWRA which is legal requirement for extracting groundwater in Haryana as per HWRA guidelines. Project at Sr. No 1 has already obtained the NOC for dewatering from the HWRA which is valid upto May, 2025 and nothing adverse has been reported against the said project by the Joint Committee in their report. It is pertinent to mention here that in response to the show cause notice, the Project Proponents at Sr. 2 and 5 submitted their replies. Since, some clarifications were required, as the proponents of these two projects had given in their replies that they have submitted applications for NOC with HWRA, however, from records it was found that the same are pending with observations at proponent's end. NOCs in such cases will only be granted after submission of the clarification and submission of requisite documents by the Project Proponents. Since, no response from two projects proponents at Sr no 3 and 4 was received, therefore, a reminder to show cause was issued on 09.04.2025, but no response was received. Thereafter, in the interest of

Y. S. Patel



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justice, before passing any order, a personal hearing on 28.04.2025 at 11:00 AM was granted vide letter dated 17.04.2025 to these projects proponents. It is also pertinent to mention here that one more reply dated 18.04.2025 was received on 21.04.2025 from project at Sr. No.3

During the personal hearing on 28.04.2025, the project proponents and concerned CTOs of HWRA were heard at length by this Authority wherein, project proponents assured that the observations pending at their end alongwith the requisite documents will be submitted within a day or two. It is worth mentioning here that project proponents have reiterated their version during personal hearing as replied by them in response to the show cause notice.

It is imperative to mention here that the Project Proponent at Sr. no 2 i.e. Neocentra did not come for personal hearing on 28.04.2025 but as per record, it was observed that they have applied for renewal of NOC on 22.09.2023 but correct impact assessment report is still pending. Besides the above, said project proponent is required to submit permission from the concerned Government office for disposal of dewatered water in the drain.

So far as, the Project Proponent at Sr. no 3 i.e. VS Realprojects Pvt.Ltd. is concerned, although application was submitted on 21.11.2023 but during the hearing, the said project proponent submitted that the application for abstraction of ground water was erroneously submitted, and now the application has been amended and resubmitted for dewatering purpose on 26.04.2025. Further, certificate of Consent to establish from HSPCB submitted by the said project has expired on 25.11.2021 and renewal thereof is yet to be submitted. Beside the above, project proponent is required to submit permission from the concerned Government office for disposal of dewatered water in the drain.

The Project Proponent at Sr. no 4 i.e. Ramaprastha Promoters and developers Pvt.Ltd submitted that application for dewatering was submitted on 07.11.2023. However, the application is pending due to non-submission of correct impact assessment report as well as other documents/information. They requested the Authority to grant some more time to submit the same. Moreover, project proponent is required to submit permission from the concerned Government office for disposal of dewatered water in the drain.

It is also pertinent to mention here that the project at Sr. No.5 i.e. BPTP has vehemently submitted that they are not a party among the 9 Respondents before the Hon'ble NGT in the petition filed by the applicant and filed an affidavit wherein *inter-alia* they have denied all allegations of dewatering activities. Whereas, as per report of the Joint Committee, there were 7 tube wells present in the complex and dewatering activity observed by joint committee with specific observation that '**No sewage connection has been provided to the unit and treated water is used within the unit premises of the unit for gardening/ flushing etc.**' Since, no conclusive proof

Y. J. J.



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has been given by the said project proponent qua the dismantling of the 7 tube wells present at the site, hence, Authority is not convinced with the contentions raised by them and it is construed that the process of the dewatering is continuing. The Authority also noticed from the record that besides not submitting complete application with requisite documents including Impact Assessment Report, there has been substantial variation in the quantum of dewatering and number of abstraction structures required from time to time. It is also relevant to mention here that the correct impact assessment report has been submitted by the BPTP only on 26.04.2025. However, project proponent is yet to submit permission from the concerned Government office for disposal of dewatered water in the drain.

It is, therefore, expedient in the public interest to decide this issue as directed by Hon'ble NGT, as aforesaid. The Authority has gone through the entire record along with the reports submitted by CTOs and the Joint Committee report submitted before the Hon'ble Bench of NGT. The Authority is also of this considered view that the replies filed by the project proponents do not justify their delay, as no plausible explanation has been given by the Project Proponents regarding the delay to clear the observations recorded by the CTOs for NOC and they have been non-compliant especially w.r.t. required impact assessment report and submission of requisite documents. Moreover, they are extracting groundwater/dewatering without permission at their respective sites. Hence, these projects are liable for the Environmental Compensation as per the Notification No.106/N/LA/HWRA/2022 dated 17 March, 2022. Therefore, Tariff Committee is hereby directed to calculate the amount of Environment Compensation so that the same be imposed on these project proponents for their defaults.

Further, the project proponents are still non-compliant and are yet to complete the requisite documents despite a lot of effort by HWRA. Since the delay is deliberate and applications are still pending for NOC which has not been accorded, directions are hereby issued to Deputy Commissioner Gurugram to seize the borewells as well as reported sump wells existing at the site of above project proponents at Sr. No 02 to 05 forthwith without any delay till the issuance of NOC by HWRA after their fulfilling the requisite clarification/documents.

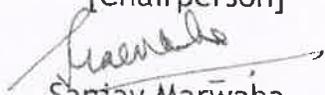
Order accordingly.

28.04.2025


Under Secretary
Haryana Water Resources Authority.
Panchkula


Keshni Anand Arora

[Chairperson]


Sanjay Marwaha

[Member]


Rakesh Kumar

[Member]

The Haryana Water Resources
(Conservation, Regulation and
Management) Authority,
Panchkula



हरियाणा जल संसाधन
(संरक्षण, विनियमन और
प्रबंधन) प्राधिकरण, पंचकूला।

From

The Chairperson
Haryana Water Resource Authority,
Rear Building of HSVP, 3rd Floor,
Sector-6, Panchkula.
Phone No.0172-2992114

To

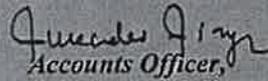
M/s Neo Centra By Ocimum Estates Pvt Ltd.,
1205, 12th Floor, Tower-B, Signature Towers
Gurugram Haryana-122001
Ph- 09910422299, 0124-4066000
Email- es@neodevelopers.com, sales@neocentra.in

No. HWRA/Tariff/2025/2317
Dated :27/06/2025

Subject: Environment Compensation.

Kindly refer to Haryana Water Resources Authority order dated 28.04.2025 (copy enclosed). The Notification about Environment Compensation dated 17.03.2022 is also attached.

You are therefore directed to make the payment of **Rs.44,28,000/- (Rupees Forty Four Lakh Twenty Eight Thousand Only)** towards Environment Compensation through your login account on web portal of the Authority i.e. www.hwra.org.in on which it is being reflected. In case of failure to do so coercive action should be initiated against you.


Accounts Officer,
for Chairperson, HWRA
Panchkula.

CC:

1. The PS to W/Chairperson for her kind information please.
2. The IT-Cell, for to do the needful at the earliest.


Under Secretary,
Haryana Water Resources Authority,
Panchkula



From

The Chairperson
Haryana Water Resource Authority,
Rear Building of HSVP, 3rd Floor,
Sector-6, Panchkula.
Phone No.0172-2992114

To

M/s Ramprastha Promoters and Developers Pvt Ltd.
Group Housing Project Primera,
Plot No.-114 Sector-44, Gurgaon, Haryana-12202,
Ph- 08800404422,
Email- randir.singh@ramprastha.com, rera@ramprastha.com

No. HWRA/Tariff/2025/2319
Dated : 27/06/2025

Subject: Environment Compensation.

Kindly refer to Haryana Water Resources Authority order dated 28.04.2025 (copy enclosed). The Notification about Environment Compensation dated 17.03.2022 is also attached.

You are therefore directed to make the payment of **Rs. 1,10,22,060/- (Rupees One Crore Ten Lakh Twenty Two Thousand & Sixty Only)** towards Environment Compensation through your login account on web portal of the Authority i.e. www.hwra.org.in on which it is being reflected. In case of failure to do so coercive action should be initiated against you.

Julender Singh
Accounts Officer,
for Chairperson, HWRA
Panchkula.

CC:

1. The PS to W/Chairperson for her kind information please.
2. The IT-Cell, for to do the needful at the earliest.



From

The Chairperson
Haryana Water Resource Authority,
Rear Building of HSVP, 3rd Floor,
Sector-6, Panchkula.
Phone No.0172-2992114

To

M/s Countrywide Promoters Pvt Ltd
OT-14, 3rd Floor, Next Door, Parklands,
Sector-76, Faridabad-121004, Haryana
Ph- 09810810516, 120-4492650
Email- devendra1.kumar@bptp.com, customer-care@bptp.com

No. HWRA/Tariff/2025/2318
Dated : 27/06/2025

Subject: Environment Compensation.

Kindly refer to Haryana Water Resources Authority order dated 28.04.2025 (copy enclosed). The Notification about Environment Compensation dated 17.03.2022 is also attached.

You are therefore directed to make the payment of **Rs. 2,11,95,216/- (Rupees Two Crore Eleven Lakh Ninety Five Thousand Two Hundred & Sixteen Only)** towards Environment Compensation through your login account on web portal of the Authority i.e. www.hwra.org.in on which it is being reflected. In case of failure to do so coercive action should be initiated against you.

J. Manoj Singh
Accounts Officer,
for Chairperson, HWRA
Panchkula.

CC:

1. The PS to W/Chairperson for her kind information please.
2. The IT-Cell, for to do the needful at the earliest.



From

The Chairperson
Haryana Water Resource Authority,
Rear Building of HSVP, 3rd Floor,
Sector-6, Panchkula.
Phone No.0172-2992114

To

M/s Commercial Colony Project by V S Realprojects Pvt Ltd
B-76, First Floor, Defence Colony, New Delhi
Ph-09811533566, Email- sunil@ambgroup.in, amb@ambgroup.in

No. HWRA/Tariff/2025/2320
Dated :27/06/2025

Subject: Environment Compensation.

Kindly refer to Haryana Water Resources Authority order dated 28.04.2025 (copy enclosed). The Notification about Environment Compensation dated 17.03.2022 is also attached.

You are therefore directed to make the payment of Rs.1,21,85,880/- **(Rupees One Crore Twenty One Lakh Eighty Five Thousand Eight Hundred & Eighty Only)** towards Environment Compensation through your login account on web portal of the Authority i.e. www.hwra.org.in on which it is being reflected. In case of failure to do so coercive action should be initiated against you.

Prender Singh
Accounts Officer,
for Chairperson, HWRA
Panchkula.

CC:

1. The PS to W/Chairperson for her kind information please.
2. The IT-Cell, for to do the needful at the earliest.

[Signature]
Under Secretary
Haryana Water Resources Authority,
Panchkula

From

The Chairperson,
Haryana Water Resources Authority,
Panchkula.

To

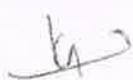
The Registrar,
National Green Tribunal (Principal Bench),
Faridkot House, Copernicus Marg,
New Delhi - 110 001,
judicial-ngt@gov.in.

D. No. 2077/2025/HWRA

Dt. 05.06.2025

Subject: Enquiry Report in compliance of the order dated 23.04.2025 in Original Application No. 444/2023 titled as Paryavaran Vikash Sangh Through Parmanand Rana versus State of Haryana & Ors.

Kindly find enclosed here with the Enquiry Report containing Page No. 1 to 145 with all the relevant documents available on record and produced before me during the Enquiry Proceedings. The undersigned and the Members, HWRA has the highest regard for the Hon'ble Tribunal and even cannot dream of disobeying the orders passed by the Hon'ble Tribunal. It is most respectfully submitted that the delay, if any, has been occurred due to the procedural and administrative reasons, and the same is neither intentional nor deliberate. The delay has occurred at the end of the project proponents who have been non-complaint and failed to obtain the NOC/permission by not submitting the essential documents despite efforts made by the concerned from time to time. HWRA has taken the action as per Rules, Regulations and Guidelines as the project proponents had already applied with prescribed fee/penalty, so strict action could not be taken earlier. However, after receipt of the orders by the Hon'ble NGT, the Environmental Compensation has been imposed along with seizing of the borewells as well as reported sump wells existing at the site of the project


Under Secretary
Haryana Water Resources Authority.

proponents in question. However, unqualified apology is hereby tendered for any Act or omission.

Encl: As above.



Keshni Anand Arora, IAS (Retd.)
Chairperson-cum-Enquiry Officer



ENQUIRY REPORT IN THE MATTER OF
ORIGINAL APPLICATION NO.444 OF 2023

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Keshni Anand Arora, IAS (Retd.)
Chairperson-cum-Enquiry Officer



ENQUIRY REPORT

Subject: Enquiry Report in compliance of the orders dated 23.04.2025 in Original Application No. 444/2023 titled as Paryavaran Vikash Sangh Through Parmanand Rana versus State of Haryana & Ors.

The Hon'ble National Green Tribunal Principal Bench, New Delhi vide its orders dated 23.04.2025 in the subject cited case, directed the undersigned to conduct an Enquiry and find out the officer concerned responsible for delaying action and take appropriate action against the said officer for permitting illegal extraction of groundwater due to dereliction of his duties or for any other unknown reasons. The operative part of the order dated 23.04.2025 is reproduced below:

3. Thus, in the circumstances of the case, we direct the Chairperson the Haryana Water Resource (Conservation, Regulation and Management) Authority, who is of the rank of Additional Chief Secretary to Government of Haryana, to hold an enquiry and find out the officer concerned responsible for delaying action and take appropriate action against the said officer for permitting illegal extraction of ground water due to dereliction of his duties or for any other unknown reason.

4. Respondent Authorities are expected at least to take action keeping in view the observations made above within one week and submit a report within four weeks.

Thus, in compliance of the directions mentioned supra undersigned issued the notices to all the Chief Technical Officers, Administration Branch and Legal Branch of HWRA to explain their position

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for the purpose mentioned in above order. The Copy of the Notice is appended herewith as R-1. Upon receipt of the notice, all concerned officers appeared before me on 05.05.2025, 06.05.2025 and 07.05.2025. It is pertinent to mention here that during the hearing, they submitted their replies and the same are taken on record. The Copies of the replies are appended herewith as R-2 to R-6.

It is apposite to mention here that Haryana Water Resources Authority (herein after referred to as HWRA) is a statutory body for conservation, management and regulation of water resources i.e. ground water and surface water within the State of Haryana for ensuring the judicious, equitable and sustainable utilization, management, regulation thereof and to fix the rates for use of water and for matters connected therewith or incidental thereto including imposing environmental compensation in case of violation. As per the prescribed Policy Guidelines, Haryana based Project Proponents drawing or proposing to draw groundwater or required to undertake dewatering, are required to file online applications on HWRA portal for the permission for abstraction of groundwater. In cases of dewatering of groundwater, the applicants along with the applications, are required to submit the Impact Assessment Report prepared by an accredited Consultant as per the prescribed format describing groundwater conditions, quantum of dewatering, dewatering plan, impact of dewatering, utilization/disposal of dewatered water etc.

After receipt of online applications on HWRA portal, these are scrutinized by the Chief Technical Officers (CTOs) & the Impact Assessment Reports are examined by an Impact Assessment Report Review Committee. On the basis of their scrutiny, applicants are informed about deficiencies/ shortcomings if any, to remove the said given opportunity to complete the

deficiencies/shortcomings. As per the procedure being followed, applicants are supposed to submit such required documents/information within 15 days from the date on which deficiencies/shortcoming are conveyed to the applicant. After completion of scrutiny, applications are forwarded to a Technical Coordination Committee (TCC). The TCC after going into details of each case recommended the application to the Authority HWRA for final decision regarding permission for NOC.

After perusal of the record and replies presented before the undersigned through concerned officers/officials, who dealt the present case at various levels the relevant points are as under: -

A complaint dated 17.04.2023 was filed by one Sh. Parmanand Rana, Member, Pryavaran Vikas Sangh, Haryana, Plot No. 532 Village Bajkhera, Tehsil and District Gurugram on CM Window portal regarding illegal water extraction/ dewatering. As per procedure the complaint was sent to Deputy Commissioner, Gurugram vide letter No. Complaint/HWRA/2023/1017 dated 08.05.2023 for enquiry. In that reference, an Enquiry report in the matter was received from Executive Engineer GWS Division, Gurugram vide letter No. 1771-72/30G dated 14.06.2023. After receipt of enquiry report, HWRA issued Show Cause Notice No. 442/HWRA/2023/2070 dated 20.07.2023 and No. 443/HWRA/2023/ 2071 dated 20.07.2023 to Shapoorji Pallonji, Sector-102, Gurugram and AMB Selfic Square (now VS Real Projects Pvt. Ltd.) and Ramprashtha, Sector-37-D, Gurugram respectively.

In compliance of the Show Cause Notices, both the firms did not submit any reply. Thereafter, both the firms were called for hearing on 11.10.2023 before the Authority vide Notice dated 06.09.2023. On the fixed date of hearing i.e. 11.10.2023, no one was present on behalf of both the

firms. Thereafter, the matter was adjourned for 22.11.2023. On 22.11.2023, Sh. Manish Verma, AGM Project, AMB Selfic Square (now VS Real Projects Pvt. Ltd.) appeared before the Authority and submitted relevant documents in which he had stated that the firm had already applied in the name of M/s V S Real Projects Private Limited. Accordingly, his case was disposed of on 22.11.2023.

The firm namely M/s Shapoorji Pallonji, Sector-102, Gurugram failed to appear before the Authority on 22.11.2023. However, the matter was further adjourned for 31.01.2024. The advocate namely Sh. Bhavpreet S. Dhatt on behalf of firm appeared on 31.01.2024 before the Authority and submitted that he would submit formal reply on the next date of hearing. The matter was further fixed for hearing on 20.03.2024 and the respondent firm submitted that they had already applied for NOC vide application No. HWRA/INF/N/2023/580 dated 28.07.2023 and which is under process. Thereafter, the firm had obtained NOC for 10 number borewells for de-watering purpose which was valid upto 19.05.2025. The matter was again listed for hearing on 02.04.2025, in which the respondent firm had submitted an undertaking that the dewatering activity shall be closed on or before 19th May, 2025. The firm has been called on 04.06.2025 for submitting the status report.

In addition to above, upon receiving the report of the Joint Committee dated 04.11.2023 which was received through email dated 05.04.2024 from Regional Officer, Haryana State Pollution Control Board, Gurugram Region (North) in HWRA office, the matters were immediately taken up by the Authority in respect of the following project proponents: -

Sr. No	Infrastructure projects
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1.	M/s Joyville Shapoorji Housing Pvt. Ltd. (Shahpoorji Pallonji) Sector-102, Gurugram.
2.	M/s Neocentra, Sector-103, Gurugram Near Dharampur Village Haryana
3.	M/s VS Realprojects Pvt. Ltd. SELFIE (Earlier AMB SQUARE), Sec 37 D, Gurugram
4.	M/s Ramprastha Promoters and Developers Pvt. Ltd., Sec 37 D, Gurugram
5.	M/s BPTP Complex.

It is pertinent to mention here that since the cases of project proponents at Sr. Nos. 1, 3 & 4 had already applied before the Authority for NOC by the Authority, therefore, on 30.04.2024 the reports of application status of projects at Sr. Nos. 2 & 5 were asked from the IT Cell (HWRA). The report was received on 02.05.2024 wherein IT Cell made disclosure that there is no details of the application of the agency at Sr.No.5 i.e. M/s BPTP.

After receiving the orders dated 03.10.2024 from the Hon'ble National Green Tribunal, Haryana Water Resources Authority being statutory body, established by Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, inherently bound by the rules and regulations framed thereunder. So, latest reports were again sought from all the CTOs and it was found that these project proponents had applied for NOC but were lacking to complete the documents required for the purpose or incomplete documents were submitted, some documents/reports were found to be old. One of the application was filed for seeking permission for abstraction of groundwater for domestic use instead of dewatering which was further modified by the applicant himself on 26.04.2025 only. Therefore, required data/information & latest/correct Impact Assessment Reports were asked from the applicants so that further action regarding finalization of NOC/permission be taken accordingly.





As per order dated 03.10.2024 of Hon'ble NGT Show Cause Notices were issued on 04.03.2025 to the four project proponents, details of which is given hereinafter:-

Sr. No.	Infrastructure projects
1.	M/s Neocentra, Sector-103, Gurugram Near Dharampur Village Haryana
2.	M/s VS REALPROJECTS PVT. LTD. SELFIE (AMB SQUARE), Sec 37 D, Gurugram
3.	M/s RAMPRASTHA PROMOTERS AND DEVELOPERS PVT.LTD, Sec 37 D, Gurugram
4.	M/s BPTP complex.

The details of submission of applications on the portal of HWRA by the project proponents are as under: -

Sr. No.	Infrastructure projects	Date of submission of application on HWRA portal for dewatering activity.	Remarks
1.	M/s Neocentra, Sector-103, Gurugram Near Dharampur Village Haryana	Applied for renewal of NOC on 22.09.2023. Applied after expiry of already issued NOC so the benefit of half fee not granted. The application submitted with full fee i.e. Rs. 1.50 Lac.	First NOC issued for the period 21.01.2022 to 10.08.2022. Second NOC issued for the period 10.02.2023 to 24.08.2023. The project proponent has not submitted permission from the GMDA for disposal of dewatered water in the drain. However, other documents have been submitted. Hence, no NOC for current period has been issued till date.

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2.	M/s VS Realprojects Pvt. Ltd. Selfie (AMB Square), Sec 37 D, Gurugram	Applied on 21.11.2023. Amended application received on 26.04.2025. Application filed with penalty of Rs.1.00 Lac (total Rs.2.50 Lacs)	The project proponent has not submitted permission from the GMDA for disposal of dewatered water in the drain and validity of Certificate of CTE has expired on 25.11.2021, renewal thereof is yet to be submitted. However, other documents have been submitted. Hence, no NOC for current period has been issued till date.
3.	M/s Ramprastha Promoters and Developers Pvt. Ltd., Sec 37 D, Gurugram	Applied on 07.11.2023. Applied with proposed dewatering and paid fee Rs.1.50 Lac.	The project proponent has not submitted permission from the GMDA for disposal of dewatered water in the drain. However, other documents have been submitted. Hence, no NOC for current period has been issued till date.
4.	M/s BPTP complex. (now Countrywide Promoters Pvt. Ltd.)	Applied in the name of Countrywide Promoter limited with penalty of Rs.1.00 Lac. (total Rs.2.50 lacs).	The project proponent has not submitted permission from the GMDA for disposal of dewatered water in the drain. However, other documents have been submitted. Hence, no




			NOC for current period has been issued till date.
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It is also relevant to mention here that as per recommendation of the Joint Committee, there is no violation by the project proponent M/s Joyville Shapoorji Housing Pvt. Ltd. (Shahpoor Ji Palonji), Sec. 102, Gurugram. Hence, Show Cause Notices were issued to the remaining four project proponents. In reply to the Show Cause Notices, the project proponents submitted their replies.

On perusal of record, it was found that the applications were pending with observations and NOC could only be granted after submission of the clarification and submission of requisite documents by the Project Proponents as per the procedure being followed, before passing any order, a personal hearing was required to be given in the interest of justice. The hearing was afforded on 28.04.2025 vide letter dated 17.04.2025.

As per the record and reply by the CTOs, since the project proponents had applied before the Authority for the NOC and the same was pending for consideration since long time, therefore, action could not be taken without granting them personal hearing.

The project proponents mentioned at Sr. No.02 to 04 called for hearing on 28.04.2025 and they appeared for hearing during the course of hearing they assured that they will complete the required documents immediately. No one from Sr. No.1 i.e. M/s Neocentra appeared for personal hearing, however, their application for renewal of NOC was available on the portal of HWRA which was under process.

Regarding the Project Proponent at Sr. no 2 i.e. M/s VS Real projects Pvt. Ltd., it is pertinent to mention here that application was submitted on 21.11.2023 but said project proponent sought amendment in

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the application for abstraction of groundwater as the same was applied by them erroneously. The application was amended by the applicant himself on 26.04.2025 and resubmitted for dewatering purpose. Further, validity of the certificate of Consent to Establish from HSPCB submitted by the said project had expired on 25.11.2021 and renewal thereof is yet to be submitted. Beside the above, project proponent was required to submit permission from the concerned Government offices for disposal of dewatered water in the drain.

The Project Proponent at Sr. no 3 i.e. M/s Ramprastha Promoters and Developers Pvt. Ltd. submitted its application for dewatering on 07.11.2023. However, the application was pending due to non-submission of correct proper Impact Assessment Report along with other documents/information. The applicant requested the Authority to grant some more time to submit the same. Moreover, project proponent was required to submit permission from the concerned Government offices for disposal of dewatered water in the drain.

The project at Sr. No.4 i.e. M/s BPTP Ltd. (now Countrywide Promoters Pvt. Ltd.) in the reply to the Show Cause Notice available on record, has submitted that they are not a party among the 9 respondents before the Hon'ble National Green Tribunal in the Original Application no 444 of 2023 and submitted an affidavit wherein inter-alia they have denied all allegations of dewatering activities. Whereas, as per report of the Joint Committee, there were 7 number tube wells present in the complex and dewatering activity was observed by Joint Committee with specific observation that 'No sewage connection has been provided to the unit and treated water is used within the unit premises of the unit for gardening/flushing etc.' Since, no conclusive proof had been given by the said project



proponent qua the dismantling of the 7 number tubewells present at the site, hence, Authority was not convinced with the contentions raised by them. BPTP Ltd. filed application on 09.11.2023 in the name of **Countrywide Promoters Pvt. Ltd.** but besides not submitting complete application along with requisite documents including correct/proper Impact Assessment Report, there has been substantial variation in the quantum of dewatering and number of abstraction structure required, from time to time. Due to submission of incomplete application, applicant was afforded 17 opportunities in writing on various dates to provide the requisite documents/information. Due to non-furnishing of timely response/reply, reminders through online mode were also issued to the applicant 12 times. The applicant himself admitted vide letter dated 24.04.2025 that due to lack of knowledge of their Consultant, their application was incomplete and observations raised by HWRA could not be cleared. It is also relevant to mention here that as per record, the correct/proper Impact Assessment Report was submitted by the BPTP (**Countrywide Promoters Pvt. Ltd.**) only on 26.04.2025. As the application submitted was incomplete and due to non-submission of permission from concerned Govt. Offices for disposal of dewatering water in the drains, therefore, NOC could not be processed.

At present, the status of application of the above project proponents is pending for want of essential documents which are to be submitted by the above named four project proponents. Hence, no NOC/permission has been issued in favour of the above projects so far.

Since, the replies of the project proponents were found unsatisfactory. So, after granting them opportunity of personal hearing on 28.04.2025 and to the concerned CTOs of HWRA, who were heard at length by this Authority, the orders to impose Environmental Compensation along

with seizing of the borewells as well as reported sump wells existing at the site of the project proponents in question were ordered. The Environmental Compensation has been calculated by taking into consideration of the operating of illegal groundwater extraction on the sites of project proponents, the details of which is as under: -

Sr. No.	Infrastructure projects	Status of NOC	Environment Compensation
1.	Neocentra, Sector-103, Gurugram Near Dharampur village Haryana	Response/reply to objections were not received from unit.	Rs.44,28,000/-
2.	VS Realprojects Pvt. Ltd. Selfie (AMB Square), Sec 37 D, Gurugram	Response/reply to objections were not received from unit.	Rs.1,21,85,880/-
3.	Ramprastha Promoters and Developers Pvt. Ltd, Sec 37 D, Gurugram	Response/reply to objections were not received from unit.	Rs.1,10,22,060/-
4.	BPTP complex (now Countrywide Promoters Pvt. Ltd.)	Response/reply to objections were not received from unit.	Rs.2,11,95,216/-

The delay was attributable to the Project Proponents as the said Project Proponents did not pay any heed and failed to submit essential requisite documents required for issuance of NOC. In the present enquiry, the undersigned has concluded that there is no dereliction of duty of any officer/official of HWRA. Further, it is important to mention here that on 22.04.2025, reply by way of affidavit was filed by Chief Executive Officer, HWRA stating therein the position regarding the process which HWRA adopted to examine the matter such as show cause notice, reminder and personal hearing being statutory body, established by Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, inherently bound by the rules and regulations framed thereunder.

HWRA has issued 1702 show cause notices to the various units/firms situated in the State of Haryana in which 490 decided/disposed




of, in which 106 borewells/tubewells have been dismantled/sealed upto 31.05.2025.

It is also relevant to mention here that there is no dereliction of duty of any officer/official of HWRA. Rather the delay was attributable to the Project Proponents as the said Project Proponents did not pay any heed and failed to secure the NOC by complying the orders of HWRA as and when raised through observations by concerned CTOs & Impact Assessment Report Review Committee and even after the orders dated 03.10.2024 of the Hon'ble Tribunal. Hence, before imposing environment compensation as observed by Hon'ble Tribunal in their order dated 03.10.2024 due process of law has been followed and accordingly on 28.04.2025 orders have been passed against the project proponents and penalty of Environmental Compensation was imposed on them along with seizing of the borewells as well as reported sump wells existing at the site of the project proponents in question.

In addition to above, it is respectfully submitted that being a new establishment, HWRA has been making its efforts to sensitize the project proponents extracting groundwater in the State of Haryana to take NOC/ permission by applying on the portal of HWRA. It requires mention here that HWRA is having only its office at Panchkula, there is no field staff is available. Even with the limited resources, HWRA has been able to bring more than 10,000 projected proponents on the portal & more than 5500 applications have already been decided.

In compliance of the orders of Hon'ble NGT, the project proponents were afforded personal hearing on 28.04.2025 and after considering documentary evidence and averments made by the representatives of the project proponents the orders of imposing

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Environmental Compensation along with seizing of the borewells as well as reported sump wells existing at the site of the project proponents in question by taking into consideration of the existing borewells as illegal for groundwater extraction. Hence, the orders of Hon'ble NGT have been complied with.

Yopex

Keshni Anand

Keshni Anand Arora, IAS (Retd.)
Chairperson-cum-Enquiry Officer



TIME BOUND

From

The Chairperson-cum-Enquiry Officer,
Haryana Water Resources Authority,
Sector-06, Panchkula.

To

1. Administration Branch, HWRA
2. Legal Branch, HWRA
3. Sh. K.K. Parmar, CTO, HWRA
4. Sh. T.K. Tayal, CTO, HWRA
5. Sh. P.K. Garg, CTO, HWRA

Memo No. 1657/HWRA

Dated: 02-05-2025

Subject: To send reply to the explanation.

In reference on the subject cited above. It is brought to your kind notice that on 23.04.2025 the Hon'ble NGT in OA no 444 of 2023 titled as Paryavaran Vikash Sangh vs. State of Haryana and Ors has taken a serious view and directed the undersigned to conduct an enquiry and find out the officer concerned responsible for delaying the action and take appropriate action against the said officer for permitting illegal extraction of ground water due to dereliction of his duties or for any other unknown reason. The operative part of the order dated 23.04.2025 passed by the Hon'ble NGT is reproduced below:-

"3. Thus, in the circumstances of the case, we direct the Chairperson of the Haryana Water Resource (Conservation, Regulation and Management) Authority, who is of the rank of Additional Chief Secretary to Government of Haryana, to hold an enquiry and find out the officer concerned responsible for delaying action and take appropriate action against the said officer for permitting illegal extraction of ground water due to dereliction of his duties or for any other unknown reason.

4. Respondent Authorities are expected atleast to take action keeping in view the observations made above within one week and submit a report within four weeks."

Therefore, the present notice is being hereby issued to the all the above mentioned Officer to explain their position that why were the orders not brought to the notice of the Authority and why the Branches were non-responsive to the orders of the Hon'ble NGT. Before taking further action this matter, you all are directed to submit your explanations within a week positively to the undersigned, otherwise, it will be presumed that you have nothing to say in this regard and report will be submitted to the Hon'ble NGT.

(Keshni Anand Arora)
Chairperson-cum-Enquiry Officer

"CONSERVE WATER - SAVE LIFE"

The Haryana Water Resources
(Conservation, Regulation and
Management) Authority,
Panchkula.



हरियाणा जल संसाधन (संरक्षण,
विनियमन और प्रबंधन) प्राधिकरण,
पंचकूला ।

To

The Chairperson-cum- Enquiry Officer
Haryana Water Resources Authority
Panchkula

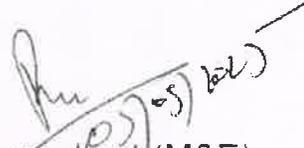
Subject: To send reply of the explanation.

Kindly refer this letter no. 1657/HWRA dated 02.05.2025.

In this regard, it is submitted that a CM Window Complaint No. CMOFF/N/2023/ 045431 dated 17.04.2023 was received in this branch on which an enquiry was got conducted from Deputy Commissioner, Gurugram. After enquiry the action was taken accordingly.

Hence, the relevant original record of the same is attached herewith for further necessary action please.

Encls. As above.


Consultant (M&E)
Haryana Water Resources Authority,
Panchkula



CFMS NO. 1134

24/04/2023

Request For Target Date Extension

Complainant Details

Registration No. CMOFF/N/2023/045431 Received By Chief Minister Office
 Name Parmanand Rana Received Date 17-04-2023
 Address VPO Bajghera Palam Vihar Gurugram Haryana 122017 Attachment View Attachment
 (.../important/2023/04/17/1681726018CWGRG.pdf)
 Contact No Mobile No 9899316769
 Email Address

Grievance Details PLEASE TAKE THE ACTION OF MY COMPLAINT

Multimarked by You and Reply Awaited : None

Appointment Details

Remedial
Action/Relief
Sought

Grievance Category Deficiency in services Current Status Taken Up With Sub-Org

Take Action

Decision ---Select---

Take Action

Action History [Sent Back](#) ↓

Action Date	Description	Sent By	Case Presently Dealt	Action Taken Report Attachment / Remarks
20-04-2023	Taken Up With Sub-Org	Administrative Secretary Irrigation	HWRA	Necessary action be ensured and submit ATR.
19-04-2023	Taken Up With Sub-Org	Chief Minister Office	Administrative Secretary Irrigation	
17-04-2023	Grievance Received	Citizen	Chief Minister Office	

Additional Marking Details - NIL [Top](#) ↑Old Action History (Before Case was Reopened) - NIL [Top](#) ↑Send Back Remarks Details (Forwarder Remarks Replier Remarks) [Top](#) ↑

From	To	Date	Remarks	Sent Back Date	Sent Back Remarks
					

Engineer in chief Panchkula	Hydrologist	20- 04- 2023	As per the directions of worthy Advisor, Irrigation to Hon'ble Chief Minister, Haryana, field office must ensure undertaking of CM Window Grievance on the portal within 3 days, otherwise said grievance must be sent back on the portal within 24 hrs. alongwith clear-cut reasons for not undertaking the grievance. Thereafter, Worthy EIC shall decide on the grievances to undertake by concerned Unit/Sub-ordinates within 3 days and that decision will be binding on the Chief Engineer and subordinates.	20- 04- 2023	← The said Grievance is not related to Ground Water Cell, Haryana. It may relates to Haryana Water Resource Authority.
Administrative Secretary Irrigation	Additional Secretary Irrigation	19- 04- 2023	Necessary action be ensured and submit ATR.	20- 04- 2023	← The said Grievance is not related to Ground Water Cell, Haryana. It may relates to Haryana Water Resource Authority.
Administrative Secretary Public Health Engineering	PHED Haryana	19- 04- 2023	for necessary action and upload ATR	19- 04- 2023	← Respected Sir matter relates to hydrologist department
Additional Secretary Irrigation	Engineer in chief Panchkula	19- 04- 2023	Necessary action be ensured and submit ATR.	20- 04- 2023	← The said Grievance is not related to Ground Water Cell, Haryana. It may relates to Haryana Water Resource Authority. (HWRA)
Chief Minister Office	Deputy Commissioner Gurugram	18- 04- 2023		18- 04- 2023	← Respected Sir matter relates to hydrologist department
Chief Minister Office	Administrative Secretary Public Health Engineering	18- 04- 2023		19- 04- 2023	← Respected Sir matter relates to hydrologist department

Call Center Remarks

No Call Centre Remarks for current grievance



सेवा में,

माननीय मुख्य मन्त्री महोदय,

हरियाणा सरकार, चण्डीगढ़।

मारफत— सी. एम. विण्डो, गुरुग्राम

विषय:— दरखास्त बाबत शाहपरजी पालन जी सैक्टर— 102, गुरुग्राम व ए. एम. बी. सैल्फी स्कवेयर सैक्टर— 37 डी, नजदीक द्वारका एक्सप्रेस वे, गुरुग्राम, व राम प्रस्था सैक्टर— 37 डी. नजदीक द्वारका एक्सप्रेस वे गुरुग्राम के द्वारा डी. वाटरिंग की प्रमिशन के बिना ही उक्त भूमि के जल को दोहन करने व गैर कानूनी ढंग से जल को दूषित करने बारे।

श्रीमान् जी,

निवेदन यह है कि मैं प्रार्थी परमानन्द राणा सदस्य पर्यावरण विकास संघ, हरियाणा, प्लॉट नम्बर 532, गांव बजघेडा, तहसील वाजिला गुरुग्राम का हूँ जो कि जनाब शाहपरजी पालन जी सैक्टर— 102, गुरुग्राम व ए. एम. बी सैल्फी स्कवेयर सैक्टर— 37 डी, नजदीक द्वारका एक्सप्रेस वे, गुरुग्राम, व राम प्रस्था सैक्टर— 37 डी. नजदीक द्वारका एक्सप्रेस वे गुरुग्राम के द्वारा डी. वाटरिंग की प्रमिशन नहीं ली हुई है तथा ये तीनों कम्पनीयों जान बूझकर सोची समझी चाल के मुताबिक उक्त भूमि पर गैर कानूनी रूप से जल का दोहन कर रही हैं व उक्त शुद्ध जल को इनके पास लगते हुए गन्दे पानी के नाले में मिला कर उक्त जल को प्रदूषित कर रही हैं जिससे कि भूमि का जल स्तर नीचे गिरता जा रहा है जिससे कि आप- पास के रहने वालों लोगों को बहुत भारी परेशानी हो रही है तथा इसके समीप जितने भी



किसान हैं उन सभी के बोर फेल हो रहे हैं तथा ये तीनों कम्पनीयों अपने निजी स्वार्थ हेतु शुद्ध जल को जमीन से दोहन करके उसका गैर कानूनी ढंग से गन्दे पानी में पानी को डालकर जल को भी प्रदूषित कर रही हैं जबकि सरकार ट्रीटमेंट प्लाण्ट लगाकर जल को शुद्ध करने में लगी हैं व सरकार का नारा है जल बचाओ, लेकिन ये कम्पनी सरकार की सभी नितियों को फेल करने में लगी हैं तथा सारे कार्य सरकार के खिलाफ कर रही है। जो कि उक्त कम्पनी वाले जान बूझकर सोची समझी चाल के मुताबिक गैर कानूनी ढंग से पानी का दोहन कर रहे हैं तथा अपने टैण्डरों को पास कराने के लिये ऐसा धिनौना कृत्य कर रहे है।

अतः मेरी जनाब से प्रार्थना है कि उपरोक्त तीनों दोषी कम्पनीयों के खिलाफ मुकदमा दर्ज कराकर कानूनी कार्यवाही अमल में लाई जाये तथा इसके द्वारा इस तरह से पानी के दोहन से रोका जाये तथा पानी के जल स्तर को नीचे जाने से रोका जाये। आपकी अति कृपा होगी।

दिनांक:- 17.04.2023

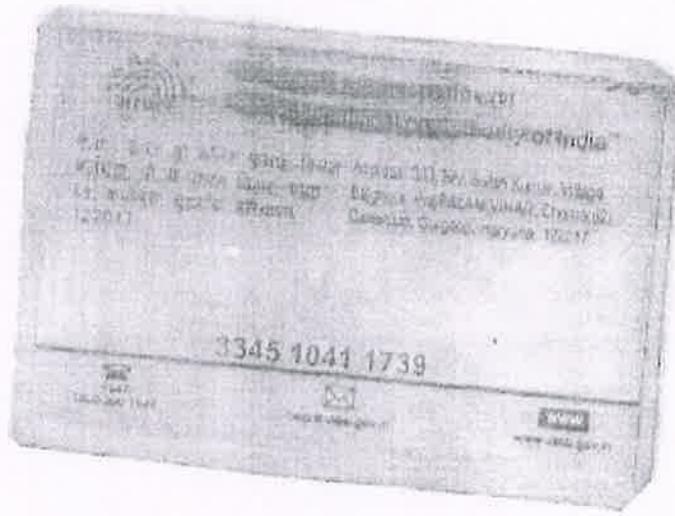
प्रार्थी

Prmanand Rana
12/4/2023

परमानन्द राणा सदस्य पर्यावरण
विकास संघ, हरियाणा, प्लाट नम्बर
532, गांव बजघेडा, तहसील वा जिला
गुरुग्राम

फोन नम्बर- 9899316769

Prmanand Rana



Pranav Kumar
 17/4/2023



Pranav



Date Bound/CM Window Complaint

To

The Deputy Commissioner,
Gurugram.

Memo No./Complaint/HWRA/2023/ 10/7

Dated: 08.05.2023

Subject:

CM Window Complaint No. CMOFF/N/2023/ 045431 dated 17.04.2023- दरखास्त बाबत शाहपरजी पालन जी सैक्टर-102, गुरुग्राम व ए. एम. बी. सैल्फी स्कवेयर सैक्टर-37 डी. नजदीक द्वारका एक्सप्रेस वे, गुरुग्राम, व राम प्रस्था सैक्टर 37 डी. नजदीक द्वारका एक्सप्रेस वे गुरुग्राम के द्वारा डी. वाटरिंग की प्रमिशन के दिना ही उता भूमि के जल को दोहन करने व गैर कानूनी ढंग से जल को दूषित करने बारे- प्रार्थी श्री परमानन्द राणा सदस्य पर्यावरण विकास संघ हरियाणा, प्लॉट नम्बर 532, गांव बजघेडा, तहसील वा जिला गुरुग्राम।

Please find enclosed herewith a copy of CM Window Complaint No. CMOFF/N/2023/ 045431 dated 17.04.2023 made by Sh. Parmanand Rana, Member Environment Development Association, Haryana regarding illegal extraction and sale of Ground Water.

In this regard, it is requested to get conduct an enquiry through Enforcement Officer of HWRA and send enquiry report to this office within a period of **Ten days as the matter is related to CM Window complaint.**

Encls. As above.

Copy to:-

PS to Chairperson, HWRA for kind information of W/Chairperson, HWRA.

Chief Executive Officer,
Haryana Water Resources Authority

"CONSERVE WATER - SAVE LIFE"



Regd./Reminder-

Date Bound/CM Window Complaint

To

The Deputy Commissioner,
Gurugram.

Memo No./Complaint/HWRA/2023/1742

Dated: 14-06-2023

Subject:

CM Window Complaint No. CMOFF/N/2023/ 045431 dated 17.04.2023- दरखास्त बाबत शाहपरजी पालन जी सैक्टर-102, गुरुग्राम व ए. एम. बी. सैल्फी रकवेयर सैक्टर-37 डी. नजदीक द्वारका एक्सप्रेस वे, गुरुग्राम, व राम प्रस्था सैक्टर 37 डी. नजदीक द्वारका एक्सप्रेस वे गुरुग्राम के द्वारा डी. वाटरिंग की प्रमिशन के बिना ही उक्त भूमि के जल को दोहन करने व गैर कानूनी ढंग से जल को दूषित करने बारे- प्रार्थी श्री परमानन्द राणा सदस्य पर्यावरण विकास संघ हरियाणा, प्लॉट नम्बर 532, गांव बजघेडा, तहसील वा जिला गुरुग्राम।

Kindly refer to this office letter Memo No. 1017 dated 08.05.2023 on the subject cited above.

You were requested to send an enquiry report to this office within a period of ten days. But no response has been received so far.

Hence, you are once again requested to look into the matter personally and send requisite information immediately to this office as you are aware that the matter is related to **CM Window Complaint which is time bound**. However, an **interim reply has been uploaded on CM Window with the report that the matter is pending at your level**. Early action in the matter would be highly solicited.

Chief Executive Officer,
Haryana Water Resources Authority

Copy to:-

PS to Chairperson, HWRA for kind information of W/Chairperson, HWRA.

"CONSERVE WATER - SAVE LIFE"



पी.डब्ल्यू. सिंचाई एवं जल संसाधन विभाग
हरियाणा

पी.डब्ल्यू. सिंचाई एवं जल संसाधन विभाग, हरियाणा
P.W. IRRIGATION & WATER RESOURCES DEPARTMENT, HARYANA

कार्यालय / Office of the

कार्यकारी अभियन्ता, गुरुग्राम जल आपूर्ति मंडल, नहर कालोनी, महरोली रोड, गुरुग्राम - 122001
Executive Engineer, Gurugram Water Supply Division, Canal Colony, Mehrauli Road, Gurugram
122001

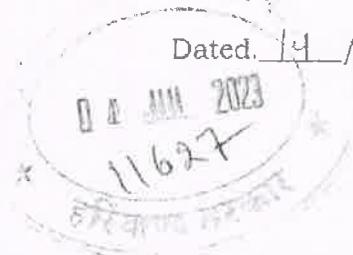
दूरभाष / Phone No. : 0124-2327801, Email - xen-gwsgrg.irr@gov.in & xengwsggu@yahoo.in

No. 1771-72/306

Dated. 14/06/2023

To

✓ The CEO- for Chairperson,
HWRA,
Panchkula.



Subject: CM Window Complaint No. CMOFF/N/2023/045431 dated 17.04.2023.

Ref: Your office Memo No. Complaint/HWRA/2023/1017 dated 08.05.2023.

With reference to letter under reference, please find enclosed herewith the Action Taken Report for the CM Window Complaint number mentioned in the subject.

This is for your kind information and further necessary action please.

DA/Action Taken Report

Executive Engineer,
GWS Division,
Gurugram

cc: Deputy Commissioner, Gurugram for information w.r.t his letter No. 207/LB dated 18.05.2023.

CM Window Action Taken Report (ATR)-FINAL REPLY

1. CM window grievance No. M.O.FF/N/2022/045431 Date of Registration: 17-4-2023

2. Grievance Details
 Category: Deficiency in Services
 Specifications:

3. Citizen Contact Details

Name:- Parmanand Rana Mobile: 9899 316769

Address: VPB Bajghera Palam Vihar Gurugram Haryana Alternate contact number:

By which medium was the citizen contacted or summoned?

1. Registered Post/Phone & SMS: 9899 316769

4. Interim Report on the Enquiry (By the Investigating Officer)

Date of Enquiry: 4/6/2023

Findings by Investigating Officer/Enquiry Officer: Report attached.

5. Is the matter Sub-judice? Yes/No

If Yes, Case No.:

Title:

(Attach a copy of Stay Order, if any)

Legal provisions (Law):

Court Name:

Date of Next Hearing:

6. Final Report on the Enquiry (By the Investigating or Reporting Officer)- Action taken with Dates and Details:

Date of Commencement of proceedings: 4/6/2023

Date of concluding the proceedings (Date on which proceedings were concluded) 4/6/2023

Photos to be attached herewith if site visit conducted: Photos attached.

Details on Action Taken:

Action Taken Report Attached

NO

NO
 G.N.O. No. 12
 Author of report
 (Name and designation of the officer)

7. Citizen Satisfaction

Whether citizen satisfied by proposed solution? Yes/No

Parmanand Rana
 Signature of citizen. 8/6/2023
 (Name of Citizen)

Eminent Citizen (EC) Verification

Name of EC:

Date/dates when EC was approached for the case.

Whether Citizen was counseled in the presence of the EC?: Yes/No

Comments of EC (if any):

Parmanand Rana
 Executive Engineer
 GWS Division
 Gurgaon

Signature of citizen.
 (Name of Citizen)

8. Comments of the DC (Optional)/Nodal Officer of Department (Optional)

[Signature]

Signature of the DC/Nodal Officer (Deptt.)
 (Optional)

Report

As per complaint received via CM Window complaint No. CM/FF/NR/2023/045439 dated 17/11/22, a team from our office (HWRA, Gurugram) visited the locations given in complaint. Findings of inspection are:

(1) Shapoorji Pallonji Sec-102, Gurugram

During visit, more than 6 borewells were spotted at construction site which are connected to No of 6 inch pipes through which water is being extracted from ground and dumped into Nala and open land nearby. Hence wastage of fresh ground water is being done. Management doesn't have any permission for dewatering as informed by Navender Saini working in Admin at Shapoorji Pallonji sec-102 (contact - 9205956034).

(2) AMB Selfie Square and Ram Prastha, Sec-37D, Gurugram

As per input and pictures provided by complainant, Sh. Paramanand Rana, our team reached the location where two illegal borewell were located at the premises of Ram Prastha adjacent to AMB selfie square. One of them was being used by AMB selfie square and other was in suspicious condition where 3 inch pipe was attached to it and its other end was leading to the bushes. In addition, one 8 inch pipe was spotted at the boundary by which water from the Ram Prastha land was being dumped into Nala nearby. AMB management doesn't have any permission for borewell as informed by Manish Verma, (AGM Project) contact - 8178106258

This is for your kind information and necessary action please.

D.A. ① Photos of site visit

② Explanation from AMB Group management.

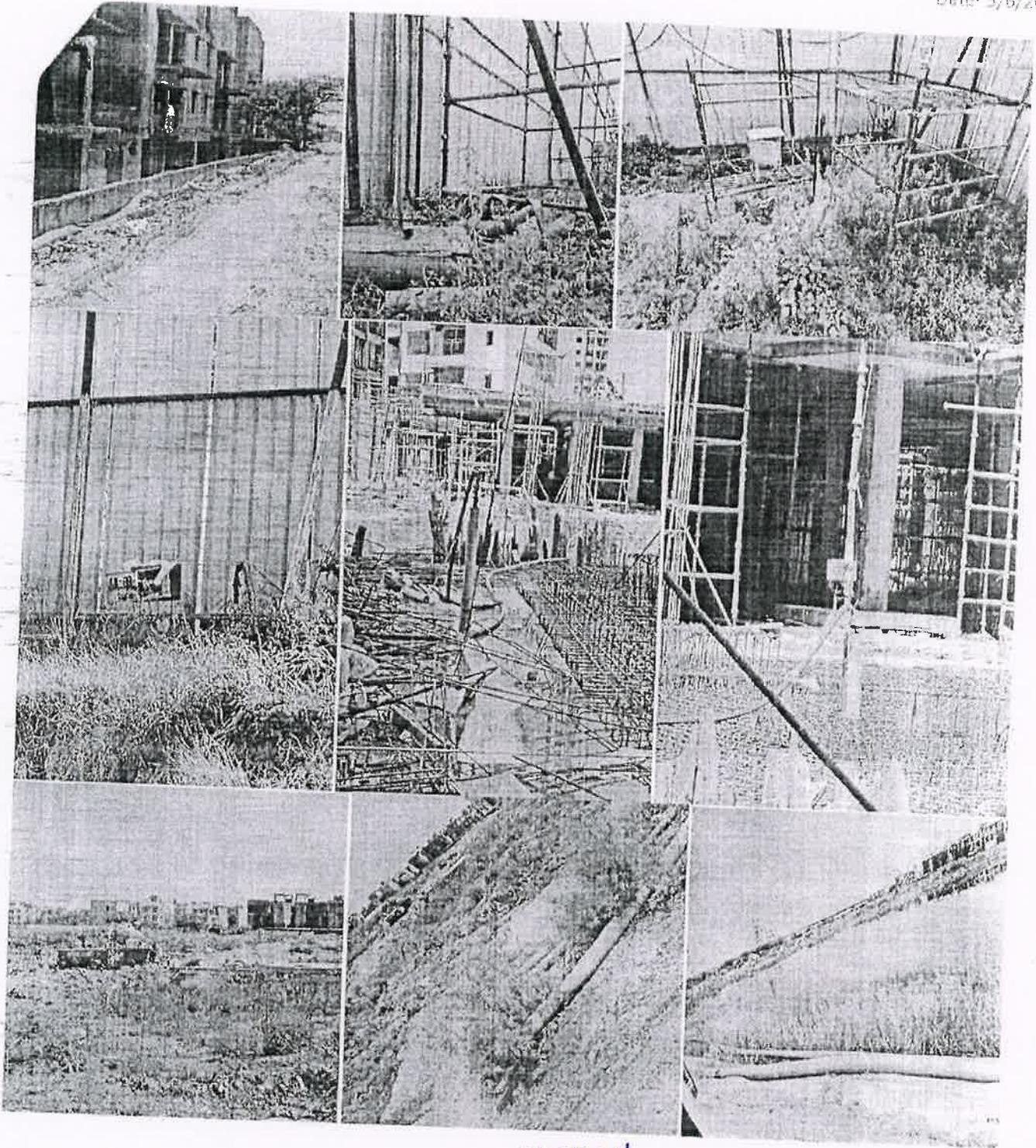
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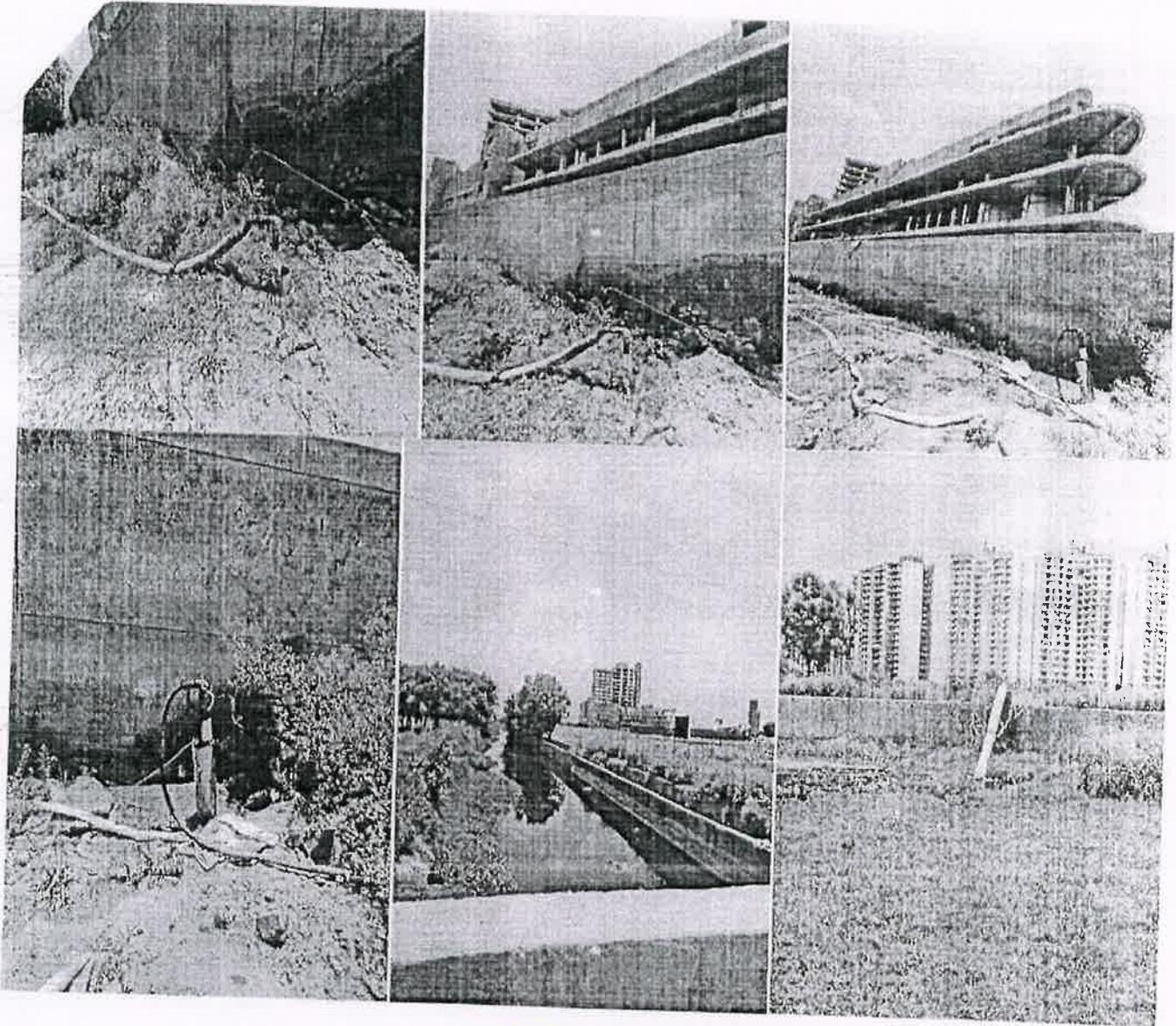
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श्रीपूज्या पाल्लोनी सेक 102

Date- 5/6/2023



Handwritten signature in blue ink.



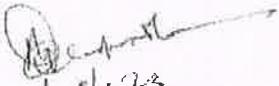
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However it may concern :- (b.105)

recall Outside our permits is only used for toilet pipe
 If any permission required, will be applied at sec 102
 also pipe along drain will be narrowed which may be
 the main concern

Non-enclosed utility concern - (6/22)

enclosed Outside the premises is only used for toilet pipe
 If any permission required, will be applied at the earliest
 also pipe along drain will be removed which comes in use
 for rainwater drainage.


 05/06/23

(Manish Verma)
 8172106238

Manish Verma
 AGM - Project

amb
 The Asset Builders



AMB GROUP

18, 2nd Floor
 Sector 44, Gurgaon - 122002
 T- +91 124 4738000
 M- +91 98100 12345
 E- manish.verma@ambgroup.in
 W- www.ambgroup.in

**The Haryana Water Resources
(Conservation, Regulation and
Management) Authority,
Rear Building 3rd Floor, HSVP,
Sector-6, Panchkula
Website: www.hwra.org.in**



हरियाणा जल संसाधन (संरक्षण,
विनियमन और प्रबंधन) प्राधिकरण,
रियर बिल्डिंग, तीसरी मंजिल, एचएसवीपी,
सेक्टर-6, पंचकुला।

Registered

To

Sh. Narender Saini, Shapoorji
Pallonji, Sec-102, Gurugram-
122505 (Mobile No. 9205956034)

No. SCN-442/HWRA/2023/2070

Dated: 20-07-2023

Subject: Show Cause Notice for extracting groundwater without permission from Haryana Water Resources Authority (HWRA).

Whereas, under the guidelines issued by the Haryana Water Resources Authority (HWRA), it is mandatory to seek permission from the Authority for extraction of groundwater as per the provisions of Section 16 of Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020.

Whereas, the Government of Haryana, under Section 19 of the HWRA Act, appointed Enforcement Officers of HWRA and the Enforcement Officers of Gurugram have conducted an enquiry under CM Window Complaint.

Whereas, as per the report submitted by the Enforcement Officers of HWRA your unit was found to be indulged in illegal extraction of groundwater by using borewell extracting ground water which shows prima facie clearly violations of the Section 16 of Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020.

Therefore, in view of the above, you are hereby issued this show cause notice, for 15 days, as to why Environment Compensation may not be imposed upon you, and action for sealing of borewell may not be initiated for not obtaining permission from the Authority till date. Your reply should be reach to the authority within stipulated period; otherwise one sided action may be taken accordingly.

Chief Executive Officer,
for Chairperson, HWRA Panchkula

Copy to :-

PS to Chairperson, HWRA for kind information of W/Chairperson, HWRA

"CONSERVE WATER - SAVE LIFE"

**The Haryana Water Resources
(Conservation, Regulation and
Management) Authority,
Rear Building 3rd Floor, HSVP,
Sector-6, Panchkula
Website: www.hwra.org.in**



हरियाणा जल रसाधन (संरक्षण,
विनियमन और प्रबंधन) प्राधिकरण,
रियर बिल्डिंग, तीसरी मंजिल, एचएसवीपी,
सैक्टर-6, पंचकुला।

Registered

To

Sh. Manish Verma, AGM Project,
AMB Selfic Square and Ram
Prastha, Sector-37-D, Gurugram-
122001. (Mobile No. 8178106238)

No. SCN-443/HWRA/2023/2071

Dated: 20-07-2023

Subject: Show Cause Notice for extracting groundwater without permission from Haryana Water Resources Authority (HWRA).

Whereas, under the guidelines issued by the Haryana Water Resources Authority (HWRA), it is mandatory to seek permission from the Authority for extraction of groundwater as per the provisions of Section 16 of Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020.

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Whereas, as per the report submitted by the Enforcement Officers of HWRA, your unit was found to be indulged in illegal extraction of groundwater by using borewell extracting ground water which shows prima facie clearly violations of the Section 16 of Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020.

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Chief Executive Officer
for Chairperson, HWRA Panchkula

Copy to :-

PS to Chairperson, HWRA for kind information of W/Chairperson, HWRA.

"CONSERVE WATER - SAVE LIFE"

To

The Chairperson-cum-Enquiry Officer,
Haryana Water Resources Authority,
Panchkula.

Subject: Reply to explanation.

In reference to your letter memo No. 1657/HWRA dated 02.05.2025 received on 05.05.2025 whereby, I have been asked to submit my explanation. In the aforesaid letter, it has been mentioned therein that why the orders dated 03.10.2024 passed by the Hon'ble NGT in O.A. No. 444 of 2023 not brought to the Notice of the Authority for compliance resultantly Hon'ble NGT vide its orders dated 23.04.2025 directed your good-self to conduct the fact finding inquiry to look into the matter and submit action taken report against the delinquent/erring officer of HWRA.

At the very outset, it is submitted that the additional charge assigned to the undersigned in the office of Chairperson, HWRA vide Government order dated 09/10.04.2024 and joined on 15.04.2024. It is most respectfully submitted that the undersigned is performing his duties in the Authority with utmost sincerity and dedication and was not aware of the pendency of aforementioned O.A. No. 444 of 2023, as the case was instituted against HWRA much prior to the posting of undersigned. It is further submitted that for the first time the file was submitted to the undersigned for issuance of necessary defence sanction in favour of Adv. Rahul Khurana through the Consultant (M&E). The office note at NP-05 of the case file clearly depicts that Adv. Rahul Khurana informed regarding the pendency of the case in question



that the case is pending for hearing on 30.01.2025. Finding seriousness and due to paucity of time the defence sanction was issued and the action was regularized by taking ex post facto sanction from the W/Chairperson. Thereafter, undersigned put a note on the noting sheet that latest order dated 30.01.2025 of Hon'ble NGT may kindly be placed on record. Thereafter, on 07.02.2025, DEO, HWRA placed the latest orders which was also submitted for perusal and compliance of orders to the Senior Officers of the Authority. Whereupon, directions have been issued to the CTOs, HWRA to submit report after receiving the report the file was submitted to the Senior Officers of the Authority by the undersigned on 24.02.2025 whereby, it was opined that to comply the orders dated 03.10.2024 in true letter and spirit so that reply sought by Hon'ble NGT may be submitted and to avoid any adverse order from the Hon'ble Tribunal. Thereafter, the file was again sent to CTOs, HWRA for providing the latest status which was received on 25.02.2025. It is further submitted that the file was again received from Consultant (M&E) as per the discussion made with the W/Chairperson, HWRA and draft show cause was put up for perusal and approval on 28.02.2025. The show cause was approved by the Authority including two Members and W/Chairperson, HWRA and signed on 04.03.2025. Thereafter, upon receiving the latest position from the concerned CTOs, HWRA draft reply by way of Affidavit was received for vetting on 21.04.2025 and the same was vetted on 21.04.2025. Since, show cause notices were issued to the project proponents, hence, the Authority granted personal hearing to them for 28.04.2025. On 28.04.2025, the file was



submitted through undersigned to the Authority for personal hearing and after being heard the Authority pass the orders on the same day.

In view of the above submission made by the undersigned, It is again submitted that there is no delay/fault of the Legal Cell, HWRA to deal with the case in question and requested that matter may be filed in the interest of justice.

Mohit
07/05/2025
(Mohit Sharma)
ADA, HWRA

Yopell

To

The Chairperson,
Haryana Water Resource Authority,
Sector -6, Panchkula.

Sub: To send reply to the explanation

This is in reference to the memo no. 1657/HWRA dt. 02.05.2025 regarding the above subject.

In his regard, it is submitted that, as per the procedure, I have been assigned to scrutinize the randomly allotted applications received on HWRA portal seeking permission for abstraction of groundwater or for dewatering of groundwater and further processing for approval of the Authority through Technical Coordination Committee.

Upon perusal of the case file, it has been observed that the online application received from Countrywide Promoters Pvt. Ltd (HWRA/INF/2023/623) has been allotted to me. Although Countrywide Promoters (now BPTP Limited) filed online application on 09.11.2023 for dewatering @ 37 m³/day for 365 days but the application was incomplete including non-submission of the Impact Assessment Report which is an essential document for all dewatering cases. On 22.01.2024, applicant revised the dewatering requirement to @ 86.40 m³/day, through 15 pumps of 3 HP each. On 28.10.2024, applicant revised the dewatering through 2 pumps of 5 HP each. On 26.04.2025, applicant revised the dewatering requirement to @ 206.40 m³/day for 180 days through 7 pumps of 3 HP each. Thus, the applicant was kept on changing their application.

Despite the observations raised number of times, Project Proponent did not submit the requisite clarifications including the proper Impact Assessment report from the accredited consultant. Even personal hearing was also afforded to the Project Proponent on 27.02.2025 but still, the application remained incomplete. Applicant admitted in his letter dated 24.04.2024 that due to lack of knowledge at the level of their consultant, the application could not be cleared & now, they have engaged another consultant for preparation of revised impact assessment report.

Serial-wise action history, copies of printouts as obtained from the application portal of the applications submitted/revised from the time to time, observations raised to the applicant & replies submitted by the applicant & Action History are attached.

With kind regards,




06.05.2025
-(K.K.Parmar)
CTO (Tech)

Encl: As above.

Subject: Application submitted by Countrywide Promoters Pvt. Ltd.
(Application no. HWRA/INF/N/2023/623)

Countrywide Promoters filed an application on 09-11-2023 for seeking permission for dewatering of groundwater @ 37 m³/day for 365 days. The application was incomplete including non-submission of the Impact Assessment Report which is an essential requirement for all dewatering cases. Hence, number of opportunities were afforded to the Applicant to provide the requisite documents/clarifications. Seriatim-wise, action history is under:

Action Date	Action taken	Time taken by the Applicant	Time taken at the level of HWRA
09-11-2023	Application submitted by the applicant for dewatering @ 37 m ³ /day	0	NA
09-11-2023	Observation raised to the applicant	NA	0
13-12-2023	Reminder E mail & SMS sent to applicant to submit the requisite documents/information		
27-12-2023	Reply to observations received from the applicant	18	NA
08-01-2024	Reply being incomplete/deficient, observations raised to the applicant	NA	11
09-01-2024	Reply to the observations received from the Applicant	1	NA
12-01-2024	Reply of applicant being incomplete, observations were raised to the applicant	NA	2
16-01-2024	Revised Application submitted by the Applicant with dewatering @ 86.4 m ³ /day	4	NA
22-01-2024	Revised application also incomplete/deficient, observations were raised to the applicant	NA	9
22.01.2024	Impact Assessment Report submitted by the applicant on 22.01.2024 was forwarded to IAR Committee members	NA	0
31-01-2024	Reply to the observations submitted by the applicant	9	NA
02-02-2024	Reply being incomplete/deficient, observations were raised to the Applicant	NA	2
05-03-2024	Reply to Observations submitted by the Applicant	32	NA
05-03-2024	Reply/documents being incomplete/ deficient, observations were raised to the applicant	NA	0
05.03.2024	IAR forwarded to IAR Committee members		
26-03-2024	Reply to Observations submitted by the Applicant	21	NA
05.04.2024	IAR Committee meeting held	NA	9

NA = Not applicable

05-04-2024	Observation raised to applicant	NA	0
12-04-2024	Reminder Email & SMS issued to the applicant		
22-04-2024	Reply to Observations submitted by the Applicant	17	NA
22.04.2024	IAR forwarded to IAR Committee members	NA	0
22-04-2024	Observation raised to the applicant	0	NA
29-04-2024	Reminder Email & SMS issued to the applicant		
02-05-2024	Reply to Observations submitted by the Applicant	10	NA
02-05-2024	Observation raised to the applicant	NA	0
09-05-2024	Reply to Observations submitted by the Applicant	7	NA
09.05.2024	IAR forwarded to IAR Committee members	NA	0
27.06.2024	IAR Committee meeting held	NA	48
05-07-2024	Observation raised to the applicant	NA	7
06-07-2024	Reminder Email & SMS issued to the applicant		
22-07-2024	Reminder Email & SMS issued to the applicant		
05-08-2024	Reply to Observations submitted by the Applicant	32	NA
05-08-2024	Observation raised to the applicant	NA	0
26-10-2024	Reply to Observations submitted by the Applicant	83	NA
28.10.2024	IAR forwarded to IAR Committee members	NA	2
03.12.2024	Observations from IAR Committee members regarding IAR received on 03.12.2024 (meeting formally held on 26.12.2024)	NA	37
09-12-2024	Observation raised to the applicant	NA	5
10-12-2024	Reminder Email & SMS issued to the applicant		
26-12-2024	Reminder Email & SMS issued to the applicant		
11-01-2025	Reminder Email & SMS issued to the applicant		
27-01-2025	Reminder Email & SMS issued to the applicant		
12-02-2025	Reply to Observations submitted by the Applicant	66	NA
12.02.2025	IAR forwarded to IAR Committee members	NA	0
18.02.2025	IAR Committee meeting held which raised observations in the IAR	NA	5
25-02-2025	Despite the observations raised number of times, Applicant was not able to clarify the issues to the satisfaction of IAR Review Committee, so applicant was called for presentation in the office of HWRA	14	0
27-02-2025	Applicant provided presentation on 27.02.2025 wherein they are asked to clarify the issues in the application & in the IAR	0	0
04-03-2025	On the basis of presentation, observations were raised to the Applicant		

Wm

J. J. J.

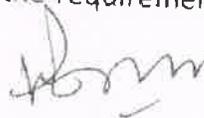
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13.03.2025	IAR Committee meeting held which raised observations in the IAR		
15-03-2025	On the basis of IAR Committee observations were raised to the Applicant		
16-03-2025	Reminder Email & SMS issued to the applicant		
01-04-2025	Reminder Email & SMS issued to the applicant		
17-04-2025	Reminder Email & SMS issued to the applicant		
26-04-2025	Revised application submitted by the applicant for dewatering @ 206.40 m ³ /day through seven pipping sets. Fresh Impact Assessment report submitted.	58	NA
28-04-2025	Observation raised to the applicant	NA	2
28-04-2025	Reply to Observations submitted by the Applicant	0	NA
28-04-2025	Observation raised to the applicant	NA	0
28-04-2025	Reply to Observations submitted by the Applicant	0	NA
30-04-2025	Observation raised to the applicant	NA	2
30-04-2025	Reply to Observations Submitted	0	NA
30-04-2025	Mark to applicant to upload signed application	NA	0
30-04-2025	Signed application uploaded by applicant	0	NA
01-05-2025	Recommended for Approval to TCC by CTO	NA	0
01-05-2025	Recommended for Approval to Authority by TCC	NA	0
02-05-2025	Returned with Observation by Competent Authority	NA	1
03-05-2025	Observation Raised by Authority for the applicant to submit permission from GMDA for disposal of dewatered water	NA	1
04-05-2025	Reminder Email & SMS issued to the applicant		

Copies of printouts as obtained from the application portal of the original applications, amended applications submitted from the time to time, observations raised to the applicant & replies submitted by the applicant & Action History are placed below.

Applicant admitted vide their letter dated 24.04.2025 that due to lack of knowledge at the level of their Consultant, their application could not be cleared and now, they have engaged another Consultant for preparation of revised Impact Assessment Report who has assured them to provide it within 2-3 days.

Applicant submitted fresh Impact Assessment Report on 26-04-2025 for dewatering @ 206.40 m³/day and the application was cleared after scrutiny on 30-04-2025 with observation that applicant is yet to obtain permission from GMDA for disposal of dewater water on drain & has informed that GMDA has been applied for the same on 23.04.2025. Hence, applicant failed to submit complete application as per the requirement despite number of opportunities afforded as enumerated above

Action History

Sr No.	Applica tion No.	Status	Stage	Applicati on Type	Action Date	Action By	Remarks	Recall ed	Downlo ad Minute s
1	HWRA/INF/N/2023/623	Recommended for Approval to Authority by TCC	Technical Committee	Infrastructure New	01/05/2025 10:33:48 AM	tcchwra@gmail.com	Regarding status of the project, Applicant has submitted the Affidavit dated 28.04.2025 (copy attached). As mentioned in the application, pumped water will be being released into the nearby manmade GMD drain, which is close to the project site & GMDA has been applied for the same on 23.04.2025		
2	HWRA/INF/N/2023/623	Recommended for Approval to TCC by CTO	Application Forwarding to High Authority	Infrastructure New	01/05/2025 09:48:41 AM	tadvisorhwra@gmail.com	Regarding status of the project, Applicant has submitted the Affidavit dated 28.04.2025 (copy attached). As mentioned in the application, pumped water will be being released into the nearby manmade GMD drain, which is close to the project site & GMDA has been applied for the same on 23.04.2025		
3	HWRA/INF/N/2023/623	Signed application uploaded by applicant	Chairman Decision	Infrastructure New	01/05/2025 09:43:56 AM	tadvisorhwra@gmail.com			
4	HWRA/INF/N/2023/623	Recommended for Approval to TCC by CTO	Application Forwarding to High Authority	Infrastructure New	01/05/2025 08:57:51 AM	tadvisorhwra@gmail.com	Comments to be added in the check list	Yes	
5	HWRA/INF/N/2023/623	Signed application uploaded by applicant	Chairman Decision	Infrastructure New	30/04/2025 04:48:17 PM	devendra1.kumar@bptp.com			
6	HWRA/INF/N/2023/623	Mark to applicant to upload signed application	CTO Verification	Infrastructure New	30/04/2025 02:08:53 PM	tadvisorhwra@gmail.com			
7	HWRA/INF/N/2023/623	Reply to Observations Submitted	CTO Verification	Infrastructure New	30/04/2025 10:26:02 AM	devendra1.kumar@bptp.com			



8	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verificati on	Infrastruct ure New	30/04/2 025 09:36:0 6 AM	tadvisorh wra@gm ail.com			
9	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	28/04/2 025 05:47:3 0 PM	devendra 1.kumar @bptp.co m			
10	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verificati on	Infrastruct ure New	28/04/2 025 05:45:1 3 PM	tadvisorh wra@gm ail.com			
11	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	28/04/2 025 05:28:5 6 PM	devendra 1.kumar @bptp.co m			
12	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verificati on	Infrastruct ure New	28/04/2 025 04:06:1 8 PM	tadvisorh wra@gm ail.com			
13	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	26/04/2 025 07:27:5 1 PM	devendra 1.kumar @bptp.co m			
14	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	17/04/2 025 06:19:0 7 AM	CTO - T			
15	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	17/04/2 025 06:19:0 7 AM	CTO - T			
16	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	01/04/2 025 06:20:2 0 AM	CTO - T			
17	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	01/04/2 025 06:20:2 0 AM	CTO - T			
18	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by	Reminder	Infrastruct ure New	16/03/2 025 06:41:5 1 AM	CTO - T			

7/2/20

		CTO to applicant)							
19	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	16/03/2 025 06:41:5 1 AM	CTO - T			
20	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verificati on	Infrastruct ure New	15/03/2 025 12:49:2 2 PM	tadvisorh wra@gm ail.com			
21	HWRA/ INF/N/2 023/623	Application Submitted- Fee Paid	Applicati on Intake	Infrastruct ure New	15/03/2 025 12:42:0 1 PM	tadvisorh wra@gm ail.com			
22	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verificati on	Infrastruct ure New	04/03/2 025 09:49:1 4 AM	tadvisorh wra@gm ail.com	Yes		
23	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	03/03/2 025 11:49:3 6 PM	devendra 1.kumar @bptp.co in			
24	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	28/02/2 025 06:15:1 6 AM	CTO - T			
25	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	28/02/2 025 06:15:1 6 AM	CTO - T			
26	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verificati on	Infrastruct ure New	25/02/2 025 09:33:0 0 AM	tadvisorh wra@gm ail.com	Applicant provided presentation on 27.02.2025. Accordingly, observations are to be conveyed.		
27	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	12/02/2 025 01:06:1 8 PM	devendra 1.kumar @bptp.co in			
28	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	12/02/2 025 06:12:5 2 AM	CTO - T			

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29	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	12/02/2 025 06:12:5 2 AM	CTO - T			
30	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	27/01/2 025 06:10:3 3 AM	CTO - T			
31	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	27/01/2 025 06:10:3 3 AM	CTO - T			
32	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	11/01/2 025 06:09:0 7 AM	CTO - T			
33	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	11/01/2 025 06:09:0 6 AM	CTO - T			
34	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	26/12/2 024 06:08:2 4 AM	CTO - T			
35	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	26/12/2 024 06:08:2 4 AM	CTO - T			
36	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	10/12/2 024 06:08:3 4 AM	CTO - T			
37	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by	Reminder	Infrastruct ure New	10/12/2 024 06:08:3 4 AM	CTO - T			

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		CTO to applicant)							
38	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	09/12/2024 10:35:41 AM	tadvisorh wra@gmail.com			
39	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verification	Infrastructure New	26/10/2024 12:29:29 AM	devendra l.kumar @bptp.com			
40	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	05/08/2024 11:58:02 PM	tadvisorh wra@gmail.com			
41	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verification	Infrastructure New	05/08/2024 09:28:04 PM	devendra l.kumar @bptp.com			
42	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	22/07/2024 06:07:18 AM	CTO - T			
43	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	22/07/2024 06:07:17 AM	CTO - T			
44	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	06/07/2024 06:06:41 AM	CTO - T			
45	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	06/07/2024 06:06:41 AM	CTO - T			
46	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	05/07/2024 02:25:18 PM	tadvisorh wra@gmail.com			
47	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verification	Infrastructure New	09/05/2024 02:41:38 PM	devendra l.kumar @bptp.com			

48	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verificati on	Infrastruct ure New	02/05/2 024 03:16:2 5 PM	tadvisorh wra@gm ail.com			
49	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	02/05/2 024 02:32:1 9 PM	devendra l.kumar @bptp.co m			
50	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	29/04/2 024 06:06:3 6 AM	CTO - T			
51	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	29/04/2 024 06:06:3 6 AM	CTO - T			
52	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verificati on	Infrastruct ure New	22/04/2 024 03:46:5 9 PM	tadvisorh wra@gm ail.com			
53	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	22/04/2 024 12:51:4 6 PM	devendra l.kumar @bptp.co m			
54	HWRA/ INF/N/2 023/623	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	12/04/2 024 06:06:0 5 AM	CTO - T			
55	HWRA/ INF/N/2 023/623	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastruct ure New	12/04/2 024 06:06:0 5 AM	CTO - T			
56	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verificati on	Infrastruct ure New	05/04/2 024 05:34:3 5 PM	tadvisorh wra@gm ail.com			
57	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	26/03/2 024 05:14:0 5 PM	devendra l.kumar @bptp.co m			
58	HWRA/ INF/N/2 023/623	Observation raised by CTO to applicant	CTO Verificati on	Infrastruct ure New	05/03/2 024 08:34:4 4 PM	tadvisorh wra@gm ail.com			

59	WRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	05/03/2 024 02:21:3 6 PM	devendra 1.kumar @bptp.co m			
60	HWRA/ INF/N/2 023/623	Observation raised by Technical Committee	CTO Verificati on	Infrastruct ure New	02/02/2 024 03:22:2 6 PM	tadvisorh wra@gm ail.com			
61	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	31/01/2 024 01:18:2 2 PM	devendra 1.kumar @bptp.co m			
62	HWRA/ INF/N/2 023/623	Observation raised by Technical Committee	CTO Verificati on	Infrastruct ure New	22/01/2 024 11:04:4 3 AM	tadvisorh wra@gm ail.com			
63	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	16/01/2 024 03:19:0 6 PM	devendra 1.kumar @bptp.co m			
64	HWRA/ INF/N/2 023/623	Observation raised by Technical Committee	CTO Verificati on	Infrastruct ure New	12/01/2 024 11:16:5 1 AM	tadvisorh wra@gm ail.com			
65	HWRA/ INF/N/2 023/623	Application Submitted- Fee Paid	Applicati on Intake	Infrastruct ure New	12/01/2 024 11:11:4 6 AM	tadvisorh wra@gm ail.com			
66	HWRA/ INF/N/2 023/623	Observation raised by Technical Committee	CTO Verificati on	Infrastruct ure New	12/01/2 024 11:09:1 1 AM	tadvisorh wra@gm ail.com	Additional observation needs to be added	Yes	
67	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	09/01/2 024 10:10:3 2 AM	devendra 1.kumar @bptp.co m			
68	HWRA/ INF/N/2 023/623	Observation raised by Technical Committee	CTO Verificati on	Infrastruct ure New	08/01/2 024 04:11:5 0 PM	tadvisorh wra@gm ail.com	Additional observation needs to be added		
69	HWRA/ INF/N/2 023/623	Reply to Observations Submitted	CTO Verificati on	Infrastruct ure New	27/12/2 023 11:34:0 5 AM	devendra 1.kumar @bptp.co m			
70	HWRA/ INF/N/2 023/623	Reminder Email (Observations)	Reminder	Infrastruct ure New	13/12/2 023 04:22:4 8 PM	CTO - T			
71	HWRA/ INF/N/2 023/623	Reminder SMS (Observations)	Reminder	Infrastruct ure New	13/12/2 023 04:22:4 8 PM	CTO - T			

72	HWRA/ INF/N/2 023/623	Observation raised by Technical Committee	CTO Verificati on	Infrastruct ure New	09/11/2 023 02:42:5 5 PM	tadvisorh wra@gm ail.com	Additional observation needs to be added		
73	HWRA/ INF/N/2 023/623	Application Submitted- Fee Paid	Applicati on Intake	Infrastruct ure New	09/11/2 023 11:46:0 8 AM	devendra l.kumar @bptp.co m			
74	HWRA/ INF/N/2 023/623	Application Submitted- Fee Not Paid	Applicati on Intake	Infrastruct ure New	08/11/2 023 10:16:1 8 PM	devendra l.kumar @bptp.co m			
75	HWRA/ INF/N/2 023/623	Draft Saved	Applicati on Intake	Infrastruct ure New	08/11/2 023 09:52:1 3 PM	devendra l.kumar @bptp.co m			

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Observation Details Application Number - HWRA/INF/N/2023/623 Application Date -
09/11/2023

Sr No.	Observations	Reply
1	<p>Date : 30/04/2025</p> <p>Observation : As already asked, Applicant is required to provide following undertaking: "That the applicant will ensure that dewatering process does not adversely affect the surrounding infrastructure/buildings/houses and that proper management of the disposal of extracted water will be implemented, ensuring that there are no detrimental impacts on the environment."</p>	<p>Date : 30/04/2025</p> <p>Reply : Respected Sir, as already discussed, requisite undertaking regarding that dewatering activity does not adversely affect the surrounding infrastructure/buildings/houses already submitted vide 28.04.2025 under reply section since proper management for the disposal of extracted water will be implemented through GMDA storm line and thus by this way here are no detrimental impacts on the environment. Kindly consider our compliance and process case for grant of NOC for which we shall be highly grateful to you. Thanks "</p> <p>Download</p>
2	<p>Date : 28/04/2025</p> <p>Observation : Document upload are not readable Uploaded clear copys.</p>	<p>Date : 28/04/2025</p> <p>Reply : Document duly corrected and uploaded clear readable file. Thanks. Kindly process.</p> <p>Download</p>
3	<p>Date : 28/04/2025</p> <p>Observation : PROVIDE/UPLOAD THE REQUISITEDOCUMENTSIN THE APPLICATION FORM IN THERELEVANT LINKS; Impact Assessment Report is being examined. In the application, number of units have been mentioned as4500. Applicant to confirm the same. Utilization of the rainwater run off generated within the project premises. Present status of whole of the project Detail of dewatering done so far from 23.12.2020 to till date along with quantum of groundwater dewatered Application earlier submitted to CGWA or another agency, if applied</p>	<p>Date : 28/04/2025</p> <p>Reply : 1. In the application, number of units have been mentioned as4500. Applicant to confirm the same. Reply: - The number of total plot is 1108 (886 general and 222 EWS) and it corrected under relevant column of application. 2. Utilization of the rainwater run off generated within the project premises. Reply: - Since the water level is shallow in the project area, groundwater recharge not proposed as per CGWA approval and rainwater accordingly shall be channelized through internal storm water line to trunk storm water line of GMDA. 3. Present status of whole of the project:- Reply:- The project already Developed 177 general plots completely where Built area 1,21,988.7 SQM whheras Individual plot wise OC issued for 128 plots having Built area of 72,618.21 SQM. Further, Other Built up Area of 49 plots without OC with Community and Club are 49,370.50 sqm. 4. Detail of dewatering done so far from 23.12.2020 to till date along with quantum of groundwater dewatered Reply:- Sir dewatering activity post initiation in the month of 1st week of September 2023 (03.09.2023) got stopped on 28.09.2023 (25 days in same month) due to change in planning. Quantum of groundwater (dewatered) is 206 *25=5150 KLD only. 5.</p>

	<p>Application earlier submitted to CGWA or any other agency, if applied Reply:- Sir no any application submitted to CGWA or any other agency in this regard. 6. It is undertaken to ensure that the dewatering process does not adversely affect the surrounding infrastructure/buildings/houses and that proper management of the disposal of extracted water will be implemented, ensuring that there are no detrimental impacts on the environment. As discussed and directed during presentation held today dated 28.04.2025 before the worthy chairperson, HWRA, affidavit duly signed attached. Please consider our reply and grant us Dewatering approval for which we shall be highly grateful to you.</p> <p>Download</p>
<p>Date : 15/03/2025 Observation : Applicant provided the presentation on 27.02.2025 before the Impact Assessment Report Review Committee. Following observations were raised in the IAR:-</p> <ol style="list-style-type: none"> 1. Most of the observations are not attended satisfactorily. 2. Dewatering quantity has not been computed as performs. 3. Source of data used for computation of quantity for dewatering be specified. 4. Detail computation of daily dewatering be given in details 5. Maps are small and gets blurred with enlargement. Provide each map on one page. 6. Detail proposal for dewatering through sump be given along with no and dimension. 7. The IAR be revised as discussed in meeting. 8. Revised area of dewatering along with plan of dewatering be provided. 	<p>Date : 26/04/2025 Reply : Observation : Applicant provided the presentation on 27.02.2025 before the Impact Assessment Report Review Committee. Following observations were raised in the IAR:- 1. Most of the observations are not attended satisfactorily. 2. Dewatering quantity has not been computed as per norms. 3. Source of data used for computation of quantity for dewatering be specified. 4. Detail computation of daily dewatering be given in details 5. Maps are small and gets blurred with enlargement. Provide each map on one page. 6. Detail proposal for dewatering through sump be given along with no and dimension. 7. The IAR be revised as discussed in meeting. 8. Revised area of dewatering along with plan of dewatering be provided. Reply: The IAR has been revised keeping in view the observation raised by HWRA.</p> <p>Download</p>
<p>Date : 25/02/2025 Observation : It has been observed that despite the observations raised number of times in respect of the Impact Assessment Report submitted, Applicant has not been able to clarify the issues to the satisfaction of the Impact Assessment Report Review Committee. Hence, Applicant is requested to attend the meeting on 28.02.2025 at 11.00 A.M. for presentation before the Impact Assessment Report Review Committee. The venue of the meeting is the Conference Hall, HWRA Office, 3rd floor, Rear building, HSVP Complex, Sector 6, Panchkula.</p>	<p>Date : 03/03/2025 Reply : Dear Sir, We have received a message informing us that the meeting date has been postponed. We will attend the meeting on the next scheduled date.</p> <p>Download</p>

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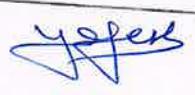
<p>Date 09/12/2024</p> <p>Observation :</p> <p>In the Impact Assessment report, following observations are raised:</p> <p>Letterform preparation of report/digital signature not provided by accredited consultant.</p> <p>Inventoried wells in table 4 should have type of well, owner, use, discharge, date of monitoring etc.</p> <p>Provide source of data at the bottom of all maps and data tables.</p> <p>Provide locations of wells inventoried on map.</p> <p>Reply of all observations not given in reply box</p> <p>The long term hydrograph is not representative of hydrogeological condition of the area. Provide data analysis of representative well if available.</p> <p>Provide data of chemical analysis used for preparation of GW quality maps along with location on map of sampling points.</p> <p>The statement in chapter 5.1 is require to be rechecked.</p> <p>Provide detail mode of disposal of saline water, impact on ambient ground water at the site of disposal and required permissions.</p> <p>Chapter 5.2 is very general. Provide site specific recommendation.</p> <p>In chapter vi provide specific method proposed to be used for dewatering.</p> <p>Test reports from NABL approved lab of chemical analysis not attached.</p> <p>Provide detail computation , formula used and source of data used for computation of quantity for dewatering.</p>	<p>Date 12/02/2025</p> <p>Reply : 1. Letter for preparation of report is attached on Page No. 1 2. Details have been updated for inventoried well on Page No. 14 3. The source of data used in each map has been clearly mentioned at the bottom of the respective maps. This ensures transparency and provides the necessary reference for verification or further exploration. The sources include authoritative databases, government publications, surveys, or other reliable sources from which the data was collected or derived. 4. The Well Inventory Location maps have been updated and included in Plate No. 8 as well as on Page No. 15. These updates ensure that the latest and most accurate information is represented, providing a clear and comprehensive depiction of the well locations. 5. Dear Sir, This is the only CGWB (Central Ground Water Board) well available in close proximity to the project site with historical data. Therefore, we have used this well for the hydrograph representation, which is provided on Page No. 21. 6. The chemical constituents of groundwater in the study area are summarized in Table 7 on Page No. 22. Additionally, data from the Central Ground Water Board (CGWB) has been utilized to prepare the water quality maps. The locations of water quality sampling points are depicted across all four water quality maps provided on Page Nos. 24, 25, 26, and 27. These maps comprehensively represent the spatial distribution of water quality parameters in the study area. 7. The statement in Chapter 5.1 regarding the Plans for Dewatering has been updated to reflect the most recent information. The revised details ensure accuracy and align with the current project scope and methodology. 8. The detailed mode of disposal of saline water and its impact on the ambient groundwater have been provided in Paragraphs 6.1 to 6.4 on Pages No. 34 and 35. These sections offer a comprehensive analysis of how saline water will be managed and the potential effects it could have on the surrounding groundwater quality. 9. Dear Sir, Since the quality of the removed groundwater is significantly inferior, characterized by high salinity and chloride levels, its use is highly restricted. It is unsuitable for domestic purposes, except for flushing toilets, and its application in the agricultural sector is also very limited. We have made every effort to provide site-specific recommendations based on the available data and project requirements. Kindly accept these</p>
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recommendations as part of the report. 10. The Pumping Methods used for calculating the dewatering water have been applied, and the details have been updated in Chapter IV. This chapter now reflects the accurate methodology and calculations used to estimate the volume of water to be pumped out during the dewatering process. 11. Latest Water Quality test report form NABL Lab is attached with this report. 12. Darcy's Law has been followed for the calculation of the dewatering process. The key factors considered in the calculations include:
 Saturation Depth: The depth at which the soil is fully saturated with water. Hydraulic Gradient: The change in hydraulic head per unit distance, which drives the movement of groundwater. Hydraulic Conductivity Values: The ability of the soil or rock to transmit water, which is a crucial factor in determining the rate of dewatering. These parameters have been carefully taken into account to ensure an accurate estimation of the dewatering requirements.

[Download](#)

Date : 26/10/2024

Reply : We are proposing only two nos. of borewells for the dewatering. Same has been updated in the application Copy of Affidavit is attached We have assurance letter from HUDA and same is attached in the application form Once permission will be granted, we will install it Since, the quality of the groundwater is very much inferior, (high salinity and Chloride), its use is very much limited. It cannot be used for domestic purposes other than flushing of toilets and its use in agriculture sector is also very much limited. High salt tolerant crop species can only be grown by using pumped out saline water. The only use of this abstracted water is to discharge into the storm channels to the farthest point for the use in agriculture but keeping in mind that the quality of other fresh aquifers and soils of the area must not get deteriorated • Ground Water Level data is taken from the WRIS and same has been tabulated in the report • Latest Hydrograph from 2014 to 2023 has been updated. • Noted sir • Water level of core and buffer zone in detail has been updated in the report. • 4 nos. of observations wells are taken in the core and 6 nos. are taken in the buffer area. • Maps are revised • DTWL Maps are updated • Rise and fall details of the fluctuation maps has been updated • Name of the hydrograph station & the source of data has been given •



05/08/2024

Date :
 Observation : The documents/information/clarifications submitted by the applicant was not scrutinized being incomplete in response to the observations raised. Already about nine months have passed since the submission of online application on HWRA portal by the applicant but it could not be decided due to submission of application with incomplete documents/information. Hence, applicant is directed to submit the requisite documents/clarifications complete in all respect on immediate basis.

	<p>Computation of 86 KLD is given and updated in the report. • Impact of dewatering on ground water flow & movement of saline water towards fresh ground water updated in the report. • Project is on construction stage • Site specific observation & recommendation is updated in the report • Observations wells are updated in the report • Details of well inventoried in tabular format is given Download</p>
<p>Date : 05/07/2024 Observation : Ms Countrywide Promoters Pvt Ltd, Dewatering: 37 m³/day to 86.4m³/day PROVIDE/UPLOAD THE REQUISITE DOCUMENTS IN THE APPLICATION FORM IN THE RELEVANT LINKS; In the application, applicant has proposed two borewells for dewatering (3 HP & 3 m³/hour discharge capacity each) whereas in the Impact Assessment Report, it has been proposed to implement 10 tube wells Affidavit duly attested by the Applicant regarding non-existence of tubewell Source of freshwater requirement being met uptill now Likely date of operation of proposed tubewell Proposed utilization of pumped water In Impact Assessment Report submitted, following observations are raised: Latest Groundwater level should be of authentic source (i.e. WRIS, GWC & CGWB) and this must be in tabular form. Hydrograph of groundwater level should be of last 10 year i.e. 2014-2023. IAR should be digitally signed by the consultant. On page no. 28 water level has been mention from 1.50-40m. the statement appears to be wrong. Provide the water level of core and buffer zone in detail. Spatial distribution of observation point should be proper in core zone and buffer zone. All maps should be re-prepared after proper spatial distribution of observation points. There is mismatch between Plate 9 and 10. In plate 9, DTW is 2.3-3.0 metres whereas in plate 10, DTW is 2.0-2.3 metres. The reason for this variation may be explained.</p>	<p>Date : 05/08/2024 Reply : 1. Application has been modified as per the impact assessment Report for 2 nos. of pumps will be sufficient for the dewatering of 86.40m³/day 2. We are in process of preparing the affidavit of non-existence of borewell 3. We have assurance letter from HUDA and same is attached in the application form 4. Once permission will be granted, we will install it 5. Since, the quality of the groundwater is very much inferior, (high salinity and Chloride), its use is very much limited. It cannot be used for domestic purposes other than flushing of toilets and its use in agriculture sector is also very much limited. High salt tolerant crop species can only be grown by using pumped out saline water. The only use of this abstracted water is to discharge into the storm channels to the farthest point for the use in agriculture but keeping in mind that the quality of other fresh aquifers and soils of the area must not get deteriorated. 6. Dear Sir, Due to large numbers of observation, we are in process of updating the report as per observation raised and this will be submitted within 10 days. Download</p>

Yojan

<p>Plate 11 mention whether it is seasonal or long term fluctuation. Also show rise / fall with proper symbols.</p> <p>In table 4, give name of the hydrograph station & the source of data.</p> <p>The water level data of the station should be up-to year 2023.</p> <p>Chapter 4 – Give basis / computation of 86 KLD required for dewatering and justification for number of tube wells proposed.</p> <p>In chapter 6.1 – Provide impact of dewatering on ground water flow & movement of saline water towards fresh ground water.</p> <p>In chapter 6.2, it is mentioned that PP has installed STP. Clarify whether it is a proposed project or construction has already been done.</p> <p>The report is too general provides site-specific observation & recommendation.</p> <p>The observation wells inventoried is closely spaced near the project. The observation wells should be equally spreading 5 Km radius zone so as to represent the ambient GW condition.</p> <p>Give details of well inventoried in tabular format. Disposal of water during dewatering may be given in detail with its environmental impact on disposal site.</p>	
<p>Date : 02/05/2024</p> <p>Observation :</p> <p>Ms Countrywide Promoters Pvt Ltd, Dewatering: 37 m³/day → 86.4m³/day</p> <p>Revised IAR is being examined. In the meantime, following observations are raised.</p> <p>(i) In the application, applicant has proposed two borewells for dewatering (3 HP & 3 m³/hour discharge capacity each) whereas in the Impact Assessment Report, it has been proposed to implement 10 tube wells</p> <p>(ii) Affidavit duly attested by the Applicant regarding non-existence of tube well</p> <p>(iii) Source of freshwater requirement being met up till now</p> <p>(iv) Likely date of operation of proposed tube well</p> <p>(v) Proposed utilization of pumped water</p>	<p>Date : 09/05/2024</p> <p>Reply : Sir this is to bring to your light that the said number of dewatering structures were to be constructed if we had started the entire construction together but as of now we are only constructing STP for which 3 dewatering structures would have been sufficient and the same was explained in the IAR report chapter number 4. The explanation for the structures as per report is : The dewatering plan in this particular project is that nearly 10 shallow tube wells are proposed to be constructed in project. It can be said that at a time nearly 3 wells would be sufficient for dewatering a quantum of nearly 84.6 cubic meters per day and further depending upon the need to complete the project in a time bound manner next 5 or 7 wells, as need be, would be constructed. At initial stage, depending upon the discharge of the tube wells, which ranges from 0.3 to 1.0 lps or 1080 liter per hour and running on an average three hours daily. The total quantum of groundwater to be abstracted from the aquifer comes out to be 32400 liters per day OR 32.4m³/day with the help of 10 tube wells</p> <p style="text-align: center;"></p>

		<p>at different locations of construction site. If suppose 10 tube wells run simultaneously @ 1.0 LPS then a quantum of 108 m3 would be pumped out by 10 pumps of suitable capacity or horse power. There have been two situations illustrated here under. Scenario First when the discharge/yield of the tube well is 0.3 liter per second and tube well is running for three hrs a day. The total quantum of groundwater to be abstracted on hourly, daily and monthly basis has been worked out and shown at serial number 1. Under second scenario, the discharge has been increased from 0.3 to 1.0 LPS and quantum of water removed on 3 hours daily basis has been arrived at by a single and/ OR by 10 tube wells respectively</p> <p>Download</p>
10	<p>Date : 22/04/2024</p> <p>Observation : Ms Countrywide Promoters PvtLtd, Dewatering: 37 m3/days 86.4m3/day</p> <p>Revised IAR is being examined. In the meantime, following observations are raised;</p> <p>(i) Details of existing and/ or proposed groundwater abstraction structures be mentioned in Table no. 4 in application form</p> <p>(ii) Affidavit duly attested by the Applicant regarding non-existence of tubewell</p> <p>(iii) Source of freshwater requirement being met up till now</p> <p>(iv) Likely date of operation of proposed tubewell</p> <p>(v) Proposed utilization of pumped water</p>	<p>Date : 02/05/2024</p> <p>Reply : We are submitting our application under the dewatering category instead of underground water abstraction. Given that dewatering structures are distinct from tubewells, borewells, and dugwells, and there is no dedicated option for dewatering structures on the application form, we are opting to apply for dewatering structures under the "tubewell" heading in the application abstraction structures column table. Comprehensive details regarding the number and dimensions of dewatering structures in our project are provided under the tubewell headings.</p> <p>Download</p>
11	<p>Date : 05/04/2024</p> <p>Observation : In IAR report submitted. Following observation are raised.</p> <p>Ø Latest Groundwater level should be of authentic source (i.e. WRIS, GWC & CGWB) and this must be in tabular form.</p> <p>Ø Spatial distribution of observation point should be proper in Core zone and buffer zone.</p> <p>Ø Digital Elevation map of the area is not given in the IAR.</p> <p>Ø Hydrograph of groundwater level should be of last 10 year i.e. 2014-2023.</p>	<p>Date : 22/04/2024</p> <p>Reply : IAR report uploaded in reply box and application form</p> <p>Download</p>

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<p>Ø All maps should be re-prepared after proper spatial distribution of observation points.</p> <p>Ø NABL accreditation certificate of laboratory should be attached in IAR.</p> <p>Ø IAR should be digitally signed by the consultant.</p> <p>Ø On page no 28 water level has been mentioned from 1.50 - 40m. The statement appears to be wrong. Provide water level of core and buffer zone in detail.</p> <p>Ø Details of observation wells inventoried in core and buffer zone be given in tabular format along with location map.</p> <p>Ø Long term hydrograph station is not matching with ground water condition mentioned in the text. Give representative hydrograph with trend analysis.</p> <p>Ø Detail computation of estimated quantum for dewatering and no of tube wells required may be done with suitable model analysis.</p> <p>Ø Detail ground water quality report of water samples analysed may be given in tabular format.</p> <p>Ø IAR may be given in proper format</p> <p>Ø Disposal of water during dewatering may be given in detail with its environmental impact on disposal site.</p>	
<p>Date : 05/03/2024</p> <p>Observation :</p> <p>Ms Countrywide Promoters PvtLtd, Dewatering: 37 m3/day à 86.4 m3/day</p> <p>PROVIDE/ UPLOAD DOCUMENTS IN APPLICATION FORM AND REPLY IN REPLY BOX;</p> <p>Revised Impact Assessment report is being re-examined.</p> <p>As gathered from the Environment Clearance document, present case relates to revision/expansion of the existing project. Applicant is required to confirm the status of original phase of the project including inhabitancy status.</p> <p>12 Applicant has submitted two applications (HWRA/INF/N/2023/623 addressed as Village Dhankot, Kherkimajra Gurugram 1220505 & HWRA/INF/N/2023/640- addressed as Village Basai Sector 37D Gurugram), both for dewatering. Applicant is requested to provide present status of completion/occupation, inhabitancy & NOC/permission for extraction of groundwater for their remaining projects in Haryana including of the followings projects (status of each project in tabular form) :</p> <p>(i) Countrywide Promoters Pvt Ltd (Park Elite Floors I) Sector 75 Faridabad</p> <p>(ii) Countrywide Promoters Pvt Ltd., Group Housing Project Park Grandeura at sector 82 Faridabad</p>	<p>Date : 26/03/2024</p> <p>Reply : Sir/madam, In reference to observations to our application for permission of de-watering, as desired, we hereby submitting the status of original phase of the project. About 128 plots has been developed under project and received occupation certificate from DTCP for which overall water demand being fulfilled from GMDA and approval regarding water supply already issued from HUDA vide memo no. 14839 dated 11.10.2012. Further, w.r.t. to information regarding remaining project, as desired, we also submitting the present status regarding occupation, inhabitancy & permission regarding water source, as relevant, under upload section.</p> <p>Download</p>

- (iii) Countrywide Promoters Pvt. Ltd., Commercial Complex (Centra One) Village Ghata Sector 61 Gurgaon
- (iv) Countrywide Promoters Pvt Ltd, Group Housing (Park Serene, spacio and generation), Sec 37 D, Gurgaon, Haryana
- (v) Countrywide Promoters Pvt Ltd., Residential Plotted colony, sector 70 & 70 A, Village Palra, Gurgaon
- (vi) Countrywide Promoters Pvt Ltd. (Puri Construction Pvt. Ltd. 81High Street), Sector 81, Faridabad
- (vii) Countrywide Promoters Pvt. Ltd. Pratham, Sector 84, Faridabad
- (viii) Countrywide Promoters pvt. Ltd. Park Elite Premium Sector 84 Faridabad
- (ix) Countrywide Promoters Pvt Ltd Discovery Park, Sector 80 Faridabad Registered office at OT 14 Next Door U Block Sector 76Faridabad
- (x) Countrywide Promoters Pvt Ltd (Park Floor 2), Sector 76 Faridabad
- (xi) Countrywide Promoters Pvt Ltd Park Floor1, Sector 77 Faridabad
- (xii) Countrywide Promoters Pvt. Ltd. (Villas), Sector 88 Faridabad
- (xiii) Countrywide Promoters Pvt. Ltd, Group Housing colony, Village Basai, Sector 37 D, Gurgaon
- (xiv) Countrywide Promoters Pvt. Ltd (DDJAY 6.31875 Acres), Village Kheri kalan Sector-84, Faridabad having Registered Office at OT-14, 3rdFloor, Next Door, Park land, Sector-76 Faridabad-121004
- (xv) Countrywide Promoters pvt. Ltd DDJAY15.5625acres, Sector 70 & 70A Gurugram Haryana
- (xvi) Countrywide Promoters (P) Ltd, U Block Sector 76Faridabad
- (xvii) D Mart Unit of Avenue Super marts Ltd, C/o Countrywide Promoters Pvt. Ltd., R- Block, Sector 75, FARIDABAD
- (xviii) Countrywide Promoters Pvt. Ltd 10.475 acres, 3rdFloor, Next Door, sector 76, Faridabad
- (xix) Countrywide Promoters Pvt. Ltd 13.25 acres, 3rd Floor, Next Door, Sector 76, Faridabad
- (xx) Countrywide Promoters Pvt. Ltd 12.869 acres, 3rd Floor, Next Door, sector 76, Faridabad
- (xxi) Countrywide Promoters Pvt. Ltd., Residential Plotted Colony under deen dayal jan awas yojna having license no.79 of

Yojna

<p>2019 over an area measuring 7.806 acres in revenue estate of village- Kheri Khurd, Sector-83, Faridabad (HR)</p> <p>(xxii) Countrywide Promoters Pvt. Ltd., Residential Plotted Colony under deen dayal jan awas yojna having license no.76 of 2019 over an area measuring 6.70 acres in revenue estate of village- Kheri Khurd, Sector-83, Faridabad (HR)</p> <p>(xxiii) Countrywide Promoters Pvt. Ltd, Residential Plotted Colony under deen dayal jan awas yojna having license no.83 of 2019 over an area measuring 9.706 acres in revenue estate of village- Kheri Khurd, Sector-83</p> <p>(xxiv) Countrywide Promoters Pvt Ltd Park Elite Floors II, Sector 84 Faridabad</p> <p>(xxv) Countrywide Promoters Pvt Ltd (VIP Floors), sector 81 Faridabad</p> <p>(xxvi) Countrywide Promoters Pvt. Ltd, Freedom Park Life, Group Housing, Village Samaspur, Sector -57, Gurgaon, Haryana</p> <p>(xxvii) Countrywide Promoters Pvt. Ltd. (Puri Construction Pvt. Ltd. Aanand Vilas Group Housing), Sector 81 Faridabad</p> <p>(xxviii) Countrywide Promoters Pvt Ltd. (Puri Construction Pvt. Ltd. 81 High Street), Sector 81 Faridabad</p>	
<p>Date : 02/02/2024</p> <p>Observation :</p> <p>Ms Countrywide Promoters Pvt Ltd, Dewatering: 37 m³/day to 86.4 m³/day</p> <p>PROVIDE/ UPLOAD DOCUMENTS IN APPLICATION FORM AND REPLY IN REPLY BOX;</p> <p>In the Impact Assessment Report, following observations are raised;</p> <p>13 1. Depth to groundwater level needs to re-check because there is very high difference between field data and CGWB data.</p> <p>2. Plate no. 16, 17 & 18: Maps must show distribution of Chloride, Fluoride and Nitrate in point wise instead of contouring method.</p> <p>3. Chemical analysis report of groundwater attached in IAR is not readable / visible and same is also not attached in application form. So, provide neat and clean latest chemical analysis report of groundwater with Accreditation certificate of laboratory.</p>	<p>Date : 05/03/2024</p> <p>Reply : IAR report updated in application form and reply box</p> <p>Download</p> <p style="text-align: center;"><i>Yojna</i></p>

<p>^ On age no 28 water level has been mentioned from 1.50 - 40m. The statement appears to be wrong. Provide water level of core and buffer zone in detail.</p> <p>5. Details of observation wells inventoried in core and buffer zone be given in tabular format along with location map.</p> <p>6. Long term hydrograph station is not matching with ground water condition mentioned in the text. Give representative hydrograph with trend analysis.</p> <p>7. Detail computation of estimated quantum for dewatering and no of tube wells required may be done with suitable model analysis.</p> <p>8. Detail ground water quality report of water samples analysed may be given in tabular format.</p> <p>9. IAR may be given in proper format</p> <p>10. Disposal of water during dewatering may be given in detail with its environmental impact on disposal site.</p>	
<p>14</p> <p>Date : 22/01/2024</p> <p>Observation :</p> <p>Ms Countrywide Promoters PvtLtd, Dewatering: 37 m3/day → 86.4 m3/day</p> <p>PROVIDE/ UPLOAD DOCUMENTS IN APPLICATION FORM AND REPLY IN REPLY BOX;</p> <p>Test report of groundwater quality from Govt. approved or NABL accredited lab.</p> <p>Impact Assessment Report is being examined</p> <p>As part of the Infrastructure is already complete & also inhabited as existing water supply is @ 1286 m3/day, so, provide rainwater harvesting proposal as per the guidelines. In case, groundwater recharge is not advisable, rainwater should be collected & put to fruitful use.</p>	<p>Date : 31/01/2024</p> <p>Reply : 1. The water test quality report is attached in the reply box and the application form 2. I would like to inform you that our residential community is situated in an area with shallow and saline groundwater. Consequently, we have been granted an exemption from implementing rainwater harvesting (RWH). The document confirming this exemption is attached for your reference. The exemption, sanctioned by the Central Ground Water Board (CGWB) after thorough on-site inspections wherein it has been mentioned that RWH pits construction is not feasible in the area since water conditions are saline and shallow, Also the certificate explicitly states in point 2 that an RWH proposal may only be considered if the groundwater level drops below a depth of 8 meters. Currently, the groundwater table is above this threshold, making any RWH proposal unnecessary. Kindly review the CGWB's exemption declaration for a more detailed understanding, which is attached in the RW proposal column.</p> <p>Download</p>
<p>15</p> <p>Date : 12/01/2024</p> <p>Observation :</p> <p>Ms Countrywide Promoters Pvt Ltd, Dewatering: 37 m3/day</p>	<p>Date : 16/01/2024</p> <p>Reply : corrections made in application and reply box</p> <p>Download</p>

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<p>PROVIDE/ UPLOAD DOCUMENTS IN APPLICATION FORM AND REPLY IN REPLY BOX;</p> <p>Test report of groundwater quality from Govt. approved or NABL accredited lab.</p> <p>Impact assessment report is not certified & signed by the concerned accredited Consultant. (On page 6 of the IAR, only name of consultant has been mentioned but his signature has not been provided)</p> <p>As per the application, quantum of dewatering is 37 m3/day whereas as per the IAR, it is 86.4 m3/day.</p>	
<p>Date : 08/01/2024</p> <p>Observation : Ms Countrywide Promoters Pvt Ltd, Dewatering: 37 m3/day</p> <p>PROVIDE/ UPLOAD DOCUMENTS IN APPLICATION FORM AND REPLY IN REPLY BOX;</p> <p>Test report of groundwater quality from Govt. approved or NABL accredited lab.</p> <p>16 Impact assessment report is not certified & signed by the concerned accredited Consultant.</p> <p>Rainwater harvesting proposal as per the guidelines</p> <p>Number of inhabitants in the infrastructure</p> <p>Name of the project for selling the residential/commercial area in the market.</p>	<p>Date : 09/01/2024</p> <p>Reply : Dear Sir, 1. I am reaching out to inform you that we are seeking approval from HWRA for dewatering purposes owing to the close proximity of the groundwater level to our construction site. The challenging conditions, characterized by a shallow water table resulting in salinity, pose difficulties and hazards for the construction process. It's important to note that our project has been granted an exemption from constructing a rainwater harvesting structure, as evidenced by the document already submitted with the application. number of inhabitants is 1547 We respectfully request you to review the observations once again. 2. The IAR report is already signed and certified by an accredited consultant, the certificate of accredited certificate is already provided in the IAR report. 3. Name of project is Amstoria</p> <p>Download</p>
<p>Date : 09/11/2023</p> <p>Observation : Ms Countrywide Promoters Pvt Ltd, Dewatering: 37 m3/day</p> <p>PROVIDE/ UPLOAD DOCUMENTS IN APPLICATION FORM AND REPLY IN REPLY BOX;</p> <p>17 As per the application, Infrastructures already complete, so, purpose of dewatering</p> <p>Since the Infrastructure is already complete since last more than five years, so, source of water supply till now.</p> <p>Since the Infrastructure is already complete since last more than five years, so, it is not clear as to why in table no. 3(ii), water details have been mentioned in proposed category</p>	<p>Date : 27/12/2023</p> <p>Reply : 1. Sir, the infrastructure is not entirely complete and is being developed in phases as a result, we need dewatering since the water table is shallow and we are constructing STP. Considering the depth of the water table dewatering becomes mandatory since without undergoing the dewatering process it will impact the overall conditions of the area and is a roadblock in the construction of STP. 2. As mentioned in point 1 the infrastructure is not complete and is being constructed in phases for which the water supply is from the local water supply agency for which the copy is already enclosed in the application form and reply box. 3. We have put the demand of water in proposed category since we are constructing a STP</p>

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<p>Certificate regarding providing of freshwater supply @ 1286 m³/day by the concerned water supplying agency, as per the prescribed preform</p>	<p>for which we need water supply. 4.. Water supply approval issued from HUDA division III already sent vide 08.11.2023. Further, water being supplied by GMDA and the latest bill in this regard is enclosed for your reference. 5. Dual plumbing is implemented in the plotted community and the documents of the same are enclosed. 6. Environment clearance , IAR enclosed in application form Download</p>
<p>Since as per the water balance chart, treated waste water is used for flushing etc., so, the applicant to confirm implantation of dual plumbing in the Infrastructure.</p>	
<p>Test report of groundwater quality from Govt. approved or NABL accredited lab.</p>	
<p>Environment clearance</p>	
<p>Impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.</p>	
<p>Rainwater harvesting proposal as per the guidelines</p>	
<p>Number of inhabitants in the infrastructure</p>	
<p>Name of the project for selling the residential/commercial area in the market.</p>	

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Presentations were made before the assessment committee for grant of NOC pertaining to saline water withdrawal (Saline Dewatering) for Countrywide Promoters Pvt. Ltd. Gurugram. Projects are located at Sector 37 D & 102, 102 A Gurugram. Details discussions were held with the committee to resubmit the IAR with primary data & assurance from GMDA with respect to disposal of saline water.

① Application no. HWRA/INF/N/2023/623

② Application no. HWRA/INF/N/2023/640

27.02.2025

[Signature]

[Signature] 10/02/2025
Dr. Wasim Ahmad
7505426166

Dr. Wasim Ahmad
Senior Kumar Sharma
DGM (Environment)
Mob: 8800092162

Diary No. 356
 Date 24-04-2025
 Haryana Water Resources Authority



To,
 The Chairperson,
 Haryana Water Resources Authority, Panchkula

24.04.2025

Subject: **Application no. HWRA/INF/N/2023/623 and HWRA/INF/N/2023/640 for NOC/permission for dewatering activity in the name of Countrywide Promoters Pvt. Ltd.**

Respected Madam

24/4/25 /
 C.F.O.
 CTD(G)
 W.R.

This is to inform you that due to lack of knowledge at the level of our consultant, the subject applicant could not be got cleared. Now, we have engaged another consultant for preparation of revised impact assessment Report (IAR) and he has assured us it to provide within 2-3 days for HWRA submission.

Inconvenience for the delay may kindly condoned.

Thanking you,
 Sincerely,

Sanjeev Kumar Sharma
 For M/s BPTP Ltd.

Sanjeev Kumar Sharma
Sanjeev

BPTP Limited

Corporate Office: BPTP Capital City, 6th Floor, Plot No.2B, Sector-94, Noida, Uttar Pradesh-201301
 Registered Office: OT-14, 3rd Floor, Next Door, Parklands, Sector-76, Faridabad, Haryana-121004
 CIN - U45201HR2003PLC082732

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 customercare@bptp.com
 www.bptp.com



28.04.2025

To,
The Chairperson,
Haryana Water Resources Authority, Panchkula

Subject: **Application no. HWRA/INF/N/2023/623 for NOC/permission for dewatering activity for construction of sewage treatment plant (STP) at Residential Plotted colony located at Sector 102 and 102 A in the name of Countrywide Promoters Pvt. Ltd.**

Respected Madam

This is to inform you, competent accredited consultant has prepared revised impact assessment Report (IAR) and the same received by consultant on 26.04.2025, which already uploaded on HWRA's portal with submitted application. Also, the GMDA approval to be secured before initiation of actual dewatering at site since said permission also already applied vide 24.04.2025, as per our commitment,

Therefore, in view of the above, as committed, necessary IA report, as revised, already submitted for proposed Dewatering activity and considering ongoing compliance efforts, we most respectfully request the authority to kindly consider our revised IA report as per requirement of HWRA's IA review committee and grant us dewatering permission for which we shall be highly grateful to you.

Thanking you,
Sincerely,

[Signature]
Devendra Kumar
For M/s BPT Ltd.

[Signature]

BPT Limited

Corporate Office: BPT Capital City, 6th Floor, Plot No.2B, Sector-94, Noida, Uttar Pradesh-201301
Registered Office: OT-14, 3rd Floor, Next Door, Parklands, Sector-76, Faridabad, Haryana-121004

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Bond		Indian-Non Judicial Stamp Haryana Government		Date : 28/04/2025
Certificate No.	G02820250104		Stamp Duty Paid : ₹ 101	
GRN No.	131454266		Penalty : ₹ 0	
Deponent				
Name :	Bptp Limited	Sector/Ward : 78	Landmark : Nextdoor parklands	
H.No/Floor :	Ot14/3rdf	District : Faridabad	State : Haryana	
City/Village :	Faridabad			
Phone :	88*****44			
Purpose : AFFIDAVIT to be submitted at Others				

The authenticity of this document can be verified by scanning this QR Code Through smart phone or on the website <http://egrashry.nic.in>

AFFIDAVIT

I, Sudhanshu Tripathi, Director and Authorized Signatory of M/s BPTP Ltd. with which M/s Countrywide Promoters Pvt. Ltd., stands merged as per Hon'ble NCLT's order passed in CP (CAA) No. 26/Chd/Hry/2023 dated 20.09.2024, having its registered office at OT-14, 3rd Floor, Next Door, Sector 76, Faridabad-121004 say and submit regarding "Residential Plotted Colony project located at village Kherkimajra and Dhankot, Sector- 102 and 102 A, Gurugram, Haryana as per under :

1. That, license Nos. 58 of 2010, 45 of 2011, 41 of 2021 and 165 of 2024 have been granted by the DTCP for development of Residential Plotted colony Project at Sector -102 and 102A, Village - Kherkimajra and Dhankot, Gurugram, Haryana.
2. That, there are no existing bore wells on the said project site and for construction of Sewage Treatment Plant (STP) 07 tubewells are proposed for the purpose of dewatering which shall be installed as per approval of HWRA.
3. Earlier, 07 tubewell were installed for purpose of dewatering to construct STP of 1700 KLD in year 2023 post issuance of work order for STP civil work construction to M/s Piyare Lal Hari Singh Builders Pvt. Ltd. vide dated 06.06.2023.
4. That, further for dewatering purpose, work order issued to M/s Sunita enterprises vide dated 17.08.2023 but dewatering activity post initiation in the month of 1st week of September 2023 got stopped within 25 days in same month due to change in planning.
5. That, further dewatering work has not been executed and has remained suspended since construction of STP work has been on halt as the location of STP got revised and accordingly work order also got revised to construct STP of 986 KLD from earlier proposed to 1700 KLD and fresh order was issued to M/s LKS Enterprises vide work order dated 17.03.2025 (copies of order is enclosed).
6. It is submitted that Domestic Water demand is already being met with through the GMDA supply of water and permission in this regard has already been issued from the office of Executive Engineer, HUDA Div. No. III Gurgaon vide memo no. 14839-dated 11.10.2012. (Copies of GMDA bills issued for last 4 year enclosed).
7. That, internal services work of 79 acres stands completed and verified by STP, Gurugram as per report dated 24.08.2017 and DTCP has granted part completion certificate for 66.50 Acres on 03.10.2017.
8. It is submitted that since Groundwater is very high and at only 2.65 meter below ground level, therefore practice of Rainwater harvesting adoption has not been advised by CGWA and approval issued in this regard from CGWA. (Copy enclosed.)

Sudhanshu Tripathi
DEPONENT

VERIFICATION

Verified at Faridabad on 28/04/2024 that the contents of the above affidavit are true and correct to the best of my knowledge which is based on records maintained by the Company and nothing material has been concealed.

Sudhanshu Tripathi
DEPONENT

[Signature]

Initial approval

Name	
Ms Countrywide Promoters Pvt Ltd	
InfraType	21
TotalLandArea	541085.02
RoofTopArea	313225.2
RoadPavedArea	19518.94
GreenBeltArea	194249.28
OpenLand	14091.6
DwellingUnitsNumber	4500
NetWaterRequired	2555
SurfaceWaterRequired	1269
P_QuantumPerDay	37
P_Quantum PerYear	13514
AgencyWaterSupply	1286

Yopesh

22.1.2024

Government of Haryana
Haryana Water Resources Authority
Application for Permission to Extract Ground Water for Infrastructure Use

Application Type - New

Application No: HWRA/INF/N/2023/623 (Application Received Fee Paid)	
Date of Licence to develop: 17/05/2011	
1. General Information	
Attach Certificate/NOC regarding 'non-availability' or 'Partial Water supply' In the prescribed format from PHED/ HSVP/ HSIIDC/ MCs & other local Government water supply agencies in respect of all categories of assessments units	Download
(i) Name of Applicant	Devendra Kumar
(ii) Designation of Applicant	General Manager
Authorization Letter in the name of Devendra Kumar (applicant):	Download
ID Proof Type	Aadhaar
ID Proof no	XXXXXXXX2267
Id Proof Document	Download
(iii) Mobile No. of Applicant	9810810516
(iv) Email of Applicant	devendra1.kumar@bptp.com
(v) Name of the Infrastructure:	Ms Countrywide Promoters Pvt Ltd
Type of Infrastructure:	Residential plotted colony
Infrastructure Unit Address:	Village Dhankot Kherkimalra Gurugram 1220505
Is Commercial	No
Completion Certificate	Download
Date of Completion Certificate	03/10/2017
Occupation Certificate	Download
Date of Occupation Certificate	23/10/2018
Date Of Commencement	23/10/2018
Approval letter / CLU of State Government Agency approving the infrastructure development to be attached	Download
Latest up-to-date valid Environment Clearance Certificate by SEIA, if applicable	Download
Whether CTO/CTE by HSPCB is applicable	Yes
If not applicable, give reason	
Latest CTO issued by HSPCB, If applicable	Download
	CTO/CTE Number : Issue Date : 329962323GUNOC 28/07/2023 TO40147903
Validity period of uploaded CTO/CTE	From : To : 28/07/2023 30/09/2024



(vi)	Location details of the Infrastructure unit:			
	State :	Haryana	District :	GURUGRAM
	Tehsil:	Gurgaon	Block:0	GURGAON
	Village/MC:	Kherki mazar dhankot	Region:	over-exploited
	Latitude:	28.479446	Longitude:	76.972379
	Infrastructure Locality:	Gram Panchayat		
	Site Plan:	Download		
	Location Map:	Download		
	Document of OWnership/Lease:	Download		
(vii)	Correspondence address:	OT-14, 3rd Floor, Next Door, Sector-76, Faridabad-121004		
(viii)	Land use details of existing/proposed:			
	Total Land area(sq m):	541085.02		
	Rooftop area of buildings/sheds(sq m):	313225.20		
	Road/paved area(sq m):	19518.94		
	Green belt area(sq m):	194249.28		
	Open Land(sq m):	14091.60		
	Any other structure proposed:	Na		
(ix)	Source of availability of surface water for Industrial use, if any	Na		
(x)	Groundwater utilization for:	Existing Infrastructure		
(xi)	Purpose of Abstraction	Other Use		
(xii)	Applying For:	Operational Purpose		
2. Total number and type of:				
	a. Dwelling units	4500		
	b. Commercial units	0		
	c. Industrial units	0		
	d. Others	0		
3. Detail of water requirement/ recycled water usage: (Please enclose flow chart of activities and requirement of water at each stage):				
Water Requirement for construction purpose :				
	a) Quantity of water required for construction			
	b) Period of construction for which permission is required (No. Of Days)			
Water Requirement for operational purpose :				
	Calculation details of water requirement:	Download		
	Water Balance Chart	Download		
(i)	Total water requirement, excluding construction (m3/day):	2555.00		
(a)	Ground Water requirement, excluding construction (m3/day):	0.00		

	i. For Drinking & domestic in Houses, Flats and residential appartments (m3/day)	0.00				
	ii. Commercial uses (m3/day)	0.00				
(b)	Recycled Water usage (m3/day):	1269.00				
(c)	Proposed/existing water supply from any agency (m3/day):	1286.00				
(ii)	Breakup of water requirement and usage:					
	Activity	Existing requirement (m3/day)	Proposed requirement (m3/day)	Total requirement (m3/day)		
				No. of operational days in a year		
				Annual requirement (m3/year)		
	Residential/ domestic	0.00	1286.00	1286.00	365	469390.00
	Commercial activity	0.00	0.00	0.00	0	0.00
	Greenbelt development	0.00	583.00	583.00	365	212795.00
	Industrial activity	0.00	0.00	0.00	0	0.00
	Other use	0.00	686.00	686.00	365	250390.00
	Grand total	0.00	2555.00	2555.00		932575.00
(iii)	Quality of Grounwater	Saline Water				
	Groundwater quality from NABL accredited lab	Download				
(iv)	Whether ETP/STP proposed:	Yes				
		m3/day	No. of operational days	m3/year		
	Quantlty of treated water available	1269.00	365.00	463185.0000		
	Reuse In Industrial Activity	0.00	0	0.00		
	Reuse In Commercial Activity	0.00	0	0.00		
	Reuse In Green belt development	583.00	365	212795.00		
	Reuse In Other use	686.00	365	250390.00		
	Total	1269.00	730	463185.00		
(v)	Whether project would involve dewatering ground water for excavation for basement construction etc.	Yes				

Yogesh

a.)	Whether the groundwater table will be intersected by the activity		
	(a) At what depth (m bgl)	Pre-monsoon	Post-monsoon
	Minimum	2.40	3.20
	Maximum	1.50	2.10
	(b) Maximum depth proposed to dewater (m bgl);	4.50	4.50
	(c) Groundwater flow direction (attach map)	Download	Download
	(d) Any Other information	Na	Na
b.)	Quantum of ground water proposed to be pumped out	M3/day	M3/year
		86.40	13514.00
	a. Type of structure required for pumping out ground water	Pump	
	b. Number of pumps proposed to installed	15	
	c. HP of the pumps	3.00	
	d. Operational hours/day	3	
	e. Operational days/year	365	
c.)	Proposed utilization of pumped water	Download	
	a. Water Supply	0.00	
	b. Agriculture	0.00	
	c. Green belt development	0.00	
	d. Suppression of dust	0.00	
	e. Recharge	0.00	
	f. Any other Item	0.00	
4. Details of existing and/ or proposed groundwater abstraction structures			

	Source of fresh water requirement being met uptill now	
	Affidavite duly attested by the Applicant regarding non-existence of tubewell	
	Likely date of operation of proposed tubewell	-Not Available-
	Quantum of ground water recharge(m3/year)	0.00
a)	Details of rainwater harvesting/artificial recharge measaures for groundwater recharge in the area. If already implemented, details may be furnished. (Attach report on comprehensive &feasible Rainwater harvesting/recharge proposal)	Download
b)	Have you applied for groundwater clearance permission earlier from Government Agency, if so give details thereof with status	

4/2/2015

d)	Any Other document (If any)	
	i. dual plumbing	Download
	ii. dual plumbing	Download
	iii. dual plumbing	Download
e)	In cases where dewatering is involved, IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.	Download
f)	Certificate from a local government water supply agency regarding non availability of treated sewage water for construction within 10 km. radius of the site in critical and over-exploited areas.	

Self Declaration:-

1. I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

2. I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date:

Place:

Signature of Applicant with Office Seal

(Devendra Kumar)

(General Manager)

a) Information of payment for Application Fee

Type of Organisation	Others			
Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1025613411460857	YIC12138713868	09/11/2023	250000	success

b) Information of payment for Tarrif Fee

Type of Organisation	Others			
Total Amount				
Mode of Payment				



5.03.2024

Government of Haryana
Haryana Water Resources Authority
Application for Permission to Extract Ground Water for Infrastructure Use

Application Type - New

Application No: HWRA/INF/N/2023/623 (Application Received Fee Paid)		
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(ii)	Designation of Applicant	General Manager
	Authorization Letter in the name of Devendra Kumar (applicant):	Download
	ID Proof Type	Aadhaar
	ID Proof no	XXXXXXXX2267
	Id Proof Document	Download
(iii)	Moble No. of Applicant	9810810516
(iv)	Email of Applicant	devendra1.kumar@bptp.com
(v)	Name of the Infrastructure:	Ms Countrywide Promoters Pvt Ltd
	Type of Infrastructure:	Residential plotted colony
	Infrastructure Unit Address:	Village Dhankot Kherkimajra Gurugram 1220505
	Is Commercial	No
	Completion Certificate	Download
	Date of Completion Certificate	03/10/2017
	Occupation Certificate	Download
	Date of Occupation Certificate	23/10/2018
	Date Of Commencement	23/10/2018
	Approval letter / CLU of State Government Agency approving the infrastructure development to be attached	Download
	Latest up-to-date valid Environment Clearance Certificate by SEIIA, if applicable	Download
	Whether CTO/CTE by HSPCB is applicable	Yes
	If not applicable, give reason	
	Latest CTO issued by HSPCB, if applicable	Download
		CTO/CTE Number : Issue Date : 329962323GUNOC 28/07/2023 TO40147903
	Validity period of uploaded CTO/CTE	From : To : 28/07/2023 30/09/2024

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(vi)	Location details of the Infrastructure unit:			
	State :	Haryana	District :	GURUGRAM
	Tehsil:	Gurgaon	Block:□	GURGAON
	Village/MC:	Kherki mazar dhankot	Region:	over-exploited
	Latitude:	28.479446	Longitude:	76.972379
	Infrastructure Locality:	Gram Panchayat		
	Site Plan:	Download		
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	Total Land area(sq m):	541085.02		
	Rooftop area of buildings/sheds(sq m):	313225.20		
	Road/paved area(sq m):	19518.94		
	Green belt area(sq m):	194249.28		
	Open Land(sq m):	14091.60		
	Any other structure proposed:	Na		
(ix)	Source of availability of surface water for Industrial use, If any	Na		
(x)	Groundwater utilization for:	Existing Infrastructure		
(xi)	Purpose of Abstraction	Other Use		
(xii)	Applying For:	Operational Purpose		
2. Total number and type of:				
	a. Dwelling units	4500		
	b. Commercial units	0		
	c. Industrial units	0		
	d. Others	0		
3. Detail of water requirement/ recycled water usage: (Please enclose flow chart of activities and requirement of water at each stage):				
Water Requirement for construction purpose :				
	a) Quantity of water required for construction			
	b) Period of construction for which permission is required (No. Of Days)			
Water Requirement for operational purpose :				
	Calculation details of water requirement:	Download		
	Water Balance Chart	Download		
(i)	Total water requirement, excluding construction (m3/day):	2555.00		
(a)	Ground Water requirement, excluding construction (m3/day):	0.00		

Handwritten signature

i. For Drinking & domestic in Houses, Flats and residential appartments (m3/day)		0.00			
ii. Commercial uses (m3/day)		0.00			
(b)	Recycled Water usage (m3/day):	1269.00			
(c)	Proposed/existing water supply from any agency (m3/day):	1286.00			
(ii) Breakup of water requirement and usage:					
Activity	Existing requirement (m3/day)	Proposed requirement (m3/day)	Total requirement (m3/day)	No. of operational days in a year	Annual requirement (m3/year)
Residential/ domestic	0.00	1286.00	1286.00	365	469390.00
Commercial activity	0.00	0.00	0.00	0	0.00
Greenbelt development	0.00	583.00	583.00	365	212795.00
Industrial activity	0.00	0.00	0.00	0	0.00
Other use	0.00	686.00	686.00	365	250390.00
Grand total	0.00	2555.00	2555.00		932575.00
(iii) Quality of Grounwater		Saline Water			
Groundwater quality from NABL accredited lab		Download			
(iv) Whether ETP/STP proposed:		Yes			
		m3/day	No. of operational days	m3/year	
Quantity of treated water available		1269.00	365.00	463185.0000	
Reuse In Industrial Activity		0.00	0	0.00	
Reuse In Commercial Activity		0.00	0	0.00	
Reuse In Green belt development		583.00	365	212795.00	
Reuse In Other use		686.00	365	250390.00	
Total		1269.00	730	463185.00	
(v) Whether project would involve dewatering ground water for excavation for basement construction etc.		Yes			



a.)	Whether the groundwater table will be intersected by the activity		
	(a) At what depth (m bgl)	Pre-monsoon	Post-monsoon
	Minimum	2.40	3.20
	Maximum	1.50	2.10
	(b) Maximum depth proposed to dewater (m bgl)	4.50	4.50
	(c) Groundwater flow direction (attach map)	Download	Download
	(d) Any Other information	Na	Na
b.)	Quantum of ground water proposed to be pumped out	M3/day	M3/year
		86.40	13514.00
	a. Type of structure required for pumping out ground water	Pump	
	b. Number of pumps proposed to installed	15	
	c. HP of the pumps	3.00	
	d. Operational hours/day	3	
	e. Operational days/year	365	
c.)	Proposed utilization of pumped water	Download	
	a. Water Supply	0.00	
	b. Agriculture	0.00	
	c. Green belt development	0.00	
	d. Suppression of dust	0.00	
	e. Recharge	0.00	
	f. Any other item	0.00	
4. Details of existing and/ or proposed groundwater abstraction structures			

	Source of fresh water requirement being met uptill now	
	Affidavit duly attested by the Applicant regarding non-existence of tubewell	
	Likely date of operation of proposed tubewell	-Not Available-
	Quantum of ground water recharge(m3/year)	0.00
a)	Details of rainwater harvesting/artificial recharge measures for groundwater recharge in the area. If already implemented, details may be furnished. (Attach report on comprehensive &feasible Rainwater harvesting/recharge proposal)	Download
b)	Have you applied for groundwater clearance permission earlier from Government Agency, if so give details thereof with status	

Y. J. J.

d)	Any Other document (If any)	
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	ii. dual plumbing	Download
	iii. dual plumbing	Download
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Date:

Place:

Signature of Applicant with Office Seal

(Devendra Kumar)

(General Manager)

a) Information of payment for Application Fee

Type of Organisation	Others			
Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1025613411460857	YICI2138713868	09/11/2023	250000	success

b) Information of payment for Tarrif Fee

Type of Organisation	Others			
Total Amount				
Mode of Payment				



22.4.2024

Government of Haryana
Haryana Water Resources Authority
Application for Permission to Extract Ground Water for Infrastructure Use

Application Type - New

Application No: HWRA/INF/N/2023/623 (Application Received Fee Paid)	
Date of Licence to develop: 03/08/2010	
1. General Information	
Attach Certificate/NOC regarding 'non-availability' or 'Partial Water supply' in the prescribed format from PHED/ HSVP/ HSIIDC/ MCs & other local Government water supply agencies in respect of all categories of assessments units	Download
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(ii) Designation of Applicant	General Manager
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ID Proof Type	Aadhaar
ID Proof no	XXXXXXXX2267
Id Proof Document	Download
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(iv) Email of Applicant	devendra1.kumar@bptp.com
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Completion Certificate	Download
Date of Completion Certificate	03/10/2017
Occupation Certificate	Download
Date of Occupation Certificate	23/10/2018
Date Of Commencement	11/10/2021
Approval letter / CLU of State Government Agency approving the infrastructure development to be attached	Download
Latest up-to-date valid Environment Clearance Certificate by SEIA, if applicable	Download
Whether CTO/CTE by HSPCB is applicable	Yes
If not applicable, give reason	
Latest CTO issued by HSPCB, if applicable	Download
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Validity period of uploaded CTO/CTE	From : 28/07/2023 To : 30/09/2024

(vi)	Location details of the Infrastructure unit:			
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	Tehsil:	Gurgaon	Block:□	GURGAON
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Y. J. J.

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Y. P. Patel

a.)	Whether the groundwater table will be intersected by the activity		
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Handwritten signature/initials

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Date:

Place:

Signature of Applicant with Office Seal

(Devendra Kumar)

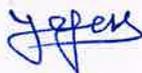
(General Manager)

a) Information of payment for Application Fee

Type of Organisation	Others			
Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
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b) Information of payment for Tarrif Fee

Type of Organisation	Others			
Total Amount				
Mode of Payment				



09.05.2024

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Haryana Water Resources Authority
Application for Permission to Extract Ground Water for Infrastructure Use

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Id Proof Document	Download
(iii) Mobile No. of Applicant	9810810516
(iv) Email of Applicant	devendra1.kumar@btp.com
(v) Name of the Infrastructure:	Ms Countrywide Promoters Pvt Ltd
Type of Infrastructure:	Residential plotted colony
Infrastructure Unit Address:	Village Dhankot Kherkjmajra Gurugram 1220505
Is Commercial	No
Completion Certificate	Download
Date of Completion Certificate	03/10/2017
Occupation Certificate	Download
Date of Occupation Certificate	23/10/2018
Date Of Commencement	11/10/2021
Approval letter / CLU of State Government Agency approving the infrastructure development to be attached	Download
Latest up-to-date valid Environment Clearance Certificate by SEIA, if applicable	Download
Whether CTO/CTE by HSPCB is applicable	Yes
If not applicable, give reason	
Latest CTO Issued by HSPCB, if applicable	Download
	CTO/CTE Number : Issue Date : 329962323GUNOC 28/07/2023 TO40147903
Validity period of uploaded CTO/CTE	From : To : 28/07/2023 30/09/2024

[Handwritten Signature]

(vi)	Location details of the Infrastructure unit:			
	State :	Haryana	District :	GURUGRAM
	Tehsil:	Gurgaon	Block:□	GURGAON
	Village/MC:	Kherki mazar dhankot	Region:	over-exploited
	Latitude:	28.479446	Longitude:	76.972379
	Infrastructure Locality:	Gram Panchayat		
	Site Plan:	Download		
	Location Map:	Download		
	Document of Ownership/Lease:	Download		
(vii)	Correspondence address:	OT-14, 3rd Floor, Next Door, Sector-76, Faridabad-121004		
(viii)	Land use details of existing/proposed:			
	Total Land area(sq m):	541085.02		
	Rooftop area of buildings/sheds(sq m):	313225.20		
	Road/paved area(sq m):	19518.94		
	Green belt area(sq m):	194249.28		
	Open Land(sq m):	14091.60		
	Any other structure proposed:	Na		
(ix)	Source of availability of surface water for Industrial use, if any	Na		
(x)	Groundwater utilization for:	Existing Infrastructure		
(xi)	Purpose of Abstraction	Other Use		
(xii)	Applying For:	Operational Purpose		
2. Total number and type of:				
	a. Dwelling units	4500		
	b. Commercial units	0		
	c. Industrial units	0		
	d. Others	0		
3. Detail of water requirement/ recycled water usage: (Please enclose flow chart of activities and requirement of water at each stage):				
Water Requirement for construction purpose :				
	a) Quantity of water required for construction			
	b) Period of construction for which permission is required (No. Of Days)			
Water Requirement for operational purpose :				
	Calculation details of water requirement:	Download		
	Water Balance Chart	Download		
(i)	Total water requirement, excluding construction (m ³ /day):	2555.00		
(a)	Ground Water requirement, excluding construction (m ³ /day):	0.00		



i. For Drinking & domestic in Houses, Flats and residential appartments (m3/day)		0.00			
ii. Commercial uses (m3/day)		0.00			
(b) Recycled Water usage (m3/day):		1269.00			
(c) Proposed/existing water supply from any agency (m3/day):		1286.00			
(ii) Breakup of water requirement and usage:					
Activity	Existing requirement (m3/day)	Proposed requirement (m3/day)	Total requirement (m3/day)	No. of operational days in a year	Annual requirement (m3/year)
Residential/ domestic	0.00	1286.00	1286.00	365	469390.00
Commercial activity	0.00	0.00	0.00	0	0.00
Greenbelt development	0.00	583.00	583.00	365	212795.00
Industrial activity	0.00	0.00	0.00	0	0.00
Other use	0.00	686.00	686.00	365	250390.00
Grand total	0.00	2555.00	2555.00		932575.00
(iii) Quality of Grounwater			Saline Water		
Groundwater quality from NABL accredited lab			Download		
(iv) Whether ETP/STP proposed:			Yes		
	m3/day	No. of operational days	m3/year		
Quantity of treated water available	1269.00	365.00	463185.0000		
Reuse in Industrial Activity	0.00	0	0.00		
Reuse in Commercial Activity	0.00	0	0.00		
Reuse in Green belt development	583.00	365	212795.00		
Reuse in Other use	686.00	365	250390.00		
Total	1269.00	730	463185.00		
(v) Whether project would involve dewatering ground water for excavation for basement construction etc.			Yes		

J. J. J.

a.)	Whether the groundwater table will be intersected by the activity		
	(a) At what depth (m bgl)	Pre-monsoon	Post-monsoon
	Minimum	2.40	3.20
	Maximum	1.50	2.10
	(b) Maximum depth proposed to dewater (m bgl)	4.50	4.50
	(c) Groundwater flow direction (attach map)	Download	Download
	(d) Any Other information	Na	Na
b.)	Quantum of ground water proposed to be pumped out	M3/day	M3/year
		86.40	13514.00
	a. Type of structure required for pumping out ground water	Pump	
	b. Number of pumps proposed to installed	15	
	c. HP of the pumps	3.00	
	d. Operational hours/day	3	
	e. Operational days/year	365	
c.)	Proposed utilization of pumped water	Download	
	a. Water Supply	0.00	
	b. Agriculture	0.00	
	c. Green belt development	0.00	
	d. Suppression of dust	0.00	
	e. Recharge	0.00	
	f. Any other item	0.00	

4. Details of existing and/ or proposed groundwater abstraction structures

	Source of fresh water requirement being met uptill now	
	Affidavit duly attested by the Applicant regarding non-existence of tubewell	
	Likely date of operation of proposed tubewell	-Not Available-
	Quantum of ground water recharge(m3/year)	0.00
a)	Details of rainwater harvesting/artificial recharge measures for groundwater recharge in the area. If already implemented, details may be furnished. (Attach report on comprehensive & feasible Rainwater harvesting/recharge proposal)	Download
b)	Have you applied for groundwater clearance permission earlier from Government Agency, if so give details thereof with status	

Yes

J) Any Other document (if any)		
i.	dual plumbing	Download
ii.	dual plumbing	Download
iii.	dual plumbing	Download
e)	In cases where dewatering is involved, IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Sallent features of IAR, in the prescribed formats.	Download
f)	Certificate from a local government water supply agency regarding non availability of treated sewage water for construction within 10 km. radius of the site in critical and over-exploited areas.	

Self Declaration:-

1. I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

2. I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date:

Place:

Signature of Applicant with Office Seal

(Devendra Kumar)

(General Manager)

a) Information of payment for Application Fee

Type of Organisation	Others			
Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1025613411460857	YICI2138713868	09/11/2023	250000	success

b) Information of payment for Tarrif Fee

Type of Organisation	Others			
Total Amount				
Mode of Payment				



28/10/2024

Government of Haryana
Haryana Water Resources Authority
Application for Permission to Extract Ground Water for Infrastructure Use

Application Type - New

Application No: HWRA/INF/N/2023/623 (Application Received Fee Paid)	
Date of Licence to develop: 03/08/2010	
1. General Information	
Attach Certificate/NOC regarding 'non-availability' or 'Partial Water supply' in the prescribed format from PHED/ HSVP/ HSIIDC/ MCs & other local Government water supply agencies in respect of all categories of assessments units	Download
(i) Name of Applicant	Devendra Kumar
(ii) Designation of Applicant	General Manager
Authorization Letter in the name of Devendra Kumar (applicant):	Download
ID Proof Type	Aadhaar
ID Proof no	XXXXXXXX2267
Id Proof Document	Download
(iii) Mobile No. of Applicant	9810810516
(iv) Email of Applicant	devendra1.kumar@bptp.com
(v) Name of the Infrastructure:	Ms Countrywide Promoters Pvt Ltd
Type of Infrastructure:	Residential plotted colony
Infrastructure Unit Address:	Village Dhankot Kherkimajra Gurugram 1220505
Is Commercial	No
Completion Certificate	Download
Date of Completion Certificate	03/10/2017
Occupation Certificate	Download
Date of Occupation Certificate	23/10/2018
Date Of Commencement	11/10/2021
Approval letter / CLU of State Government Agency approving the infrastructure development to be attached	Download
Latest up-to-date valid Environment Clearance Certificate by SEIA, if applicable	Download
Whether CTO/CTE by HSPCB is applicable	Yes
If not applicable, give reason	
Latest CTO Issued by HSPCB, if applicable	Download
	CTO/CTE Number : 329962323GUNOC TO40147903
	Issue Date : 28/07/2023
Validity period of uploaded CTO/CTE	From : 28/07/2023 To : 30/09/2024

Y. J. J.

(vi)	Location details of the Infrastructure unit:			
	State :	Haryana	District :	GURUGRAM
	Tehsil:	Gurgaon	Block:□	GURGAON URBAN
	Village/MC:	Gurugram (MC)	Region:	over-exploited
	Latitude:	28.479446	Longitude:	76.972379
	Infrastructure Locality:	Urban Development Authority		
	Site Plan:	Download		
	Location Map:	Download		
	Document of OWnership/Lease:	Download		
(vii)	Correspondence address:	OT-14, 3rd Floor, Next Door, Sector-76, Faridabad-121004		
(viii)	Land use details of existing/proposed:			
	Total Land area(sq m):	541085.02		
	Rooftop area of buildings/sheds(sq m):	313225.20		
	Road/paved area(sq m):	19518.94		
	Green belt area(sq m):	194249.28		
	Open Land(sq m):	14091.60		
	Any other structure proposed:	Na		
(ix)	Source of availability of surface water for Industrial use, If any	Na		
(x)	Groundwater utilization for:	Existing Infrastructure		
(xi)	Purpose of Abstraction	Other Use		
(xii)	Applying For:	Operational Purpose		
	Total number and type of:			
	a. Dwelling units	4500		
	b. Commercial units	0		
	c. Industrial units	0		
	d. Others	0		
2.	Detail of water requirement/ recycled water usage:			
	Water Requirement for construction purpose :			
	a) Quantity of water required for construction (m3/day)			
	b) Period of construction for which permission is required (No. Of Days in a year)			
	c) Sewage Water available within 10 kms			
	Water Requirement for operational purpose :			
	Calculation details of water requirement:	Download		
	Water Balance Chart	Download		
(i)	Total water requirement, excluding construction (m3/day):	2555.00		
(a)	Ground Water requirement, excluding construction (m3/day):	0.00		



i. For Drinking & domestic in Houses, Flats and residential appartments (m3/day)		0.00			
ii. Commercial uses (m3/day)		0.00			
(b) Recycled Water usage (m3/day):		1269.00			
(c) Proposed/existing water supply from any agency (m3/day):		1286.00			
(ii) Breakup of water requirement and usage:					
Activity	Existing requirement (m3/day)	Proposed requirement (m3/day)	Total requirement (m3/day)	No. of operational days in a year	Annual requirement (m3/year)
Residential/ domestic	0.00	1286.00	1286.00	365	469390.00
Commercial activity	0.00	0.00	0.00	0	0.00
Greenbelt development	0.00	583.00	583.00	365	212795.00
Industrial activity	0.00	0.00	0.00	0	0.00
Other use	0.00	686.00	686.00	365	250390.00
Grand total	0.00	2555.00	2555.00		932575.00
(iii) Quality of Grounwater			Saline Water		
Groundwater quality from NABL accredited lab			Download		
(iv) Whether ETP/STP proposed:			Yes		
	m3/day	No. of operational days	m3/year		
Quantity of treated water available	1269.00	365.00	463185.0000		
Reuse In Industrial Activity	0.00	0	0.00		
Reuse In Commercial Activity	0.00	0	0.00		
Reuse In Green belt development	583.00	365	212795.00		
Reuse In Other use	686.00	365	250390.00		
Total	1269.00	730	463185.00		
(v) Whether project would involve dewatering ground water for excavation for basement construction etc.			Yes		



a.) Whether the groundwater table will be intersected by the activity			
(a) At what depth (m bgl)		Pre-monsoon	Post-monsoon
Minimum		2.15	3.22
Maximum		1.80	1.80
(b) Maximum depth proposed to dewater (m bgl)		10.00	8.00
(c) Groundwater flow direction (attach map)		Download	Download
(d) Any Other information			Na
b.) Quantum of ground water proposed to be pumped out		M3/day	M3/year
			13514.00
a. Type of structure required for pumping out ground water		Pump	
b. Number of pumps proposed to installed		2	
c. HP of the pumps		5.00	
d. Operational hours/day		4	
e. Operational days/year		365	
c.) Proposed utilization of pumped water		Download	
a. Water Supply		0.00	
b. Agriculture		0.00	
c. Green belt development		0.00	
d. Suppression of dust		0.00	
e. Recharge		0.00	
f. Any other item		86.00	

3. Details of existing and/ or proposed groundwater abstraction structures

(a) Groundwater Abstraction Structure-Existing									
SNo.	Type/ Year of construction	Depth (meter) / Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m3 per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not	Wheter permission/ registered with HRWA / if so Details of permission

(b) Groundwater Abstraction Structure-Proposed

Handwritten signature

S.No.	Type/ Year of construction	Depth (meter) / Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m ³ per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not	Whether permission/ registered with HRWA / if so Details of permission
1	bore well/ 2025	20.00/ 200.00	2.30	11.00	4.00/ 365	2	3	No	No/
2	bore well/ 2025	20.00/ 200.00	2.30	11.00	4.00/ 365	2	3	No	No/
	Source of fresh water requirement being met uptill now							Download	
	Affidavit duly attested by the Applicant regarding non-existence of tubewell							Download	
	Likely date of operation of proposed tubewell							01/02/2025	
	Quantum of ground water recharge(m ³ /year)							0.00	
a)	Details of rainwater harvesting/artificial recharge measures for groundwater recharge in the area. If already implemented, details may be furnished. (Attach report on comprehensive & feasible Rainwater harvesting/recharge proposal)							Download	
b)	Have you applied for groundwater clearance permission earlier from Government Agency, if so give details thereof with status							Download	
d)	Any Other document (if any)								
	i. dual plumbing							Download	
	ii. dual plumbing							Download	
	iii. dual plumbing							Download	
e)	In cases where dewatering is involved, IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.							Download	
f)	Certificate from a local government water supply agency regarding non availability of treated sewage water for construction within 10 km. radius of the site in critical and over-exploited areas.								

Self Declaration:-

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Date:

Place:

Signature of Applicant with Office Seal
(Devendra Kumar)
(General Manager)

a) Information of payment for Application Fee				
Type of Organisation	Others			
Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1025613411460857	YICI2138713868	09/11/2023	250000	success
b) Information of payment for Tarrif Fee				
Type of Organisation	Others			
Total Amount				
Mode of Payment				

Y. Devendra Kumar

12.02.2025

Government of Haryana
Haryana Water Resources Authority
Application for Permission to Extract Ground Water for Infrastructure Use

Application Type - New

Application No: HWRA/INF/N/2023/623 (Application Received Fee Paid)	
Date of Licence to develop: 03/08/2010	
1. General Information	
Attach Certificate/NOC regarding 'non-availability' or 'Partial Water supply' in the prescribed format from PHED/ HSVP/ HSIIDC/ MCs & other local Government water supply agencies in respect of all categories of assessments units	Download
(i) Name of Applicant	Devendra Kumar
(ii) Designation of Applicant	General Manager
Authorization Letter In the name of Devendra Kumar (applicant):	Download
ID Proof Type	Aadhaar
ID Proof no	XXXXXXXX2267
Id Proof Document	Download
(iii) Mobile No. of Applicant	9810810516
(iv) Email of Applicant	devendra1.kumar@bplp.com
(v) Name of the Infrastructure:	Ms Countrywide Promoters Pvt Ltd
Type of Infrastructure:	Residential plotted colony
Infrastructure Unit Address:	Village Dhankot Kherkimajra Gurugram 1220505
Is Commercial	No
Completion Certificate	Download
Date of Completion Certificate	03/10/2017
Occupation Certificate	Download
Date of Occupation Certificate	23/10/2018
Date Of Commencement	11/10/2021
Approval letter / CLU of State Government Agency approving the infrastructure development to be attached	Download
Latest up-to-date valid Environment Clearance Certificate by SEIA, if applicable	Download
Whether CTO/CTE by HSPCB is applicable	Yes
If not applicable, give reason	
Latest CTO issued by HSPCB, if applicable	Download
	CTO/CTE Number : Issue Date : 329962323GUNOC 28/07/2023 TO40147903
Validity period of uploaded CTO/CTE	From : 28/07/2023 To : 30/09/2024

gopesh

(vi)	Location details of the Infrastructure unit:			
	State :	Haryana	District :	GURUGRAM
	Tehsil:	Gurgaon	Block:□	GURGAON URBAN
	Village/MC:	Gurugram (MC)	Region:	over-exploited
	Latitude:	28.479446	Longitude:	76.972379
	Infrastructure Locality:	Urban Development Authority		
	Site Plan:	Download		
	Location Map:	Download		
	Document of OWNership/Lease:	Download		
(vii)	Correspondence address:	OT-14, 3rd Floor, Next Door, Sector-76, Faridabad-121004		
(viii)	Land use details of existing/proposed:			
	Total Land area(sq m):	541085.02		
	Rooftop area of buildings/sheds(sq m):	313225.20		
	Road/paved area(sq m):	19518.94		
	Green belt area(sq m):	194249.28		
	Open Land(sq m):	14091.60		
	Any other structure proposed:	Na		
(ix)	Source of availability of surface water for Industrial use, if any	Na		
(x)	Groundwater utilization for:	Existing Infrastructure		
(xi)	Purpose of Abstraction	Other Use		
(xii)	Applying For:	Operational Purpose		
Total number and type of:				
	a. Dwelling units	4500		
	b. Commercial units	0		
	c. Industrial units	0		
	d. Others	0		
2. Detail of water requirement/ recycled water usage:				
Water Requirement for construction purpose :				
	a) Quantity of water required for construction (m3/day)			
	b) Period of construction for which permission is required (No. Of Days in a year)			
	c) Sewage Water available within 10 kms			
Water Requirement for operational purpose :				
	Calculation details of water requirement:	Download		
	Water Balance Chart	Download		
(l)	Total water requirement, excluding construction (m3/day):	2555.00		
(a)	Ground Water requirement, excluding construction (m3/day):	0.00		

J. J. J.

i. For Drinking & domestic in Houses, Flats and residential appartments (m3/day)		0.00				
ii. Commercial uses (m3/day)		0.00				
(b)	Recycled Water usage (m3/day):	1269.00				
(c)	Proposed/existing water supply from any agency (m3/day):	1286.00				
(ii)	Breakup of water requirement and usage:					
	Activity	Existing requirement (m3/day)	Proposed requirement (m3/day)	Total requirement (m3/day)	No. of operational days in a year	Annual requirement (m3/year)
	Residential/ domestic	0.00	1286.00	1286.00	365	469390.00
	Commercial activity	0.00	0.00	0.00	0	0.00
	Greenbelt development	0.00	583.00	583.00	365	212795.00
	Industrial activity	0.00	0.00	0.00	0	0.00
	Other use	0.00	686.00	686.00	365	250390.00
	Grand total	0.00	2555.00	2555.00		932575.00
(iii)	Quality of Grounwater		Saline Water			
	Groundwater quality from NABL accredited lab		Download			
(iv)	Whether ETP/STP proposed:		Yes			
		m3/day	No. of operational days	m3/year		
	Quantity of treated water available	1269.00	365.00	463185.0000		
	Reuse In Industrial Activity	0.00	0	0.00		
	Reuse In Commercial Activity	0.00	0	0.00		
	Reuse In Green belt development	583.00	365	212795.00		
	Reuse In Other use	686.00	365	250390.00		
	Total	1269.00	730	463185.00		
(v)	Whether project would involve dewatering ground water for excavation for basement construction etc.		Yes			

Y. J. J.

a.) Whether the groundwater table will be intersected by the activity			
(a) At what depth (m bgl)		Pre-monsoon	Post-monsoon
Minimum		2.15	3.22
Maximum		1.80	1.80
(b) Maximum depth proposed to dewater (m bgl)		10.00	8.00
(c) Groundwater flow direction (attach map)		Download	Download
(d) Any Other information			Na
b.) Quantum of ground water proposed to be pumped out			
		M3/day	M3/year
			13514.00
a. Type of structure required for pumping out ground water		Pump	
b. Number of pumps proposed to installed		2	
c. HP of the pumps		5.00	
d. Operational hours/day		4	
e. Operational days/year		365	
c.) Proposed utilization of pumped water			
		Download	
a. Water Supply		0.00	
b. Agriculture		0.00	
c. Green belt development		0.00	
d. Suppression of dust		0.00	
e. Recharge		0.00	
f. Any other item		86.00	

3. Details of existing and/ or proposed groundwater abstraction structures

(a) Groundwater Abstraction Structure-Existing

SNo.	Type/ Year of construction	Depth (meter) / Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m3 per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not	Wheter permission/ registered with HRWA / if so Details of permission

(b) Groundwater Abstraction Structure-Proposed

Handwritten signature

S.No.	Type/ Year of construction	Depth (meter) / Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m ³ per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not	Whether permission/ registered with HRWA / if so Details of permission
1	bore well/ 2025	20.00/ 200.00	2.30	11.00	4.00/ 365	2	3	No	No/
2	bore well/ 2025	20.00/ 200.00	2.30	11.00	4.00/ 365	2	3	No	No/
	Source of fresh water requirement being met uptill now							Download	
	Affidavit duly attested by the Applicant regarding non-existence of tubewell							Download	
	Likely date of operation of proposed tubewell							01/02/2025	
	Quantum of ground water recharge(m ³ /year)							0.00	
a)	Details of rainwater harvesting/artificial recharge measures for groundwater recharge in the area. If already implemented, details may be furnished. (Attach report on comprehensive & feasible Rainwater harvesting/recharge proposal)							Download	
b)	Have you applied for groundwater clearance permission earlier from Government Agency, if so give details thereof with status							Download	
d)	Any Other document (if any)								
	i. dual plumbing							Download	
	ii. dual plumbing							Download	
	iii. dual plumbing							Download	
e)	In cases where dewatering is involved, IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.							Download	
f)	Certificate from a local government water supply agency regarding non availability of treated sewage water for construction within 10 km. radius of the site In critical and over-exploited areas.								

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1. I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

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Date:

Place:

Signature of Applicant with Office Seal
 (Devendra Kumar)
 (General Manager)

a) Information of payment for Application Fee

Type of Organisation	Others			
Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1025613411460857	YICI2138713868	09/11/2023	250000	success

b) Information of payment for Tarrif Fee

Type of Organisation	Others			
Total Amount				
Mode of Payment				

Y. J. Patel

26.04.2025

Government of Haryana
Haryana Water Resources Authority
Application for Permission to Extract Ground Water for Infrastructure Use

Application Type - New

Application No: HWRA/INF/N/2023/623 (Application Received Fee Paid)	
Date of Licence to develop: 03/08/2010	
1. General Information	
Attach Certificate/NOC regarding 'non-availability' or 'Partial Water supply' in the prescribed format from PHED/ HSVP/ HSIIDC/ MCs & other local Government water supply agencies In respect of all categories of assessments units	Download
(i) Name of Applicant	Devendra Kumar
(ii) Designation of Applicant	General Manager
Authorization Letter In the name of Devendra Kumar (applicant):	Download
ID Proof Type	Aadhaar
ID Proof no	XXXXXXXX2267
Id Proof Document	Download
(iii) Mobile No. of Applicant	9810810516
(iv) Email of Applicant	devendra1.kumar@bptp.com
(v) Name of the Infrastructure:	Countrywide Promoters Pvt Ltd
Type of Infrastructure:	Residential plotted colony
Infrastructure Unit Address:	Residential Plotted Colony Sector 102 and 102 A Village Kherkimajra and Dhankot, Gurgaon
Is Commercial	No
Completion Certificate	Download
Date of Completion Certificate	03/10/2017
Occupation Certificate	Download
Date of Occupation Certificate	23/10/2018
Date Of Commencement	11/10/2021
Approval letter / CLU of State Government Agency approving the Infrastructure development to be attached	Download
Latest up-to-date valid Environment Clearance Certificate by SEIA, if applicable	Download
Whether CTO/CTE by HSPCB is applicable	Yes
If not applicable, give reason	
Latest CTO issued by HSPCB, if applicable	Download
	CTO/CTE Number : 329962324GUNOC TO70934773
	Issue Date : 18/07/2024
Validity period of uploaded CTO/CTE	From : 18/07/2024 To : 30/09/2026



(vi)	Location details of the Infrastructure unit:			
	State :	Haryana	District :	GURUGRAM
	Tehsil:	Gurgaon	Block:□	GURGAON URBAN
	Village/MC:	Gurugram (MC)	Region:	over-exploited
	Latitude:	28.479446	Longitude:	76.972379
	Infrastructure Locality:	Urban Development Authority		
	Site Plan:	Download		
	Location Map:	Download		
	Document of Ownership/Lease:	Download		
(vii)	Correspondence address:	OT-14, 3rd Floor, Next Door, Sector-76, Faridabad-121004		
(viii)	Land use details of existing/proposed:			
	Total Land area(sq m):	541085.02		
	Rooftop area of buildings/sheds(sq m):	313225.20		
	Road/paved area(sq m):	19518.94		
	Green belt area(sq m):	194249.28		
	Open Land(sq m):	14091.60		
	Any other structure proposed:	Na		
(ix)	Source of availability of surface water for Industrial use, If any	Na		
(x)	Groundwater utilization for:	Existing Infrastructure		
(xi)	Purpose of Abstraction	Other Use		
(xii)	Applying For:	Operational Purpose		
Total number and type of:				
	a. Dwelling units	4500		
	b. Commercial units	0		
	c. Industrial units	0		
	d. Others	0		
2. Detail of water requirement/ recycled water usage:				
Water Requirement for construction purpose :				
	a) Quantity of water required for construction (m3/day)			
	b) Period of construction for which permission is required (No. Of Days in a year)			
	c) Sewage Water available within 10 kms			
	d) Certificate from a local government water supply agency regarding non availability of treated sewage water for construction within 10 km. radius of the site in critical and over-exploited areas.			
Water Requirement for operational purpose :				
	Calculation details of water requirement:	Download		
	Water Balance Chart	Download		
(i)	Total water requirement, excluding construction (m3/day):	2555.00		

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(a)	Ground Water requirement, excluding construction (m3/day):		0.00			
	i. For Drinking & domestic in Houses, Flats and residential appartments (m3/day)		0.00			
	ii. Commercial uses (m3/day)		0.00			
(b)	Recycled Water usage (m3/day):		1269.00			
(c)	Proposed/existing water supply from any agency (m3/day):		1286.00			
(ii)	Breakup of water requirement and usage:					
	Activity	Existing requirement (m3/day)	Proposed requirement (m3/day)	Total requirement (m3/day)	No. of operational days in a year	Annual requirement (m3/year)
	Residential/ domestic	0.00	1286.00	1286.00	365	469390.00
	Commercial activity	0.00	0.00	0.00	365	0.00
	Greenbelt development	0.00	583.00	583.00	365	212795.00
	Industrial activity	0.00	0.00	0.00	365	0.00
	Other use	0.00	686.00	686.00	365	250390.00
	Grand total	0.00	2555.00	2555.00		932575.00
(iii)	Quality of Grounwater			Saline Water		
	Groundwater quality from NABL accredited lab			Download		
(iv)	Whether ETP/STP proposed:			Yes		
		m3/day	No. of operational days	m3/year		
	Quantity of treated water available	1269.00	365.00	463185.0000		
	Reuse In Industrial Activity	0.00	365	0.00		
	Reuse In Commercial Activity	0.00	365	0.00		
	Reuse In Green belt development	583.00	365	212795.00		
	Reuse In Other use	686.00	365	250390.00		
	Total	1269.00	1460	463185.00		
(v)	Whether project would involve dewatering ground water for excavation for basement construction etc.			Yes		

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a.) Whether the groundwater table will be intersected by the activity			
(a) At what depth (m bgl)		Pre-monsoon	Post-monsoon
Minimum		2.65	3.00
Maximum		2.50	2.40
(b) Maximum depth proposed to dewater (m bgl)		10.00	10.00
(c) Groundwater flow direction (attach map)		Download	Download
(d) Any Other information			
b.) Quantum of ground water proposed to be pumped out		M3/day	M3/year
		206.40	37152.00
a. Type of structure required for pumping out ground water		Tubewell	
b. Number of pumps proposed to installed		7	
c. HP of the pumps		3.00	
d. Operational hours/day		8	
e. Operational days/year		180	
c.) Proposed utilization of pumped water		Download	
a. Water Supply		0.00	
b. Agriculture		0.00	
c. Green belt development		0.00	
d. Suppression of dust		0.00	
e. Recharge		0.00	
f. Any other item		206.40	

3. Details of existing and/ or proposed groundwater abstraction structures

(a) Groundwater Abstraction Structure-Existing									
SNo.	Type/ Year of construction	Depth (meter) / Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m3 per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not	Wheter permission/ registered with HRWA / if so Details of permission

(b) Groundwater Abstraction Structure-Proposed

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Sr. No.	Type/ Year of construction	Depth (meter) / Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m ³ per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not	Whether permission/ registered with HRWA / if so Details of permission
1	tube well/ 2025	20.00/ 100.00	2.65	3.50	8.00/ 180	1	3	No	No/
2	tube well/ 2025	20.00/ 100.00	2.65	3.50	8.00/ 180	1	3	No	No/
3	tube well/ 2025	20.00/ 100.00	2.65	3.50	8.00/ 180	1	3	No	No/
4	tube well/ 2025	20.00/ 100.00	2.65	3.50	8.00/ 180	1	3	No	No/
5	tube well/ 2025	20.00/ 100.00	2.65	3.50	8.50/ 180	1	3	No	No/
6	tube well/ 2025	20.00/ 100.00	2.65	3.50	9.00/ 180	1	3	No	No/
7	tube well/ 2025	20.00/ 100.00	2.65	3.50	9.00/ 180	1	3	No	No/
Source of fresh water requirement being met uptill now								Download	
Affidavit duly attested by the Applicant regarding non-existence of tubewell								Download	
Likely date of operation of proposed tubewell								01/05/2025	
Quantum of ground water recharge(m ³ /year)								0.00	
a)	Details of rainwater harvesting/artificial recharge measures for groundwater recharge in the area. If already implemented, details may be furnished. (Attach report on comprehensive & feasible Rainwater harvesting/recharge proposal)							Download	
b)	Have you applied for groundwater clearance permission earlier from Government Agency, if so give details thereof with status							Download	
d)	Any Other document (if any)								
	i. dual plumbing							Download	
	ii. dual plumbing							Download	
	iii. dual plumbing							Download	

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e)	In cases where dewatering is involved, IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.	Download
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Self Declaration:-

1. I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

2. I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date:

Place:

Signature of Applicant with Office Seal

(Devendra Kumar)

(General Manager)

a) Information of payment for Application Fee

Type of Organisation	Others			
Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1025613411460857	YIC12138713868	09/11/2023	250000	success

b) Information of payment for Tarrif Fee

Type of Organisation	Others			
Total Amount				
Mode of Payment				



To

The Chairperson-cum-Enquiry Officer,
Haryana Water Resources Authority,
Sector-06, Panchkula.

Subject: To send reply to the explanation.

Reference: Memo NO. 2009 /HWRA dt.02.05.2025 on the subject cited above.

Explanation regarding Neo Centra by Ocimum Estates Pvt Ltd (Application No. HWRA/INF/R/2023/164) is hereby submitted as below:

1. **Initial Application No. HWRA/INF/N/2021/4** was filed by above named Project Proponent on 25/05/2021, seeking permission for abstraction of 120 m³/day m³/day of groundwater through one borewell, for which permission was granted vide NOC No.: HWRA/NOC/INF/N/2022/27 Valid From: 27/01/2022 to Valid Upto: 10/08/2022
2. **First Renewal Application No. HWRA/INF/R/2022/16** was filed on 27/08/2022, seeking permission for abstraction of 120 m³/day m³/day of groundwater for which permission was granted vide NOC No. NOC No.: HWRA/NOC/INF/R/2023/10 Valid From: 10/02/2023 to Valid Upto: 24/08/2023
3. **Second Renewal Application No. HWRA/INF/R/2023/164** was filed by applicant on 22/09/2023. Details of processing of applications are given below:
 - a) Application was incomplete as many of the documents were missing and at many places wrong information was submitted. Accordingly, detailed observations dated 31.10.23 were conveyed on the portal to the applicant. Applicant submitted the reply to the observations on 8.1.2024 **after a gap of more than 2 months.**
 - b) Observations of IAR Committee on Impact Assessment Report submitted by the applicant were conveyed on portal to the applicant on 16.1.2024. Applicant submitted pointwise reply to IAR observations on 24.4.2024 along with the revised IAR **after a gap of more than 3 months.**
 - c) While the revised IAR was being examined by the IAR Committee, observation related to compliance of conditions of NOC by HWRA were conveyed to the applicant on 10.5.2024 to which reply was submitted by the applicant on 11.6.2024 **after a gap of one months.**
 - d) Observations of IAR Committee were conveyed to the applicant on 30.6.2024 to which point-wise reply was submitted by the applicant on 4.10.2024 along with revised IAR **after a gap of more than 3 months.**
 - e) Observations of IAR Committee were conveyed to the applicant on 4.11.2024 and on 17.1.2025, applicant was requested also through email to appear before the Authority on 20.01.2025 at 11.30 AM but applicant did not come. Despite repeated reminders through SMS & emails, point-wise reply to IAR observations was submitted by the applicant on 25.4.2025 along with revised IAR **after a gap of more than 5 months.**
 - f) Observations of IAR Committee were conveyed to the applicant on 28.4.2024 to which point-wise reply was submitted by the applicant on the same day along with revised IAR.



- g) On 1.5.2025, after the approval of IAR by the Committee, signed application of applicant was recommended to TCC / Authority.
- h) On 2.5.2025, application was returned with observation by the Authority that Applicant to submit permission from concerned department for disposal of dewatered water in the drain. The permission from concern department is yet to be submitted by Neo Centra by Ocimum Estates Pvt Ltd
4. From the above submission, it is amply clear that delay in matter was on the part of applicant



T.K.TAYAL
CTO (Chem)
5.5.2025



Dt. 6/5/2025

To

The Chairperson,
Haryana Water Resource Authority,
Sector -6, Panchkula.

Subject - To send reply to the explanation

This is in reference to the memo no. 1657/HWRA dt. 2.05.2025 regarding the above subject.

In his connection it is submitted that I have been assigned to examine the part of applications received on HWRA online portal seeking permission for abstraction of groundwater or dewatering purposes and further processing for approval of the Authority through Technical Coordination Committee.

Upon perusal of the case file it has been observed that three of the applications of the Project Proponents listed in the case, O.A. no. 444 of 2023, have been marked to this section. These are of Joyville Shapoorji Housing Pvt Ltd (HWRA/INF/N/2023/580), Commercial Colony Project by V S Realprojects Pvt Ltd (HWRA/INF/N/2023/626) and Ramprastha Promoters and Developers Pvt Ltd Group Housing Project Primera (HWRA/INF/N/2023/620).

M/s Joyville Shapoorji Housing Pvt Ltd had completed the formalities by providing the required information as well as the documents and therefore had already been granted necessary permission for dewatering vide NOC no. HWRA/NOC/INF/N/2024/343.

Rest of the two applicants, namely Commercial Colony Project by V S Realprojects Pvt Ltd and Ramprastha Promoters and Developers Pvt Ltd Group Housing Project Primera could not complete the formalities and therefore the permission could not be issued and therefore the delay or non-grant of permission, is attributable to them only. Detailed status of these two cases alongwith copies of Observation/Reply box and Action History depicting the details and sequence of events, is attached herewith for kind reference.

Regards


(P.K. Garg)
CTO (Engg)



Encl: As above.



M/s Commercial Colony Project by V S Realprojects Pvt Ltd

Application No. HWRA/INF/N/2023/626 was filed online by above named Project Proponent on 21.11.2023 on HWRA portal. Applicant made application seeking permission for abstraction of 11 m³/day of groundwater for drinking/domestic use through one borewell, which was incomplete and observations thereon were conveyed on 1.12.2023.

After that online reminders were sent to the applicant on 12/04/2024, 29/04/2024, 15/05/2024, 31/05/2024, 16/06/2024, 02/07/2024, 18/07/2024, 07/09/2024, 09/11/2024, 25/11/2024, 12/12/2024, 28/12/2024, and 13/01/2025. Since the applicant was not responding, a notice was issued to appear in person on 20.1.2025, but no one attended from applicant side. Again online reminders were issued on 29/01/2025, 14/02/2025, 02/03/2025, 18/03/2025, 03/04/2025 and 19/04/2025, but the application remained pending at Applicant's end.

Thereafter applicant submitted the reply on dt. 26.04.2025 to the observations and updated the application form for dewatering permission on the portal on 26.4.2025 stating therein that they are looking for getting dewatering permission and the supply water will fulfil domestic requirement. But there were deficiencies, which were conveyed to them on 27.4.2025.

Since applicant revised the application for dewatering, Impact Assessment report was also required as per laid down guidelines, which was also received from the applicant on 26.04.2025 only and sent to the members of IAR committee on 27.04.2025 for examination.

Applicant submitted the reply on 28.04.2025 for the observations raised.

Again observations were there on application and on IAR, which were conveyed to the applicant on 30.04.2025.

Thereafter reply of the applicant was received on 30.04.2025 itself. Reply of the applicant for the observations raised on IAR were found to be okay and cleared in the 45th IAR committee's meeting.

But, application was still under review and following observations were found pending at the end of the applicant, which are yet to be complied with and the reply of applicant was as under:

1. Consent to Establish granted by HSPCB was valid upto 25.11.2021.

In reply, Project Proponent had informed that they are in process of getting CTE renewal/extension from HSPCB as per their guidelines. But no document in respect of making application etc. in this regard was provided.

2. Water pumped out upon dewatering is stated to be disposed off into Nala under the control of GMDA. Permission thereof from GMDA was pending to be submitted by the Applicant.

In reply, Project Proponent submitted that they have applied for permission to GMDA vide letter dt. 28.4.2025. Copy of letter was attached.

The application was finally recommended to TCC on 30.04.2025, indicating therein of the above two deficiencies.

Authority in its 41st Meeting held on 02.05.2025 raised following observations:

"Applicant to submit valid CTE/CTO & permission from GMDA for disposal of dewatered water in the drain"

These observations were further conveyed to the applicant on 03.05.2025 for which the reply is still pending at applicant's end and online reminder on 04/05/2025 was also sent to the applicant.

Copies of Observation/Reply box and Action history are attached at Annexure I & II respectively.

Encl: Ann - I & II

CTO (Engg)

Commercial Colony Project by V S Realprojects Pvt Ltd

Sr No.	Observations	Reply
1	<p>Date : 03/05/2025 Observation : Applicant to submit valid CTE/CTO. & permission from GMDA for disposal of dewatered water in the drain</p>	<p>Date : Reply :</p>
2	<p>Date : 30/04/2025 Observation : Reply submitted by the application is not visible in the application, kindly resubmit after complying with the observations properly.</p> <p>1. Certificate for 'Non-availability' or 'Partial water supply' from local Govt. water supplying agencies. Should not be older than six months from the filing of the application.- Stated to be getting water for construction and other activities from GMDA. Need to provide copy of letter of GMDA in this regard</p> <p>2. Pumped out water upon dewatering is stated to be highly saline and disposed off with the permission of GMDA. Need to provide a copy of letter of permission of GMDA in this regard and that where is it disposed off ?</p> <p>3. Details in Column 2 (c) Sewage Water available within 10 kms be revised to 'Yes'.</p> <p>4. Details in Column 2 (iv) Whether ETP/STP proposed be revised to 'Yes'.</p> <p>5. CTE was granted on 2.5.2015 valid for 24 months, got extended up to 9.6.2019 vide HSPCB letter dt 28.3 2017 and further up to 25.11.2021 vide letter dt 14.6.2019. Need to provide valid CTE/CTO.</p>	<p>Date : 30/04/2025 Reply : To, The Chairman HWRA, Panchkula Dated:30.04.2025 Subject: Reply to the observation dated 30.04.2025 Respected Maam, S. No. Observation : Reply 1. Certificate for "Non-availability" or 'partial water' supply from local government water supplying agency. Should not be older than six months from the filing of the application.- Stated to be getting water for construction and other activities from GMDA. Need to provide copy of letter of GMDA in this regard Sir/Maam, We have initially obtained NOC for the construction purpose water from Administrator, HUDA Gurgaon (the than) vide Memo no 486 dated 08.07.2014 and the same is attached/ uploaded and thereafter we have taken water from GMDA for the construction purpose and the GMDA water slips are also attached and uploaded and further also attached a declaration to this effect and we have also obtained assurance to supply utility services like fresh water and sewer pipeline from Executive Engineer, Huda vide Memo no. 8584 dated 14.05.2015 and the same is also attached/ uploaded. 2. Pumped out water upon devoting is started to be highly saline and disposed of with the permission of GMDA. Need to provide a copy of letter of permission of GMDA in this regard and that where is it disposed off. Sir/Maam, We have applied for the permission to discharge the saline water with GMDA vide our application dated 25.04.2025 and the same is pending at the GMDA and the copy of our application duly received by GMDA is attached / uploaded. We are also hopeful to get the permission/NOC from GMDA within a month. 3. Details in Column 2 (c) Sewage Water available within 10 kms be revised to 'Yes'. Sir/Maam, Sewage Water is available within 10 KMs of the project site but the application is not submitted if we change it to "Yes" as suggested under the observation under reply. 4. Details in Column 2 (iv) Whether ETP/STP proposed be revised to 'Yes'. Sir/Maam, The company has proposed to install ETP/STP of 200 KLD per day and the same is also revised in the application as suggested under the observation under reply. 5. CTE was granted on 02.05.2015 valid for 24 months, got extended up to 09.06.2019 vide HSPCB letter dated 28.03.2017 and further upto 25.11.2021 vide letter dated 14.06.2019.</p>



		<p>Need to provide valid CTE/CTO. Sir/Maam, The company is planning to apply for the occupancy certificate for the project and and now we are in the process of getting the CTE renewal /extension from HSPCB as per their guidelines. We, therefore, humbly request to kindly consider our request to allow us to de-water saline water from the construction site from our project. Regards VS Realprojects Private Limited Authorised Signatory Download</p>
<p>3</p>	<p>Date : 30/04/2025 Observation : 1. Certificate for 'Non-availability' or 'Partial water supply' from local Govt. water supplying agencies. Should not be older than six months from the filing of the application.- Stated to be getting water for construction and other activities from GMDA. Need to provide copy of letter of GMDA in this regard</p> <p>2. Pumped out water upon dewatering is stated to be highly saline and disposed off with the permission of GMDA. Need to provide a copy of letter of permission of GMDA in this regard and that where is it disposed off ?</p> <p>3. Details in Column 2 (c) Sewage Water available within 10 kms be revised to 'Yes'.</p> <p>4. Details in Column 2 (iv) Whether ETP/STP proposed be revised to 'Yes'.</p> <p>5. CTE was granted on 2.5.2015 valid for 24 months, got extended up to 9.6.2019 vide HSPCB letter dt 28.3.2017 and further up to 25.11.2021 vide letter dt 14.6.2019. Need to provide valid CTE/CTO.</p>	<p>Date : 30/04/2025 Reply : To, The Chairman HWRA, Panchkula Dated:30.04.2025 Subject: Reply to the observation dated 30.04.2025 Respected Maam, S. No. Observation : Reply 1. Certificate for "Non-availability" or 'partial water' supply from local government water supplying agency. Should not be older than six months from the filing of the application.- Stated to be getting water for construction and other activities from GMDA. Need to provide copy of letter of GMDA in this regard Sir/Maam, We have initially obtained NOC for the construction purpose water from Administrator, HUDA Gurgaon (the than) vide Memo no 486 dated 08.07.2014 and the same is attached/ uploaded and thereafter we have taken water from GMDA for the construction purpose and the GMDA water slips are also attached and uploaded and further also attached a declaration to this effect and we have also obtained assurance to supply utility services like fresh water and sewer pipeline from Executive Engineer, Huda vide Memo no. 8584 dated 14.05.2015 and the same is also attached/ uploaded. 2. Pumped out water upon devoting is started to be highly saline and disposed of with the permission of GMDA. Need to provide a copy of letter of permission of GMDA in this regard and that where is it disposed off. Sir/Maam, We have applied for the permission to discharge the saline water with GMDA vide our application dated 25.04.2025 and the same is pending at the GMDA and the copy of our application duly received by GMDA is attached / uploaded. We are also hopeful to get the permission/NOC from GMDA within a month. 3. Details in Column 2 (c) Sewage Water available within 10 kms be revised to 'Yes'. Sir/Maam, Sewage Water is available within 10 KMs of the project site and the same is also revised in the application as suggested under the observation under reply. 4. Details in Column 2 (iv) Whether ETP/STP proposed be revised to 'Yes'. Sir/Maam, The company has proposed to install ETP/STP of 200 KLD per day and the same is also revised in the application as suggested under the observation under reply. 5. CTE was granted on 02.05.2015 valid for 24 months, got extended up to 09.06.2019 vide HSPCB letter dated 28.03.2017 and</p>

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		<p>further upto 25.11.2021 vide letter dated 14.06.2019. Need to provide valid CTE/CTO. Sir/Maam, The company is planning to apply for the occupancy certificate for the project and and now we are in the process of getting the CTE renewal /extension from HSPCB as per their guidelines. We, therefore, humbly request to kindly consider our request to allow us to de-water saline water from the construction site from our project. Regards VS Realprojects Private Limited Authorised Signatory Download</p>
<p>4</p>	<p>Date : 27/04/2025 Observation : Dewatering of 178 M3/day(64970 M3/year) of groundwater using 2 pumps 20 HP each</p> <p>1. Certificate for 'Non-availability' or 'Partial water supply' from local Govt. water supplying agencies. Should not be older than six months from the filing of the application. - Stated to be getting water for construction and other activities from GMDA. Need to provide copy of letter of GMDA in this regard</p> <p>2. Provide Date Of Commencement- Date of CLU is 10.6.2014, EC 26.11.2014, CTE 2.5.2015 & NOC for start of construction from Administrator/HSVP vide letter no. 486 dt 8.7.2014. The area is water logged. Three basements stated to have been constructed. So dewatering must have been undertaken before start of excavation at site. So date of commencement be mentioned in relevant column accordingly.</p> <p>3. What is the status of dewatering now ? Is dewatering continuing ?</p> <p>4. If dewatering not going on now, up to which date it was done ?</p> <p>5. Stated to have deployed 2 pumps of 20 HP each, having discharge rate of 17.5 M3/hr with 5 hours working daily. Need to be reviewed & corrected or confirmed In water logged areas, dewatering is normally resorted to 24 hours a day by deploying more no. of pumps of comparatively low capacity, in order to make available the front for all times for construction of basements/foundations/buildings/structures etc.</p> <p>6. As per approved site plan, proposed ground coverage of 3rd basement is 7386.373 sqm, whereas for estimation of dewatering quantum, influence area has been taken as 448 sqm. Clarify.</p> <p>7. Pumped out water upon dewatering is stated to be highly saline and disposed off with the permission of GMDA. Need to provide a copy of letter of permission of GMDA in this regard and that where is it disposed off ?</p>	<p>Date : 28/04/2025 Reply : Dear Sir, the letter of the water supply required for the construction purposes has been attached in the Non-Availibility section, please refer to it. Dear sir the work order for construction of the project has been attached in the "Other Document Section" for further clarification regarding the date of commencement. Dear Sir as per the current status of the site, the dewatering process is continue. Sir we want to clarify that the water seepage in the basement area is gradual and the accumulated water will be dewatered using those 2 pumps each having 20 HP, and they are sufficient to dewater the accumulated water. Sir the ground coverage of the basement is as mentioned in the IAR, however, additionally the surrounding area of 448 Sq. m has also been influenced by the dewatering, because a cone of depression has been generated due to excavation and dewatering of the basement. So the area from which the seepage calculated is 7386.3 + 448 sq. m of surrounding area is taken for the calculation. Sir we are in process of getting this document from the local Authority. Sir, currently we are in process of getting the CTE renewal/extension in HSPCB. Download</p>

Handwritten signature/initials in blue ink.

	<p>8. CTE was granted on 2.5.2015 valid for 24 months, got extended up to 9.6.2019 vide HSPCB letter dt 28.3 2017 and further up to 25.11.2021 vide letter dt 14.6.2019. Need to provide valid CTE/CTO.</p> <p>9. IAR is under scrutiny.</p>	
5	<p>Date : 01/12/2023 Observation : 1. Certificate for 'Non-availability' or 'Partial water supply' from local Govt. water supplying agencies. Should not be older than six months from the filing of the application.</p> <p>2. Provide Copy of Occupation and Completion certificate along with the date of issue of the certificates.</p> <p>3. Provide Date Of Commencement</p> <p>4. Location Map showing connectivity with nearest Highway, Town/Village etc. be added.</p> <p>5. In column 1 (ix) Purpose of Abstraction – applicant has filled 'New Project'. As per application and existence of tube well since 2015 this cannot be considered as new project. Please clarify or correct.</p> <p>6. Detailed calculation of water requirement mismatch with the requirement mentioned in Environment Clearance. Needs to be explained.</p> <p>7. Provide Water Balance Chart depicting receipt/disposal of quantity of water at every stage and usage or disposal of residual treated or waste water/ waste-water.</p> <p>8. Provide Ground Water Quality Test Report.</p> <p>9. Discharge of tube well and hours of running mismatches with your ground water requirement.</p> <p>10. Discharge of Tubewell indicated in application as 5 m³/hr by 7.5 HP pump is on very lesser side. Please correct or clarify.</p>	<p>Date : 26/04/2025 Reply : Dear Sir, currently our project is on construction stage and we are looking for dewatering permission not for a borewell permission. Sir our project is under construction, that's why currently none of the documents are applicable to our application. Sir our project is under construction stage Sir the location map has been updated in the application. Sir, this is a mistake and there is no borewell at our project site and there is no water requirement for borewell currently at our project site, we are looking only for getting dewatering permission. Sir, We are applying application for Dewatering permission. The supply water will fulfill our domestic requirement. Sir the water which is need to be dewatered is of very high TDS/ Salinity and have no practical use. Sir the groundwater quality test report has been attached in the application. Sir, there is no borewell in project premises and hence the detail removed, however, the pump used for dewatering has been mentioned with the details in the application. Clarified in above observation. Sir, as per the hydrologist advice of the Gurugram, the water level in and around of our project premises at shallow depth, hence we cannot perform recharge activities here, a copy of the letter has been attached in the Other Document Section. Dear Sir, we have not applied for permission in any other authority and a undertaking regarding the same has been attached in the application. Noted and updated. Thanks & Regards. Download</p>

Y. S. Patel

	<p>11. Provide Rain Water Harvesting Proposal as per guidelines.</p> <p>12. Have you applied for groundwater clearance permission earlier from Government Agency, if so give details thereof with status.</p> <p>13. Data/information in application as well as water balance chart should be in consonance with the details in Environmental Clearance.</p>	
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Y. J. J.

Commercial Colony Project by V S Realprojects Pvt Ltd

No.	Application No.	Status	Stage	Application Type	Action Date	Action By	Remarks
1.	HWRA/INF/N/2023/6 26	Returned with Observation by Competent Authority	Authority Decision	Infrastructure New	02/05/2025 11:28:49 PM	authority.h wra@gmail. com	Applicant to submit valid CTE/CTO. & permissio n from GMDA for disposal of dewatere d water in the drain
2.	HWRA/INF/N/2023/6 26	Recommended for Approval to Authority by TCC	Technical Committee	Infrastructure New	01/05/2025 10:29:11 AM	tcchwra@g mail.com	1. CTE stands expired on 25.11.202 1. 2. Water pumped out upon dewaterin g is stated to be disposed off into Nala under the control of GMDA. Permissio n thereof has been applied, but yet to be received.
3.	HWRA/INF/N/2023/6 26	Recommended for Approval to TCC by CTO	Application Forwarding to High Authority	Infrastructure New	30/04/2025 05:11:21 PM	cenghwra@ gmail.com	1. CTE stands expired on 25.11.202



							1. 2. Water pumped out upon dewatering is stated to be disposed off into Nala under the control of GMDA. Permission thereof has been applied, but yet to be received.
4.	HWRA/INF/N/2023/6 26	Signed application uploaded by applicant	Chairman Decision	Infrastructure New	30/04/2025 05:06:26 PM	sunil@ambgroup.in	
5.	HWRA/INF/N/2023/6 26	Mark to applicant to upload signed application	CTO Verification	Infrastructure New	30/04/2025 04:55:04 PM	cenghwra@gmail.com	
6.	HWRA/INF/N/2023/6 26	Reply to Observations Submitted	CTO Verification	Infrastructure New	30/04/2025 04:03:34 PM	sunil@ambgroup.in	
7.	HWRA/INF/N/2023/6 26	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	30/04/2025 03:46:16 PM	cenghwra@gmail.com	
8.	HWRA/INF/N/2023/6 26	Reply to Observations Submitted	CTO Verification	Infrastructure New	30/04/2025 03:34:30 PM	sunil@ambgroup.in	
9.	HWRA/INF/N/2023/6 26	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	30/04/2025 11:39:16 AM	cenghwra@gmail.com	
10.	HWRA/INF/N/2023/6 26	Reply to Observations Submitted	CTO Verification	Infrastructure New	28/04/2025 11:46:09 AM	sunil@ambgroup.in	

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11.	HWRA/INF/N/2023/6 26	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	27/04/2025 02:28:40 PM	cenghwra@gmail.com	
12.	HWRA/INF/N/2023/6 26	Reply to Observations Submitted	CTO Verification	Infrastructure New	26/04/2025 05:50:03 PM	sunil@ambgroup.in	
13.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	19/04/2025 06:21:24 AM	CTO - E	
14.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	19/04/2025 06:21:24 AM	CTO - E	
15.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	03/04/2025 06:31:49 AM	CTO - E	
16.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	03/04/2025 06:31:49 AM	CTO - E	
17.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	18/03/2025 08:36:02 AM	CTO - E	
18.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	18/03/2025 08:36:01 AM	CTO - E	
19.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	02/03/2025 08:23:55 AM	CTO - E	
20.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	02/03/2025 08:23:54 AM	CTO - E	
21.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	14/02/2025 08:46:26 AM	CTO - E	

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		raised by CTO to applicant)					
22.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	14/02/2025 08:46:25 AM	CTO - E	
23.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	29/01/2025 07:41:47 AM	CTO - E	
24.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	29/01/2025 07:41:46 AM	CTO - E	
25.	HWRA/INF/N/2023/6 26	Appear before the Authority on 20.01.2025 AT 11.30 AM Email (Appear before the Authority)	Appear before the Authority on 20.01.2025 AT 11.30 AM	Infrastructure New	17/01/2025 04:40:54 PM	CTO - E	
26.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	13/01/2025 10:07:12 AM	CTO - E	
27.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	13/01/2025 10:07:11 AM	CTO - E	
28.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	28/12/2024 07:13:44 AM	CTO - E	
29.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	28/12/2024 07:13:44 AM	CTO - E	
30.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	12/12/2024 08:08:21 AM	CTO - E	

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31.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	12/12/2024 08:08:20 AM	CTO - E	
32.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	25/11/2024 06:31:48 AM	CTO - E	
33.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	25/11/2024 06:31:47 AM	CTO - E	
34.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	09/11/2024 08:29:18 AM	CTO - E	
35.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	09/11/2024 08:29:17 AM	CTO - E	
36.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	07/09/2024 06:08:46 AM	CTO - E	
37.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	07/09/2024 06:08:46 AM	CTO - E	
38.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	18/07/2024 06:09:31 AM	CTO - E	
39.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	18/07/2024 06:09:31 AM	CTO - E	
40.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	02/07/2024 06:08:40 AM	CTO - E	

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41.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	02/07/2024 06:08:40 AM	CTO - E	
42.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	16/06/2024 06:08:58 AM	CTO - E	
43.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	16/06/2024 06:08:58 AM	CTO - E	
44.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	31/05/2024 06:08:16 AM	CTO - E	
45.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	31/05/2024 06:08:15 AM	CTO - E	
46.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	15/05/2024 06:07:04 AM	CTO - E	
47.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	15/05/2024 06:07:03 AM	CTO - E	
48.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	29/04/2024 06:06:37 AM	CTO - E	
49.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	29/04/2024 06:06:37 AM	CTO - E	
50.	HWRA/INF/N/2023/6 26	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	12/04/2024 06:06:05 AM	CTO - E	



51.	HWRA/INF/N/2023/6 26	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	12/04/2024 06:06:05 AM	CTO - E	
52.	HWRA/INF/N/2023/6 26	Observation raised by Technical Committee	CTO Verification	Infrastructure New	01/12/2023 01:26:43 PM	cenghwra@ gmail.com	
53.	HWRA/INF/N/2023/6 26	Application Submitted-Fee Paid	Application Intake	Infrastructure New	21/11/2023 11:44:56 AM	sunil@amb group.in	
54.	HWRA/INF/N/2023/6 26	Application Submitted-Fee Not Paid	Application Intake	Infrastructure New	21/11/2023 11:43:37 AM	sunil@amb group.in	
55.	HWRA/INF/N/2023/6 26	Application Submitted-Fee Not Paid	Application Intake	Infrastructure New	21/11/2023 11:43:21 AM	sunil@amb group.in	
56.	HWRA/INF/N/2023/6 26	Application Submitted-Fee Not Paid	Application Intake	Infrastructure New	20/11/2023 05:32:45 PM	sunil@amb group.in	
57.	HWRA/INF/N/2023/6 26	Application Submitted-Fee Not Paid	Application Intake	Infrastructure New	20/11/2023 05:32:29 PM	sunil@amb group.in	
58.	HWRA/INF/N/2023/6 26	Draft Saved	Application Intake	Infrastructure New	20/11/2023 04:41:51 PM	sunil@amb group.in	

Handwritten signature



Ms Ramprastha Promoters and Developers Pvt Ltd Group Housing Project Primera

Application No. HWRA/INF/N/2023/620 was filed online by above named Project Proponent on 07.11.2023 on HWRA portal, seeking permission for dewatering of 161 m³/day of water, which was incomplete and observations thereon were conveyed on 15.11.2023.

After that online reminder on 13/12/2023 was sent to the applicant. Thereafter applicant submitted the reply on dt. 25.12.2023 to the observations.

Since the application filed for dewatering purpose, Impact Assessment report was also required, which was received from the applicant and sent to the members of IAR committee on the 15.11.2023. Comments on IAR were received and recorded in the 24th IAR committee meeting held on 31.01.2024.

Again observations were there on application and were conveyed to applicant on 04/01/2024 online and reply was received on dt. 29/02/2024.

Observations were found and conveyed again on 12.03.2024 along with the IAR deficiencies for which, the reply was received on 20.03.2024. Deficiencies in application were again conveyed to applicant on 04.04.2024.

After that online reminders were sent on 12/04/2024, 29/04/2024, 15/05/2024, 31/05/2024, 16/06/2024 and 02/07/2024. Applicant submitted the reply on dt. 09.07.2024. Since the application was pending with applicant and was received on portal from applicant on 9.7.2024 with reply to observations dt 4.4.2024. Thereafter the observations on IAR recorded on 5.4.2024 could be conveyed to applicant along with deficiencies in application.

After that numerous online reminders were sent to the applicant on 19/07/2024, 08/09/2024, 09/11/2024, 25/11/2024, 12/12/2024, 28/12/2024 and 13/01/2025. Since the applicant was not responding, a notice was issued to appear in person on 20.1.2025, but no one attended from applicant side though reply of the applicant was received on 17.01.2025. Revised IAR sent to the members of IAR committee on 26.01.2025.

Comments on revised IAR were received and recorded in the 41st IAR committee meeting held on 18.02.2025.

In the meantime observations on application were conveyed on observations raised on 26.01.2025. After that online reminders were sent to the applicant on 29/01/2025, 14/02/2025, 02/03/2025, 18/03/2025, 03/04/2025 and 19/04/2025. Reply of the applicant received on 25/04/2025.

Again observations were there on application and were conveyed on 27.04.2025 and reply of the applicant was received on 28.04.2025.

Observation raised on 28.04.2025 along with the observations on IAR report for which the reply along with revised IAR were received on 28.04.2025 itself.

Again observations were conveyed on 29.04.2025 and reply of the applicant was received on 30.04.2025.

Reply of the applicant for the observations raised on IAR was found to be okay in the 45th IAR committee's meeting. But, application was still under review and following observation was found pending at the end of the applicant, which was yet to be complied with and the reply of applicant was as under:

"Water pumped out upon dewatering is stated to be disposed off into Nala under the control of GMDA. Permission thereof has been applied, but yet to be received."

In reply, Project Proponent has submitted that they have applied for permission to GMDA vide letter dt. 25.4.2025. Copy of letter has been attached.

The application was finally recommended to TCC on 30.04.2025, indicating therein of the above deficiency.

Authority in its 41st Authority Meeting held on 02.05.2025 raised following observation:

"Applicant to submit permission from GMDA for disposal of dewatered water in the drain."

**The Haryana Water Resources
(Conservation, Regulation and
Management) Authority, Panchkula.**



हरियाणा जल संसाधन (संरक्षण,
विनियमन और प्रबंधन) प्राधिकरण,
पंचकूला।

This was further conveyed to the applicant on 03.05.2025 for which the reply is still pending at applicant's end and reminder on 04/05/2025 was also sent to the applicant.

Copies of Observation/Reply box and Action history are attached at Annexure I & II respectively.

Encl: Ann - I & II

CTO (Engg)

Ms Ramprastha Promoters and Developers Pvt Ltd Group Housing Project Primera

Sr No.	Observations	Reply
1	<p>Date : 03/05/2025</p> <p>Observation : Applicant to submit permission from GMDA for disposal of dewatered water in the drain.</p>	<p>Date :</p> <p>Reply :</p>
2	<p>Date : 29/04/2025</p> <p>Observation : Reply perused. Still there are gaps/mismatches in the information/data provided in application and the reply/documents uploaded on the portal. Need to comply with and submit pointwise reply in respect of the following :</p> <p>1. It has been informed that the application is for seeking approval for dewatering only. It has been mentioned that you have been sanctioned 541 M3/day of potable water to be received from GMDA to meet your domestic as well as other needs. The sub-soil water dewatered is highly saline having TDS as 13350 mg/L and cannot be used for any purpose. Letter of sanction of 541 M3/day of potable water from GMDA is required to be provided. Letter dt 28.2.2024 of GMDA uploaded in relevant column, mentions about supply of 97M3/day of water only.</p> <p>2. Since stated to have not abstracted/to abstract groundwater for its use , the details in column 1(x),1(xi),1(xii),2(a to d) and 2(i,ii & iv) be reviewed and updated suitably.</p> <p>3. Site plan indicates of plot A and plot B, having basements of 3 and 2 levels respectively with individual area details. Clarify.</p> <p>4. Dewatering is stated to have been started for basements of Towers A,B,C & D on 2.4.2020 and abandoned on 1.2.2021. For basement of tower E, it was started in April 2020 and done till December 2021. (i) In respect of date of start, copy of work order dt 2.4.2020 placed on M/s Earth Dewatering System(I), 396, Sector 9,</p>	<p>Date : 30/04/2025</p> <p>Reply : 1. Dear Sir, it is also stated in our previous communication in HWRA office, that 97 KLD letter was the previous letter obtained from the GMDA; it was a provisional approval; while GMDA has permitted to obtain 541 KLD as maximum portable water supply from GMDA. Since currently we are getting approx. 200 to 300 KLD portable water supply from GMDA because the total number of flats still not have been occupied and so quantity required is quite less. (recent water supply bills are attached; in which maximum permitted quantum of 541 KLD is already mentioned). Further it is also mentioned that assurance letter from GMDA for providing 541 KLD is also attached with. it is requested that kindly review it. 2. Since there is no option in the format other than operational but the water required for construction was met through treated waste water from nearby STPs because this sub-soil saline water of high TDS was of no use. 3. Dear Sir, the area details have been given as follows: We have requirement of dewatering only for buildings under Plot-A; and there is no requirement of dewatering for buildings under Plot-B. S. No. Type Area Plot-A 1 Basement-1 12644.32 2 Basement-2 11671.04 3 Basement-3 12254.78 Total 36570.14 Plot-B 1 Basement-1 11546.67 2 Basement-2 10454.48 Total 22001.15 Total area of all plots 58571.29 4. Dear Sir, Initially we have taken a proposal for installation of 6 pumps during construction and now because the construction for Tower A, B, C, D & E has already been completed so no dewatering pump is required at present. We are collecting the Dear Sir, Initially we have taken a proposal for installation of 6 pumps during construction and now because the construction for Tower A, B, C, D & E has already been completed so no dewatering pump is required at present. We are collecting the natural auto flow sub-soil water through seepage in the basements and after collecting this sub-soil saline water into a sump well, we are disposing it off through underground pipeline into the Badshahpur drain and as per current situation only one pump is sufficient to dispose off the proposed</p>



<p>Gurugram has been provided. It depicts receipt by Mr Tyagi on dt 10.4.18. Review & clarify ?</p> <p>(ii) Some authentic documents in respect of abandoning of dewatering on 1.2.2021 and Dec2021 be also provided. Time indicated of 10 months for dewatering for constructing three level basement scattered in huge area , that too in water logged area, appears to be very short .</p> <p>(iii) It has been stated that dewatering was made with one 7.5 HP pump, whereas the work order of dewatering mentions of deployment of 6 pumps with 24 hours running. Clarify.</p> <p>5. Depth of 3 level basement has been mentioned as 10.5 M. Provide copy of cross-section or any other document to confirm about depth of 3 level basement as 10.5 M BGL.</p> <p>6. Need to provide a copy of letter of permission of GMDA for disposal of the abstracted subsoil water in column 2(v)(c), instead of complete IAR.</p> <p>7. Copy of work order for construction of buildings of towers A,B,C,D & E be also provided.</p> <p>8 Dewatering is stated to be continuing. It has also been stated that dewatering was abandoned in Feb 2021 and Dec 2021. Need to clarify giving all facts with dates and quantum of dewatering done time to time and now being done.</p> <p>9. Detail of pumps deployed for dewatering along with other related details be provided in relevant column.</p> <p>10. Quantum of ground water recharge(m3/year)has been mentioned as 15547.93, which need to be corrected as zero, since there is no recharging.</p> <p>11. Note of clarifications uploaded in application in any other documents column (iii), should be a signed copy by authorized person. At point no. 1 in this note, date of</p>	<p>quantity from sump well on daily basis that already has been given in the application form. The details of previous pumps have been given below: Towers A, B, C & D</p> <table border="1"> <thead> <tr> <th>Sr.No</th> <th>Pump Type</th> <th>HP</th> <th>Discharge</th> <th>Running Hour</th> <th>Total Quantum Per Day</th> </tr> </thead> <tbody> <tr> <td>3</td> <td>Submersible Pump</td> <td>5</td> <td>3</td> <td>15</td> <td>2</td> </tr> <tr> <td>5</td> <td>Monoblock Pump</td> <td>20</td> <td>10</td> <td>3</td> <td>30</td> </tr> <tr> <td>5</td> <td>Monoblock Pump</td> <td>30</td> <td>10</td> <td>3</td> <td>30</td> </tr> </tbody> </table> <p>Total Dewatering Quantum (KL/per day) 60 Total Quantum from Apr 2018 to Apr 2020 (KL) 116800</p> <table border="1"> <thead> <tr> <th>Sr.No</th> <th>Pump Type</th> <th>HP</th> <th>Discharge</th> <th>Running Hour</th> <th>Total Quantum Per Day</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Submersible Pump</td> <td>2</td> <td>2</td> <td>5</td> <td>10</td> </tr> <tr> <td>6</td> <td>Monoblock Pump</td> <td>40</td> <td>20</td> <td>3</td> <td>60</td> </tr> </tbody> </table> <p>Total Dewatering Quantum (KL/per day) 116960 Total Quantum from Apr 2022 to Oct 2023 (KL) 42690400</p> <p>However, it is regretted that the date of issue of work order as 02/04/2020 was inadvertently typed but actual it was issued in 02/04/2018 It is also clarified that during construction the 6 pumps were proposed for dewatering as mentioned in the work order but as now the construction of basements of all the towers have been completed so no dewatering of sub-soil water is presently done and only the seepage water from sub-soil is collected in the sump well and it is further disposed off. Regarding the record of abandoning the dewatering borewells, no old records are available now but however, the periods are mentioned as per the actual site conditions required at that time.</p> <p>5. Dear Sir, the basement heights are given as follows: Plot-A 1st Basement: LVL 3600 mm 2nd Basement LVL 7025 mm 3rd Basement LVL 10450 mm</p> <p>6. Acknowledgement Letter of GMDA is attached in the concerned column and the application has been under process and we will provide it after receiving it from GMDA.</p> <p>7. Dear Sir, we have enclosed the work orders for all towers.</p> <p>8. Dear Sir, No dewatering of sub-soil water is presently done because all the basements have been constructed and only disposal off collected sub-soil water through seepage from the basements is being disposed off. As current situation disposal off sub-soil water is continuing with the help of one pump. The same has been stated in the IAR. The dewatering quantum has been stated in the above table.</p> <p>9. Details of the one pump is already provided in the concerned column; but since there is no space provided in the application column to fill the previous pump details therefore, we have uploaded it into the others section.</p> <p>10. This has been updated</p> <p>11. It has been updated and uploaded with the response sheet in the application form</p> <p>12. Noted Sir</p> <p>13. Noted Sir</p> <p>Download</p>	Sr.No	Pump Type	HP	Discharge	Running Hour	Total Quantum Per Day	3	Submersible Pump	5	3	15	2	5	Monoblock Pump	20	10	3	30	5	Monoblock Pump	30	10	3	30	Sr.No	Pump Type	HP	Discharge	Running Hour	Total Quantum Per Day	1	Submersible Pump	2	2	5	10	6	Monoblock Pump	40	20	3	60
Sr.No	Pump Type	HP	Discharge	Running Hour	Total Quantum Per Day																																						
3	Submersible Pump	5	3	15	2																																						
5	Monoblock Pump	20	10	3	30																																						
5	Monoblock Pump	30	10	3	30																																						
Sr.No	Pump Type	HP	Discharge	Running Hour	Total Quantum Per Day																																						
1	Submersible Pump	2	2	5	10																																						
6	Monoblock Pump	40	20	3	60																																						

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	<p>abandoning dewatering has been mentioned as 1.2.2022, which mismatch with date indicated in reply box. Need to be corrected as per actual.</p> <p>12. All documents/attachments should bear the name of applicant Infrastructure and duly authenticated by authorized person.</p> <p>13. IAR is under scrutiny.</p>	
<p>3</p>	<p>Date : 28/04/2025 Observation : All observations have been discussed point wise with the applicant in person. Applicant is required to comply with the deficiencies in the application as was discussed today. Observations on Impact Assessment Report are as mentioned below:</p> <ol style="list-style-type: none"> 1. Detail disposal of pumped water and permission not provided. 2. Detail computation of quantity of dewatering, area to be dewatered and source of data for computation is not provided. <p>Reply to the observations be given and necessary updation be also made in the IAR report.</p>	<p>Date : 28/04/2025 Reply : 1. Dear Sir, all observations has been clarified as per the discussion. 2. the discussion. Additionally, we would like to clarify thr following points: i) We will dispose off all the dewatering water after the permission of Gurugram Metropolitan Development Authority (GMDA). GMDA is a government body which regulates and manages the waste and saline water; as the quality of the dewatering water is high saline in nature; so direct use may cause many a harmful impact on the soil and the other fresh water resources. Therefore, for the proper disposal of the Saline water following strategies will be followed: • The process of dewatering will be conducted in a controlled way as per the guidelines of the GMDA. • The regular quality monitoring of the discharge water will be undertaken to access and manage the saline water. • The transportation of the high saline water to Badshahpur drain will be taken in a very protective way & it may not harm the local water bodies. • Proper management practices for the disposal of the dewatered water will be implemented through proper pipeline system ultimately falling into the Badshahpur drain for which permission from GMDA is under process and we will submit it accordingly ensuring that there are no detrimental impacts on the environment. • To minimize any harmful impact, the sensitive areas will be carefully monitored and the area for the transportation of the dewatering water will be selected strategically and carefully. • Regular guidance</p>



		<p>of GMDA will be taken place for the proper management of the saline water. Since, the disposal and management of the dewatering of the saline water will be taken place strategically and as per the proper guidelines of GMDA; therefore, no harmful impact will occur at the site of disposal due to dewatering of saline water.</p> <p>Acknowledgement letter has been enclosed. ii) Detail dewatering computation has been by using the Darcy's Law: $Q = A \cdot K \cdot i$ Where Q = discharge A = area to be dewatered K = hydraulic conductivity i = hydraulic gradient</p> <p>Download</p>
4	<p>Date : 27/04/2025</p> <p>Observation : 1. ID of applicant be provided in relevant column.</p> <p>2. It is not clear, for what purpose the application has been filed ? Neither detail of tubewell(s) for abstraction of groundwater nor for dewatering is there. Clarify, is it for withdrawal of groundwater for domestic & other uses or for Dewatering to enable construction activities, this being water logged area.</p> <p>3. As per information filled in application, 541 M3/day of water is required for construction and total water required, excluding construction is 1061 M3/day. No details in this regard have been provided.</p> <p>4. GMDA in its letter dt 28.2.2024 states that they are providing 97 M3/day of water. Source to meet balance requirement is not clear ?</p> <p>5. CLU was granted on 21.5.2009. Part Occupation certificate for towers A,B,C,D and EWS has been issued on 5.4.2023. What about balance apartments, EWS units, Floors and Nursery schools 1&2 as per details reflected in provided copy of site plan ?</p> <p>6. EC for expansion was obtained on 25.9.2022. What about original/first EC ?</p> <p>7. On what basis, date of commencement has been filled as 10.4.2024 ? Date of commencement should be the date, when the work/activity was started at site.</p> <p>8. CTE was obtained on 7.12.2022.</p> <p>9. Subsoil water is stated to be there at 4 to 5 meters of depth BGL. It has also been mentioned that you had constructed the borewells previously for dewatering of the saline water during construction of the</p>	<p>Date : 28/04/2025</p> <p>Reply : Aadhar Card has been corrected. Dear Sir, we would like to clarify you that in our previous reply we said that we constructed 4 borewells with an alternate bore well for dewatering during the basement construction work of all buildings; and now all the basement work of all buildings have been completed; so the bore wells were abandoned and we constructed the structures above them. So, no borewell is present at project site. Additionally, we would like to inform you that we are collecting the auto flow sub-soil saline water in a sump well through drainage canals and then this saline water will be transferred through RCC underground pipelines to Badhshapur drain; and for this we will use a pump of 7.5 HP. We are using the GMDA supply + treated water for domestic and irrigation purpose; hence we do not need any borewell for groundwater extraction. We require permission for disposal of this sub-soil saline water which is coming up automatically in the basement being the water table at a high level in this whole water logged area. We need the permission of disposal of this sub-soil saline water for future also till the sub-soil water is lowered below the third basement level. Dear sir, we would like to clarify that we get 541 KLD water supply from GMDA and remaining water requirement is fulfilled by the treated water supply. The latest water bills of the recent 3 months have been shared with this application form.</p> <p>Dear Sir, this was the older letter in which it was mentioned that during the construction work, the GMDA was previously able to give only 97 KLD water supply; now the water requirement has been extended and we get 541 KLD water supply from GMDA; bills has been attached as proof. The apartments for tower E have also been constructed. EWS units and floors have also been constructed and nursery schools have not been constructed yet. Further, it is also clarified that no sub-soil water was encountered while constructing EWS units</p>



<p>basement. Since 4 towers have been constructed therefore, those bore wells were abandoned and the building structures has been constructed above them. Thereafter you installed one borewell along with an alternate borewell for under construction building of Tower-E; now the basement of this tower has also been completed and these borewells have also been abandoned.</p> <p>10. On what date, the dewatering was started for construction of basements for towers A,B,C & D and when was it abandoned ?</p> <p>11. What is the ground coverage of the basements under towers A,B,C&D and to what maximum depth BGL these have been constructed ?</p> <p>12. What is the ground coverage of the basement under tower E and to what maximum depth BGL this has been constructed ?</p> <p>13. Pumped out water upon dewatering is stated to be highly saline and disposed off with the permission of GMDA. Need to provide a copy of letter of permission of GMDA in this regard and that where is it disposed off ?</p> <p>14. In IAR, dewatering quantum stand indicated as 161 M3/day (58880M3/day) taking the influence area as 2444.17 sqm. Need to clarify and elaborate details.</p> <p>15. RWH proposal has been submitted. Is it appropriate & feasible to harvest rainwater and recharge into groundwater in the area having subsoil water at such a low depth ?</p> <p>16. IAR is under scrutiny.</p>	<p>& floors. Dear Sir, we have obtained new EC in the mentioned date; we have one older EC which we have provided with this reply draft. The old EC has been enclosed with the application draft. It has been corrected now and the date of commencement was 02/04/2020 (work order for dewatering has attached)</p> <p>This CTE was reissued after getting the revised plan after DTCP. CTE has been revised in the mentioned date due to requirement of extension of basement; the older CTE has been attached to this application form. It was issued on 28/02/2019. It is mentioned in our previous response that no borewell is present at site. Therefore, no extraction of groundwater was carried out previously. Presently also, no extraction of groundwater is there. Only sub-soil saline water was dewatered from the project premises while constructing the basement to protect our structures. Dear Sir, the dewatering was started on 02/04/2020; and it was ended on 01/02/2021. (work order for dewatering has attached) Dear Sir, the ground coverage for the basement A, B, C & D are as follows: A =572.76 SQM B=572.76 SQM C =572.76 SQM D =572.76 SQM And the estimated Depth has been taken as 10.5 meters. The area coverage of Tower E is 572.76 SQM with the maximum estimated depth of 10.5 meters. The dewatering of sub-soil saline water was also carried out with effect from April 2020 & it was carried out up to December 2021. Additionally, it is also stated that the basement of this E Tower is in continuation of the basements of other four towers. Dear sir, we have applied for it and the application is under process; we have attached the acknowledgement letter from GMDA for this and we will provide the permission letter of GMDA after its recite. Dear Sir, as per CGWB guidelines it has been calculated by using the Darcy's Law. Since the aquifer is same, therefore, the seepage will be obtained in the sump from all buildings, therefore, as per the flow direction of the water table the estimated depth has been calculated as 10.5 m bgl and the distance has been calculated. And since the aquifer is same, so the saturated thickness has been taken as 6.6 meters during pre-monsoon & 4.5 meters during post-monsoon period. The Hydraulic gradient has been taken as 0.0033 and conductivity has taken as 2 m/day. Therefore, the dewatering quantum for pre-monsoon has taken as 64 KLD and 98 KLD for post-monsoon period by using the formula $Q = TIL$ Where $Q =$ Rate of flow $T =$ Transmissivity = $K.b$ (m²/day) $K =$ Hydraulic Conductivity $b =$ Aquifer Thickness $L =$ Perimeter / average width of the cross-sectional area (in m) Therefore, the total quantum calculated as 161 KLD or 58880 KL/Annum. Dear Sir, as per the guidelines, we have proposed 2 RWH</p>
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		<p>tanks for the rain water collection, but because the area is totally water logged, and sub-soil is at higher level, so no rainwater harvesting is feasible. Noted sir. Download</p>
<p>5</p>	<p>Date : 26/01/2025 Observation : Case submitted after six months , that too is incomplete.</p> <p>1. This is a Pvt. Ltd. Project, Authorization should be through resolution of Company. - No correction. Again Authorization is in the name of Mr. Randhir Singh. Name of the applicant on application is Arvind Walia.</p> <p>2. There is a complaint on CM window and application with Hon'ble NGT with regard to illegal dewatering in your area. Come out with the facts and your submissions supported with documents/photos etc. - Again the Reply is not specific to query. Give specific reply.</p> <p>3. A committee comprising of officers from District Administration & CGWA visited the site. The status of project given by you differ with the report of that committee. Come out with the facts. - Please give specific reply.</p> <p>4. Permission of GMDA for disposal of dewatered underground water is not there. It is for storm water.</p> <p>The dewatered underground water is of very high TDS, 13350 mg/l as per report submitted by you and also have presence of total coliform & E-coli. So specific permission for disposal of dewatered underground water is required to be obtained from the regulatory authority and to be uploaded with the application.</p> <p>5. A slide regarding present status be uploaded against completion certificate. - Reply perused. Then the groundwater must have been countered while constructing basements of completed blocks.</p> <p>6. Since you are not seeking permission for use of groundwater, scrutiny of detail water calculation & water balance chart is not</p>	<p>Date : 25/04/2025 Reply : 1. The Applicant name has been updated as per the Board of Resolution. 2. We got the license issued from DTCP and get approved the building plans with 3 nos. of basements. While constructing basements the sub-soil water has encountered up to 4 to 5 meters below ground level. So, to safe guard the basement structure, dewatering had to be done of the sub soil water which was of no use (Test Report Attached). The permission of dewatering has been got registered on the HWRA portal with required documents. Regarding application with Hon'ble NGT, we have already submitted the detailed reply to Hon'ble NGT with the facts and as per ground reality; copy of the reply has been attached in the application form. In the reply submitted to NGT, we have clearly mentioned that no extraction of groundwater is there and we are collecting the dewatered water into sump which is automatically coming from the seepage pits & which is of no use and the quality report of the sub-soil water is attached with the application form. 3. The committee in its report has erred and did not specify the use of the saline water and its further disposal of this water having TDS 13350 mg/l as per test report. However, this sub-soil water which is totally saline has to be disposed off to safeguard the structures and the environment; and its further disposal will be through underground piping system to ensure that no seepage will occur in surroundings through the pipes and regular monitoring will be taken. 4. Regarding the permission of the GMDA for disposal of dewatered saline water, we have already processed the case for permission from GMDA and they have assured that it will be considered but it may take time for procedural approval from the competent authority. Acknowledgement of the application is attached with the application form. 5. Slide has been prepared and enclosed in the others section of the application. 6. The self-declaration for the same has been enclosed in the application form. 7. We have only received the occupation certificate of the part project that is only for four towers (A, B, C & D). Construction of E Tower is in process; but the sub-soil water which is around 4 to 5 meters below ground level is being encountered regularly and we have already constructed 3 level basement parking as per approval in the license so we have to get the sub-soil water dewatered and its further</p>

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<p>taken up. Add as self-declaration that your total demand of fresh water is met with the water supply from GMDA & that no groundwater abstraction is made for construction/domestic or any other use.</p> <p>7. When you have already obtained the Occupation Certificate, why are you seeking permission for dewatering at this stage ?</p> <p>8. Permission for dewatering was applied on 7.11.2023 for 365 days. These 365 days after 7.11.2023 have gone, what is the status now ? Please elaborate.</p> <p>9. Detail of Tubewells for dewatering is not reflecting in application.</p> <p>10. Reply submitted by you in respect of observations on IAR , have been sent to the IAR Expert Committee for examination.</p> <p>Please submit reply immediately.</p>	<p>disposal regularly. So the permission for dewatering is required for future also till the time sub-soil water is lowered. 8. Initially, permission for dewatering is applied for 365 days but as per factual position at the site, we have to dewater and pump out this sub-soil (Saline) water regularly. So the Permission is requested for future also till the sub-soil water is lowered. 9. No tube well has been installed for the dewatering because this sub-soil water is being encountered and coming up in a natural process. We are getting this sub-soil water collected in a sump well and it is further disposed off through a underground piping system. We had constructed the borewells previously for dewatering of the saline water during construction of the basement. Since now 4 towers have been constructed therefore, those bore wells were abandoned and the building structures has been constructed above them. Thereafter we had installed one borewell along with an alternate borewell for our under construction building of Tower-E; now the basement of this tower has also been completed and these borewells have also been abandoned The details have already been corrected in the application form. 10. As per the suggestions of the respected committee, the IAR has been updated and the updated IAR report has been enclosed in the application form. Additionally, for point (x), we would like to inform you that We have calculated the Dewatering quantum referring to CGWA Notification and SOP, 2022 by adopting the Darcy law.</p> <p>Download</p>
<p>6</p> <p>Date : 18/07/2024</p> <p>Observation : 1. This is a Pvt. Ltd. Project, Authorization should be through resolution of Company. - Authorization is in the name of Mr. Randhir Singh. Name of the applicant on application is Arvind Walia.</p> <p>2. There is a complaint on CM window and application with Hon'ble NGT with regard to illegal dewatering in your area. Come out with the facts and your submissions supported with documents/photos etc. - Reply is not specific to query. Give specific reply.</p> <p>3. (i) A committee comprising of officers from District Administration & CGWA visited the site. The status of project given by you differ with the report of that committee. Come out with the facts. - Please give</p>	<p>Date : 17/01/2025</p> <p>Reply : 1. Copy of Board of Resolution is attached in respective column 2. We got the license issued from DTCP and get approved the building plans with basements. While constructing basements the sub-soil water has encountered upto 4 to 5 meters below ground level. So, to safe guard the basement structure, dewatering had to be done of the sub soil water which was of no use (Test Report Attached). The permission of dewatering has been got registered on the HWRA portal with required documents. Regarding application with Hon'ble NGT, we have already submitted the detailed reply to Hon'ble NGT with the facts and as per ground reality. 3. We have submitted in the previous NOC as well as now we are submitting that we didn't extract the sub-soil water for any use and rather removed the sub soil water through dewatering just to safeguard the basement structures to complete the construction work. This dewatered water was totally brackish and full of excessive salts beyond limits, which is of no use except</p>

specific reply. Permission of GMDA for disposal of dewatered underground water is not there. It is for storm water.

(ii) The dewatered underground water is of very high TDS, 13350 mg/l as per report submitted by you and also have presence of total coliform & E-coli. So specific permission for disposal of dewatered underground water is required to be obtained from the regulatory authority and to be uploaded with the application.

4. A slide regarding present status be uploaded against occupation as well as completion certificate. - Reply perused. Then the groundwater must have been countered while constructing basements of completed blocks. Please clarify.

5. Water requirement calculations/water balance chart etc. will be taken up after other facts are ascertained. - Since you are not seeking permission for use of groundwater, scrutiny of detail water calculation & water balance chart is not taken up. Add as self-declaration that your total demand of fresh water is met with the water supply from GMDA & that no groundwater abstraction is made for construction/domestic or any other use.

6. Details of Tubewells for dewatering is not reflecting in application.

7. Observations on IAR report by the IAR review Committee:

(i) Digital Elevation Module map of the buffer zone is not given in the IAR.

(ii) Latest rainfall data should be included in Table no.3 of IAR and prepare hydrograph accordingly.

(iii) In Fig. 14: Water Table map of the Area: Flow direction of groundwater should be indicated instead of EC.

(iv) 3.2.3: Depth to Water Level: Mention the year (June 2023 or Oct. 2023) of Water level which is given in the IAR.

(v) 3.2.4: Long term water analysis data: It should be at least of past ten year from latest water level (i.e. 2014 to 2023 etc.)

disposing off in the nearby drain. There is no specific procedure for NOC from GMDA regarding the disposal of dewatering of sub-soil water. However we are disposing off the sub-soil water into nearby Badshahpur drain through one water drainage system and GMDA has not raised any objection, because there is no other way other than to dispose off it in the drain. Actually in this area, the sub-soil water level is at 4-5 meter below ground level just because of flowing of nearby unlined Badshahpur drain carrying sullage water. Additionally, the water level in the area has also risen due to existence of nearby effluent channels of STP and moreover this area is in the downstream of the natural topography of Gurugram, due to which accumulation of sullage water flow of different drains are falling in this area 4. There is no provision for specific permission of disposal of underground sub-soil water from GMDA, however there has been no objection from GMDA regarding disposal of this sub-soil water in to the nearby drain because there is no other option except to Dispose off this sub-soil water as there is no use of this water as it is highly brackish 5. Dear Sir, We have already submitted the dewatering report in reference to the application for the permission of the underground intersected water 6. Copy of Self Declaration is attached in any other attachment 7. Details of dewatering structures has been updated in the borewell column 8. Digital Elevation Module map of the buffer zone is given in figure no. 6 9. Latest Rainfall data upto the year 2023 has been updated. 10. Water Table map has been updated as per observation. 11. A detailed groundwater level monitoring has been carried during October-2023. However ground water level data of pre-monsoon (April-2023) & post monsoon (October-2023) season within the buffer zone from existing open wells and bore wells have been given in the report 12. Long term water analysis data has been updated in the report for 2014 to 2023. 13. Copy of NABL Certificate of Laboratory is attached in the IAR Report 14. IAR Report is digitally signed. 15. No dewatering were involved during the construction of other structures. 16. LULC maps has been updated as per the given table 17. Dear sir, We have taken the 5 km buffer with the help of Arc tools however; in below map the radius of the buffer is showing 5km from the project site. 18. Lithological Map has been modified 19. Sir, Drainage map have been prepared with the help of advance tool of ArcGIS (Spatial Analyst Tool). Which is giving the accurate data and SRTM 30M resolution image has been used for the extraction of the drainage data 20. Map of Observation well is added in the report 21. The study area comes under the newer and older alluvium.

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<p>and prepare hydrograph accordingly.</p> <p>(vi) NABL accreditation certificate of laboratory should be attached in IAR.</p> <p>(vii) IAR should be digitally signed by the consultant.</p> <p>(viii) As per the report, de-watering is required for tower E only. Provide details of how other towers were constructed & whether water table was struck during the construction of other towers of the project.</p> <p>(ix) Table 2 do not match with Figure 3.</p> <p>(x) The scale mentioned on the map appears to be wrong. Provide correct scale & and prepare 5kms radius maps.</p> <p>(xi) Figure 13 - Lithological map is not clear.</p> <p>(xii) Drainage map does not match with topographic map.</p> <p>(xiii) Provide location of Observation wells monitored on map based on which water table & water level maps were prepared.</p> <p>(xiv) On page 29, Chapter 3.2.3, it is mentioned that GW occurs in rocks / fractures / joints etc. Clarify that whether hard rock underlies the project area.</p> <p>(xv) Period of Water level & water table maps is not given.</p> <p>(xvi) Table 6 provide latest water level data along-with hydro-graphs and trend analysis.</p> <p>(xvii) In table 6, the water level variation is very high. Re-check and confirm the data.</p> <p>(xviii) Figure 18 provide name of CGWB station & its location with respect to project area.</p> <p>(xix) EC of GW is exceptionally high in project area. There is no other observation point to verify this type of quality of ground water. Therefore, one more sample may be collected nearby the project area to verify the quality.</p> <p>(xx) Details of mode of disposal of pumped watered during dewatering may be provided along-with Impact on disposal site & permissions for disposal from competent authority.</p> <p>(xxi) Source of hydraulic conductivity taken for the area may be provided.</p> <p>(xxii) Impact Assessment (Chapter 6) is vague. It should be site specific.</p> <p>(xxiii) Impact on surface water due to disposal of water be given in Chapter 6.7.</p> <p>(xxiv) Chapter 6.7 is vague & not applicable</p>	<p>However the delhi supergroup is underlying the bedrock at higher depth. The ground water in the area occurs in the alluvium of Quaternary age. The permeable granular zones comprising fine to medium sand and occasionally coarse-grained sand and gravel 22. Period of water level and water level maps are from March-2023 to October-2023. Same has been reported in the report. 23. Latest water level data up to the year of 2023 has been updated in the report. 24. Variation of water level data has been taken form the WRIS portal. However as per suggestion of the HWRA we have rechecked the variations and updated the table. 25. CGWB monitoring well Chandu Tikly has been taken for the hydrograph. Which located at 6.7 Km from the project site in NW direction. Same has been already give in Para 3.2.4 . 26. Dear Sir, As per HWRA observation we will do the same and submit the test report to HWRA as soon as possible. 26. Already updated the same in the IAR report in the concerned chapter. 27. Hydraulic conductivity is taken form the secondary sources of CGWB reports. 28. Impact and Mitigation measure of Chapter 6 has been updated. 29. Chapter 6.7 has been updated. 30. Chapter 6.7 has been updated. 31. For the demand of workers and construction staff we have taken the permission form GMDA supply water. As present project is on construction stage.</p> <p>Download</p>
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	<p>to the project. It should be site specific. (xxv) In Chapter 7.1, it is mentioned that project is using 541 KLD of fresh water. Clarify whether project is proposed or already in operation.</p> <p>8. All documents/attachments should bear the name of applicant industry and duly authenticated by authorized person.</p>	
7	<p>Date : 04/04/2024 Observation : 1. This is a Pvt. Ltd. Project, Authorization should be through resolution of Company.</p> <p>2. Is this application for abstraction of water or dewatering or both?</p> <p>3. There is a complaint on CM window and application with Hon'ble NGT with regard to illegal dewatering. Come out with the facts and your submissions supported with documents/photos etc.</p> <p>4. A committee comprising of officers from District Administration & CGWA visited the site. The status of project given by you differ with the report of that committee. Come out with the facts.</p> <p>5. A slide regarding present status be uploaded against occupation as well as completion certificate.</p> <p>6. What was/is the source of water to meet requirement during construction?</p> <p>7. A relevant/specific document be added in respect of ownership/lease.</p> <p>8. Water requirement calculations/water balance chart etc. will be taken up after other facts are ascertained.</p> <p>9. (a) At 3 (v), Minimum/Maximum depths of intersection of groundwater table be reviewed, corrected or confirmed.</p> <p>(b) Operational days for dewatering have been mentioned as 364. Is it correct?</p>	<p>Date : 09/07/2024 Reply : 1. Copy of Board resolution is attached 2. This application has been applied for only dewatering only 3. We got the license issued from DTCP and get approved the building plans with basements. While constructing basements the sub-soil water has encountered upto 4 to 5 meters below ground level. So, to safe guard the basement structure, dewatering had to be done of the sub soil water which was of no use (Test Report Attached). The permission of dewatering has been got registered on the HWRA portal with required documents. 4. We have submitted in the previous NOC as well as now we are submitting that we didn't extract the sub-soil water for any use and rather removed the sub soil water through dewatering just to safeguard the basement structures to complete the construction work. This dewatered water was totally brackish and full of excessive salts beyond limits, which is of no use except disposing off in the nearby drain of which permission from GMDA was also taken. (Permission letter attached) 5. We have obtained Occupation Certificate for 4 Towers A, B, C & D. Handover of Flats in Progress. Tower E Structure is constructed upto 5th floor 6. STP Treated water has been used for the construction and assurance letter of the same is attached in Any other document-III. 7. Copy of land papers are attached in the ownership document 8. Noted sir 9. a. Minimum intersection depth in pre monsoon is 5.80m and in post monsoon is 4.00m b. We have corrected the operational days as 365 days 10. All the details attached in the application form is in consonance with the EC. 11. Noted sir 12. Total population has been calculated as per 672 Dwelling units, EWS 119 and servant room will be 160. 13. Noted sir</p> <p>Download</p>

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	<p>10. All data/information in application should be in consonance with the Environment Clearance. Variation, if any, should be explained.</p> <p>11. Impact Assessment Report is under scrutiny.</p> <p>12. No. of dwelling units indicated in application as 6000, differ with detail given in Environment Clearance.</p> <p>13. All documents/attachments should bear the name of applicant industry and duly authenticated by authorized person.</p>	
8	<p>Date : 12/03/2024 Observation : 1. This is a Pvt. Ltd. Project, Authorization should be through resolution of Company.</p> <p>2. (i) When the development at ground was started? (ii) What is the present status of the project?</p> <p>3. Need to add copy of Environmental Clearance in the required column of the application form.</p> <p>4. Observations on IAR report by the IAR review Committee: (i) Provide separate map of Water table and ground water flow. (ii) Fig 21 does not depict rise/fall. (iii) Provide table of data on which quality maps are prepared. (iv) Give location details of Subhadra mines mentioned at page no 43. (v) Source/detail computation of hydraulic conductivity data be provided. (vi) The quality of water is highly saline in the project area therefore provide detailed mode of disposal from the project site to the disposal site and its impact on ambient d GW condition with respect to ground water quality around the disposal site.</p>	<p>Date : 20/03/2024 Reply : The Authorization letter through resolution of company has been attached in respective application copy (i) The development at ground was started on 23/09/2023. (ii) Currently the Civil Structure works upto 2nd floor level. Environmental Clearance copy has been attached in application copy in any other column. (i) Water Table map (m amsl) and ground water flow direction map has been prepared separately and incorporate in report in figure no 14 & 15 in page no 26 & 27 respectively. (ii) We have the updated the map as per observation and map has been attached in report in figure no 22, page no 35. (iii) Table of water Quality data has been attached in table no 07 and page no 36 in IAR. (iv) Dear Sir, the mine name has been mistakenly mentioned in report. We are apologising the same. (v) We have taken the source from CGWB Brochure and same has been mentioned in report, page no 44. (vi) We have the storm water drainage connection and permission/sanction letter of the same has been granted from Gurugram Metropolitan Development Authority (GMDA), same has been attached in any other column no..1 in application. As per the observation, all the documents have been attached in respective column in application. Download</p>



	5. All documents/attachments should bear the name of applicant establishment and duly authenticated by authorized person.	
9	<p>Date : 04/01/2024</p> <p>Observation : 1. Authority letter is specific in respect of extension of Environmental Clearance. Please add covering the intended very purpose.</p> <p>2. What is the source of water for construction? Reply gone through. This is just a letter of assurance. You need to provide source of water being used for construction at present.</p> <p>3. Need to add letter in respect of supply of water by GMDA indicating the date from which it is being supplied as well as the quantity.</p> <p>4. Certificate for 'Partial water supply' from local Govt. water supplying agencies, should not be older than six months from the filing of the application.</p> <p>5. Provide details of Dewatering Structures. Reply is incomplete. Need to provide complete details.</p> <p>6. At 3 (v) c, give details of utilization of pumped water in place of Impact Assessment Report. Letter attached w.r.t storm water drainage. What about pumped water?</p> <p>7. Need to add copy of Environmental Clearance.</p> <p>8. Water requirement calculations and water balance chart do not bear the name of project proponent. Moreover these should be authenticated with the signatures of Authorized person.</p> <p>9. Impact Assessment Report is under scrutiny.</p>	<p>Date : 29/02/2024</p> <p>Reply : 1. As per observation we have attached the Authorization letter in respective column of application 2. Gurugram Metropolitan Development Authority is providing portable water supply related document is attached in "any other document 3" column. 3. As per observation we have attached the Water supply letter in "Any other document 1" column. 4. Gurugram Metropolitan Development Authority is providing portable water supply related document is attached in respective column of application 5. One pump is proposed in 7.5 HP capacity. 6. We are discharging all the dewatering water. 7. As per observation we attached the Environmental Clearance in respective column of application. 8. We have attached the updated calculation of water requirement and water balance chart in respective column of application. Download</p>

Yopers

10	<p>Date : 15/11/2023 Observation : 1. Authority letter is specific in respect of extension of Environmental Clearance. Please add covering the Intended very purpose. 2. What is the status of project? 3. What is the source of water for construction? 4. Need to add letter in respect of supply of water by GMDA indicating the date from which it is being supplied as well as the quantity. 5. Built-up/Rooftop area given in application mismatches with the area given in the CTO. 6. Certificate for 'Partial water supply' from local Govt. water supplying agencies, should not be older than six months from the filing of the application. 7. Provide revised RWH proposal with correct and revised land area details as per guidelines. 8. Provide details of Dewatering Structures. 9. What will be the level of STP? Will it have tertiary level treatment including filterations & disinfection? 10. At 3 (v) c, give details of utilization of pumped water in place of Impact Assessment Report. 11. Impact Assessment Report is under scrutiny.</p>	<p>Date : 25/12/2023 Reply : 1. We are in process to getting Authority letter. 2. Project is under construction phase 3. Source of water is supply water for construction. Related document are submitted in the any 'other column one' 4. We are in process to getting the letter of supply water by GMDA. 5. As per observation we have revised the following column 6. We are in process to getting latest certificate form water supplying agencies. 7. we revised the area detain in RWH proposal 8. One pump is proposed in 7.5 HP capacity. 9. Yes it has tertiary level treatment including filterations and disinfection. 10. We are discharging all the dewatering water after the permission of Gurugram Metropolitan Development Authority (GMDA). The permission letter of the same is attached in "any other column 2" - Download</p>
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Upper

Ms Ramprastha Promoters and Developers Pvt Ltd Group Housing Project Primera

Sr No.	Application No.	Status	Stage	Application Type	Action Date	Action By	Remarks
1.	HWRA/INF/N/20 23/620	Returned with Observation by Competent Authority	Authority Decision	Infrastructure New	02/05/2025 11:29:41 PM	authority.h wra@gmail. com	Applicant to submit permission from GMDA for disposal of dewatered water in the drain.
2.	HWRA/INF/N/20 23/620	Recommended for Approval to Authority by TCC	Technical Committee	Infrastructure New	01/05/2025 10:32:37 AM	tchhwa@g mail.com	Water pumped out upon dewatering is stated to be disposed off into Nala under the control of GMDA. Permission thereof has been applied, but yet to be received.
3.	HWRA/INF/N/20 23/620	Recommended for Approval to TCC by CTO	Application Forwarding to High Authority	Infrastructure New	30/04/2025 06:16:58 PM	cenghwa@ gmail.com	Water pumped out upon dewatering is stated to be disposed off into Nala under the control of GMDA. Permission thereof has been applied, but yet to be received.



4.	HWRA/INF/N/20 23/620	Signed application uploaded by applicant	Chairman Decision	Infrastructure New	30/04/2025 05:23:29 PM	randhir.sing h@rampras tha.com	
5.	HWRA/INF/N/20 23/620	Mark to applicant to upload signed application	CTO Verification	Infrastructure New	30/04/2025 04:59:23 PM	cenghwra@ gmail.com	
6.	HWRA/INF/N/20 23/620	Reply to Observations Submitted	CTO Verification	Infrastructure New	30/04/2025 04:42:35 PM	randhir.sing h@rampras tha.com	
7.	HWRA/INF/N/20 23/620	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	29/04/2025 03:44:38 PM	cenghwra@ gmail.com	
8.	HWRA/INF/N/20 23/620	Reply to Observations Submitted	CTO Verification	Infrastructure New	28/04/2025 05:58:23 PM	randhir.sing h@rampras tha.com	
9.	HWRA/INF/N/20 23/620	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	28/04/2025 05:01:04 PM	cenghwra@ gmail.com	
10.	HWRA/INF/N/20 23/620	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	28/04/2025 04:50:31 PM	cenghwra@ gmail.com	
11.	HWRA/INF/N/20 23/620	Reply to Observations Submitted	CTO Verification	Infrastructure New	28/04/2025 03:59:02 PM	randhir.sing h@rampras tha.com	
12.	HWRA/INF/N/20 23/620	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	27/04/2025 05:22:33 PM	cenghwra@ gmail.com	
13.	HWRA/INF/N/20 23/620	Reply to Observations Submitted	CTO Verification	Infrastructure New	25/04/2025 07:36:16 PM	randhir.sing h@rampras tha.com	



14.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	19/04/2025 06:22:12 AM	CTO - E	
15.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	19/04/2025 06:22:12 AM	CTO - E	
16.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	03/04/2025 06:31:48 AM	CTO - E	
17.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	03/04/2025 06:31:48 AM	CTO - E	
18.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	18/03/2025 08:36:01 AM	CTO - E	
19.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	18/03/2025 08:36:01 AM	CTO - E	
20.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	02/03/2025 08:23:54 AM	CTO - E	
21.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	02/03/2025 08:23:54 AM	CTO - E	
22.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	14/02/2025 08:46:25 AM	CTO - E	

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23.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	14/02/2025 08:46:24 AM	CTO - E	
24.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	29/01/2025 07:41:46 AM	CTO - E	
25.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	29/01/2025 07:41:45 AM	CTO - E	
26.	HWRA/INF/N/20 23/620	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	26/01/2025 03:31:25 PM	cenghwra@ gmail.com	
27.	HWRA/INF/N/20 23/620	Reply to Observations Submitted	CTO Verification	Infrastructure New	17/01/2025 05:38:45 PM	randhir.sing h@rampras tha.com	
28.	HWRA/INF/N/20 23/620	Appear before the Authority on 20.01.2025 AT 11.30 AM Email (Appear before the Authority)	Appear before the Authority on 20.01.2025 AT 11.30 AM	Infrastructure New	17/01/2025 04:40:53 PM	CTO - E	
29.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	13/01/2025 10:07:10 AM	CTO - E	
30.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	13/01/2025 10:07:10 AM	CTO - E	
31.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	28/12/2024 07:13:43 AM	CTO - E	



32.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	28/12/2024 07:13:43 AM	CTO - E	
33.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	12/12/2024 08:08:20 AM	CTO - E	
34.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	12/12/2024 08:08:19 AM	CTO - E	
35.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	25/11/2024 06:31:47 AM	CTO - E	
36.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	25/11/2024 06:31:46 AM	CTO - E	
37.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	09/11/2024 08:29:17 AM	CTO - E	
38.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	09/11/2024 08:29:17 AM	CTO - E	
39.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	08/09/2024 06:06:50 AM	CTO - E	
40.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	08/09/2024 06:06:50 AM	CTO - E	

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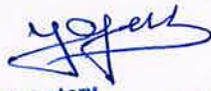
41.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	19/07/2024 06:07:41 AM	CTO - E	
42.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	19/07/2024 06:07:41 AM	CTO - E	
43.	HWRA/INF/N/20 23/620	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	18/07/2024 10:58:11 AM	cenghwra@ gmail.com	
44.	HWRA/INF/N/20 23/620	Reply to Observations Submitted	CTO Verification	Infrastructure New	09/07/2024 05:18:10 PM	randhir.sing h@rampras tha.com	
45.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	02/07/2024 06:08:39 AM	CTO - E	
46.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	02/07/2024 06:08:39 AM	CTO - E	
47.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	16/06/2024 06:08:57 AM	CTO - E	
48.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	16/06/2024 06:08:57 AM	CTO - E	
49.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	31/05/2024 06:08:15 AM	CTO - E	



50.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	31/05/2024 06:08:14 AM	CTO - E	
51.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	15/05/2024 06:07:03 AM	CTO - E	
52.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	15/05/2024 06:07:02 AM	CTO - E	
53.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	29/04/2024 06:06:35 AM	CTO - E	
54.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	29/04/2024 06:06:35 AM	CTO - E	
55.	HWRA/INF/N/20 23/620	Reminder SMS (Observation raised by CTO to applicant)	Reminder	Infrastructure New	12/04/2024 06:06:04 AM	CTO - E	
56.	HWRA/INF/N/20 23/620	Reminder Email (Observation raised by CTO to applicant)	Reminder	Infrastructure New	12/04/2024 06:06:04 AM	CTO - E	
57.	HWRA/INF/N/20 23/620	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	04/04/2024 04:49:43 PM	cenghwra@ gmail.com	
58.	HWRA/INF/N/20 23/620	Reply to Observations Submitted	CTO Verification	Infrastructure New	20/03/2024 10:28:17 AM	randhir.sing h@rampras tha.com	

59.	HWRA/INF/N/20 23/620	Observation raised by CTO to applicant	CTO Verification	Infrastructure New	12/03/2024 01:31:59 PM	cenghwra@ gmail.com	
60.	HWRA/INF/N/20 23/620	Reply to Observations Submitted	CTO Verification	Infrastructure New	29/02/2024 10:44:28 AM	randhir.sing h@rampras tha.com	
61.	HWRA/INF/N/20 23/620	Observation raised by Technical Committee	CTO Verification	Infrastructure New	04/01/2024 01:13:24 PM	cenghwra@ gmail.com	
62.	HWRA/INF/N/20 23/620	Reply to Observations Submitted	CTO Verification	Infrastructure New	25/12/2023 02:27:11 PM	randhir.sing h@rampras tha.com	
63.	HWRA/INF/N/20 23/620	Reminder Email (Observations)	Reminder	Infrastructure New	13/12/2023 04:22:46 PM	CTO - E	
64.	HWRA/INF/N/20 23/620	Reminder SMS (Observations)	Reminder	Infrastructure New	13/12/2023 04:22:46 PM	CTO - E	
65.	HWRA/INF/N/20 23/620	Observation raised by Technical Committee	CTO Verification	Infrastructure New	15/11/2023 01:38:35 PM	cenghwra@ gmail.com	
66.	HWRA/INF/N/20 23/620	Application Submitted-Fee Paid	Application Intake	Infrastructure New	07/11/2023 05:43:45 PM	randhir.sing h@rampras tha.com	
67.	HWRA/INF/N/20 23/620	Application Submitted-Fee Not Paid	Application Intake	Infrastructure New	07/11/2023 05:34:55 PM	randhir.sing h@rampras tha.com	
68.	HWRA/INF/N/20 23/620	Application Submitted-Fee Not Paid	Application Intake	Infrastructure New	07/11/2023 05:32:03 PM	randhir.sing h@rampras tha.com	
69.	HWRA/INF/N/20 23/620	Application Submitted-Fee Not Paid	Application Intake	Infrastructure New	07/11/2023 05:30:08 PM	randhir.sing h@rampras tha.com	

70.	HWRA/INF/N/20 23/620	Application Submitted-Fee Not Paid	Application Intake	Infrastructure New	07/11/2023 05:23:20 PM	randhir.sing h@rampras tha.com	
71.	HWRA/INF/N/20 23/620	Draft Saved	Application Intake	Infrastructure New	07/11/2023 05:10:20 PM	randhir.sing h@rampras tha.com	


Under Secretary
Haryana Water Resources Authority,
Panchkula



उपायुक्त कार्यालय, गुरुग्राम
Office of DEPUTY COMMISSIONER, GURUGRAM
 Office: Mini Secretariat, Gurugram- Phone - 0124-2321144 Fax No. 0124-2325500
 E-mail dcgrg@hry.nic.in ctmggrg@hry.nic.in

सेवा में,

The chairman
 HWRA,
 Panchkula.

क्रमांक: 95/एल0बी

दिनांक 30.06.2025

Subject:- O.A No. 444 of 2023 Paryavaran Vikash Sangh Vs state of Haryana. Submission of Action Taken Report on directions to seize Illegal Borewells of the Project Proponents vide Haryana Water resources Authority order dated 28-04-2025.

उपरोक्त विषय पर आपके कार्यालय के अर्धसरकारी पत्र क्रमांक D.O.No. HWRA/2025/CP/PS/1149 दिनांक 18.06.2025 के सन्दर्भ में ।

विषयोक्त मामले में आपके उपरोक्त सन्दर्भित पत्र द्वारा मांगी गई रिपोर्ट बारे कार्यकारी अभियन्ता सिचाई एवं जल संसाधन विभाग गुरुग्राम के कार्यालय के पत्र क्रमांक 1112-14/12W दिनांक 30.06.2025 द्वारा इस कार्यालय में प्राप्त हुई है। जिसकी प्रति अनुलग्नकों सहित आपकी सेवा में सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित है।

सलंगन:- उक्त।


 Under Secretary
 Haryana Water Resources Authority,
 Panchkula


 कृते: उपायुक्त, गुरुग्राम।



सिंचाई एवं जल संसाधन विभाग
हरियाणा

पी.डब्ल्यू. सिंचाई एवं जल संसाधन विभाग, हरियाणा
P.W. IRRIGATION & WATER RESOURCES DEPARTMENT, HARYANA
कार्यालय / Office of the कार्यकारी अभियन्ता, गुरुग्राम जल आपूर्ति मंडल, नहर कालोनी, महरोली रोड, गुरुग्राम
Executive Engineer, Gurugram Water Supply Division, Canal Colony, Mhrauli Road, Gurugram-122001
दूरभाष / Phone No. : 0124-2327801, Email – xen-gwsgrg.irr@gov.in & xengwsgrg@yahoo.in

No. 1112-14/12W

Dated 30/06/2025

To,

The Chairperson,
HWRA,
Panchkula.

Subject: O.A. No. 444 of 2023 Paryavaran Vikash Sangh Vs. State of Haryana-
Submission of Action Taken Report on Directions to Seize illegal
Borewells of the Project Proponents vide Haryana Water Resources
Authority order dated 28-04-2025.

Ref:- Worthy Chairperson D.O. No. HWRA/2025/CP/PS/1149 dated
14.05.2025 and in continuation of T/o letter No. 1066-68/12W
dated 26.06.2025.

In continuation of this office letter No.1066-68/12W dated 26.06.2025 & in compliance with the directions issued and message received from the Haryana Water Resources Authority (HWRA). Sub Divisional Officer, GWS Sub Division No.12, Gurugram vide his letter No. 56/BW Dated: 30.06.2025(copy attached) had intimated that a team from his office visited the premises (Sr. No. 4 & 5 as per HWRA Chairperson D.O. No. HWRA/2025/CP/PS/1149 dated 14.05.2025) again on 30.06.2025. The action taken and detailed observations at each site are detailed below:

1. RAMPRASTHA PROMOTERS AND DEVELOPERS PVT. LTD, Sec 37 D, Gurugram.

The site was again visited on 30.06.2025, the location from expressway side is inaccessible due to water logging, an effort was made again to access site from the back side of the project along the RCC open trough drain. At the location where dewatering was being done as reported earlier, no borewell or sump was found, instead site was filled with earth, as per the site conditions no functional bore well was found as on this day.

2. BPTP Complex

The site was again inspected on 30.06.2025 and no operational borewell was found and earth filling has been done and road has been constructed at site as mentioned in HWRA orders, where an one number borewell was found as already intimated vide T/O letter no 1066-68/12W Dated: 26.06.2025 in reference.

This is submitted for your kind information and necessary action.

DA/Photos of the sites.

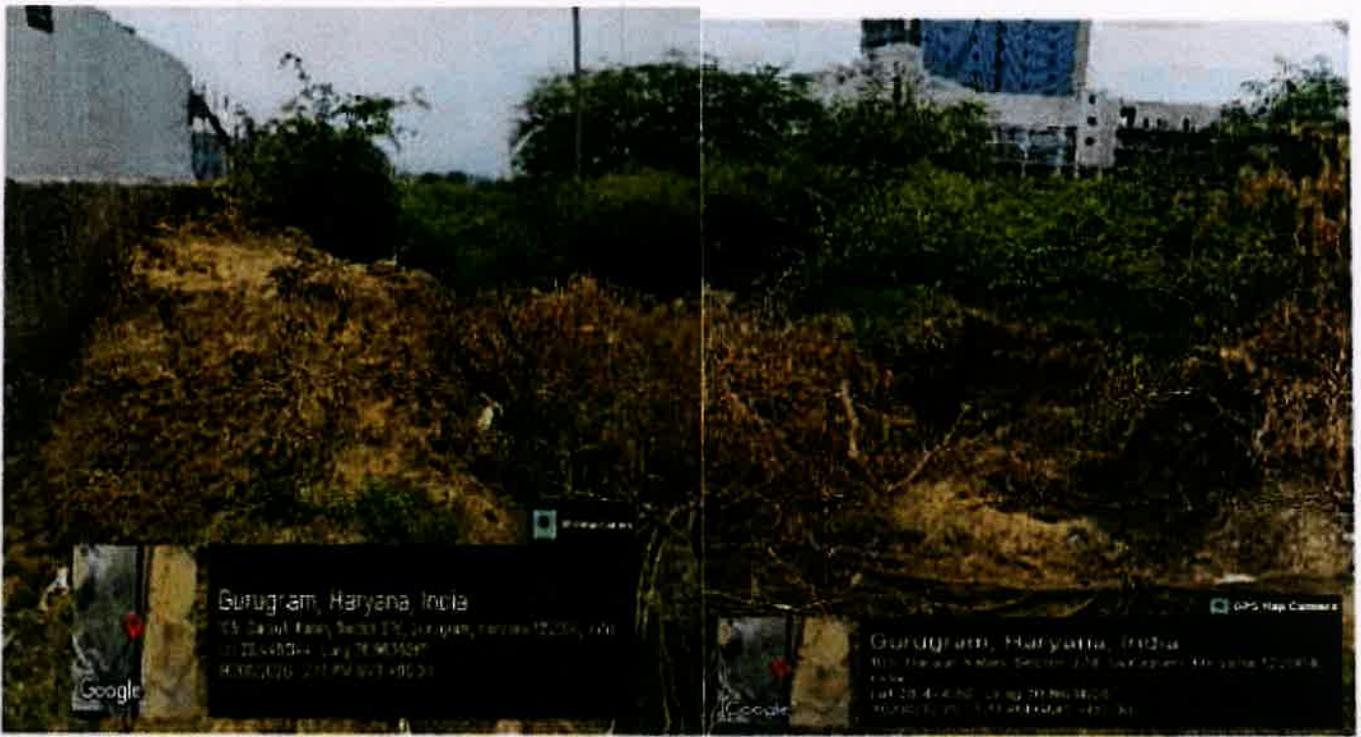
30.06.25
Executive Engineer,
GWS Division,
Gurugram. *[Signature]*

CC:

1. Worthy Deputy Commissioner, Gurugram w.t. his letter No. 82/UB dated 18.06.2025 for information.
2. The Superintending Engineer, Construction Circle, Gurugram w.t. his letter No. 1550/TW dated 23.06.2025 for information for information please.

[Signature]

1. RAMPRASTHA PROMOTERS AND DEVELOPERS PVT. LTD, Sec 37 D, Gurugram



2. BPTP Complex



Handwritten signature or initials in blue ink.

Application for Dewatering Submitted to HWRA

Government of Haryana
Haryana Water Resources Authority
Application for Permission to Extract Ground Water for Infrastructure Use

Application Type - New

Application No: HWRA:INF:N:2025:839 (Application Received Fee Paid)

Date of Licence to develop: 22/08/2014

1 General Information

Attach Certificate/NOC regarding 'non-availability' or 'Partial Water supply' in the prescribed format from PHED/HSVP/HSIIDC/MCs & other local Government water supply agencies in respect of all categories of assessments units Download

(i) Name of Applicant	Rahul Raina
(ii) Designation of Applicant	Authorized Signatory
Authorization Letter in the name of Rahul Raina (applicant):	Download
ID Proof Type	Aadhaar
ID Proof no	XXXXXXXXX0468
ID Proof Document	Download
(iii) Mobile No. of Applicant	9871775050
(iv) Email of Applicant	rahul.raina@bptp.com
(v) Name of the Infrastructure:	Group Housing Colony project by M/s BPTP Limited
Type of Infrastructure:	Group housing
Infrastructure Unit Address:	Group Housing project located at Village Kherki Majra Sector 102 Gurugram Haryana developed by M/s BPTP Limited
Is Commercial	No
Completion Certificate	Download
Date of Completion Certificate	
Occupation Certificate	Download
Date of Occupation Certificate	
Date Of Commencement	
Approval letter / CLU of State Government Agency approving the Infrastructure development to be attached	Download
Latest up-to-date valid Environment Clearance Certificate by SEIAA, if applicable	Download
Whether CTO/CTE by HSPCB is applicable	Yes
If not applicable, give reason	Project has not achieved this phase yet
Latest CTO issued by HSPCB, if applicable	Download
	CTO/CTE Number Issue Date
	105404401 21/05/2025
Validity period of uploaded CTO/CTE	From To

Affidavit furnished by BPTP Project Office

Indian-Non Judicial Stamp Haryana Government		Date : 28/04/2025
Certificate No. G02820250104		Stamp Duty Paid : ₹ 101
GRN No. 131484200		Penalty : ₹ 0
Deponent		
Name : Bptp Limited	Sector/Ward : 76	Landmark : Neeldoor perkhanda
H No/Floor : O/14/3rd	District : Faridabad	State : Haryana
City/Village : Faridabad	Phone : 88*****44	
Purpose : AFFIDAVIT to be submitted at Others		Register Entry No..... Dated.....

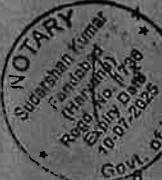
The authenticity of this document can be verified by scanning this QR Code Through email phone or on the website <http://www.registry.haryana.gov.in>

28 APR 2025

AFFIDAVIT

I, Sudhanshu Tripathi, Director and Authorized Signatory of M/s BPTP Ltd. with which M/s Countrywide Promoters Pvt. Ltd., stands merged as per Hon'ble NCLT's order passed in CP (CAA) No. 26/Chd/Hry/2023 dated 20.09.2024, having its registered office at OT-14, 3rd Floor, Next Door, Sector 76, Faridabad-121004 say and submit regarding Residential Plotted Colony project located at village Kherkimaajra and Dhankot, Sector- 102 and 102 A, Gurugram, Haryana as per under :

1. That, license Nos. 58 of 2010, 45 of 2011, 41 of 2021 and 165 of 2024 have been granted by the DTCP for development of Residential Plotted colony Project at Sector -102 and 102A, Village - Kherkimaajra and Dhankot, Gurugram, Haryana.
2. That, there are no existing bore wells on the said project site and for construction of Sewage Treatment Plant (STP) 07 tubewells are proposed for the purpose of dewatering which shall be installed as per approval of HWRA.
3. Earlier, 07 tubewell were installed for purpose of dewatering to construct STP of 1700 KLD in year 2023 post issuance of work order for STP civil work construction to M/s Piyare Lal Hari Singh Builders Pvt. Ltd. vide dated 08.08.2023.
That, further for dewatering purpose, work order issued to M/s Sunita enterprises vide dated 17.08.2023 but dewatering activity post initiation in the month of 1st week of September 2023 got stopped within 25 days in same month due to change in planning.
That, further dewatering work has not been executed and has remained suspended since construction of STP work has been on halt as the location of STP got revised and accordingly work order also got revised to construct STP of 886 KLD from earlier proposed to 1700 KLD and fresh order was issued to M/s LKS Enterprises vide work order dated 17.03.2025 (copies of order is enclosed).
4. It is submitted that Domestic Water demand is already being met with through the GMDA supply of water and permission in this regard has already been issued from the office of Executive Engineer, HUDA Div. No. III Gurgaon vide memo no. 14839-dated 11.10.2012. (Copies of GMDA bills issued for last 4 year enclosed).
5. That, Internal services work of 79 acres stands completed and verified by STP, Gurugram as per report dated 24.08.2017 and DTCP has granted part completion certificate for 68.50 Acres on 03.10.2017.
6. It is submitted that since Groundwater is very high and at only 2.65 meter below ground level, therefore practice of Rainwater harvesting adoption has not been advised by CGWA and approval issued in this regard from CGWA. (Copy enclosed.)



Sudhanshu Kumar
DEPONENT

VERIFICATION

Verified at Faridabad on 28/04/2024 that the contents of the above affidavit are true and correct to the best of my knowledge which is based on records maintained by the Company and nothing material has been concealed.

WITNESSES:
DIRECTOR AND AUTHORIZED SIGNATORY
M/S BPTP LTD. SOHNA SECTOR THRU
MERCOSION BLDG. PRESTIGE

AT 58, ...

Sudhanshu Kumar
DEPONENT

... (Haryana)

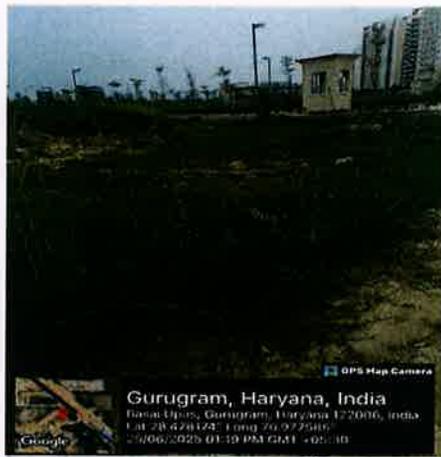
28 APR 2025

Sudhanshu Kumar

3.RAMPRASTHA PROMOTERS AND DEVELOPERS PVT. LTD, Sec 37 D, Gurugram



4.BPTP Complex

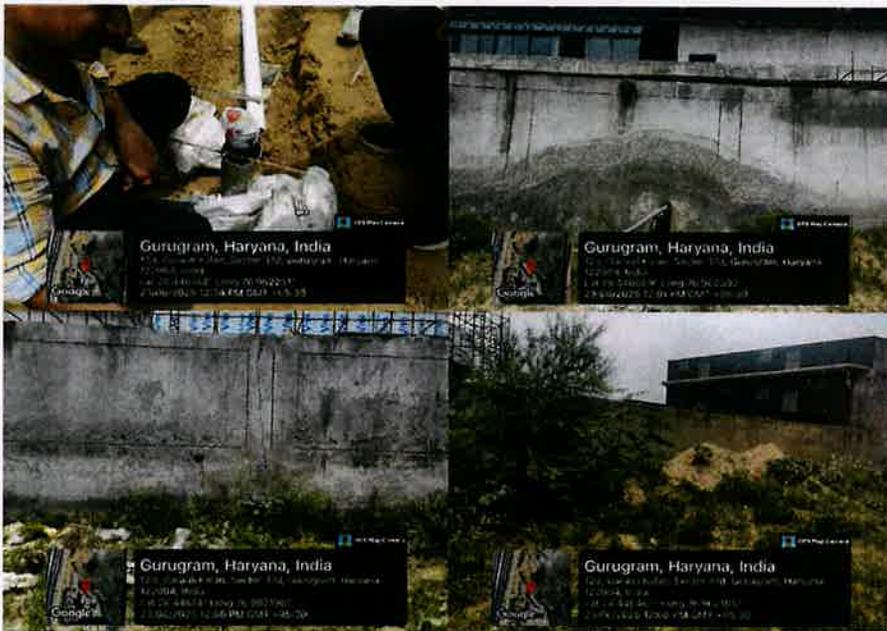


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1-NEOCENTRA, Sec 103, Gurugram Near Dharampur village Haryana



2- VS REALPROJECTS PVT. LTD. SELFIE (AMB Square), Sec 37 D, Gurugram



Yopell

No. S3 / BWDated 25/6/25

To,

The Executive Engineer,
GWS Division,
Gurugram.

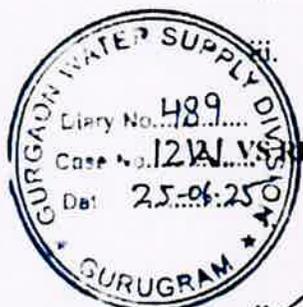
Subject: O.A. No. 444 of 2023 Paryavaran Vikash Singh Vs. State of Haryana-
Submission of Action Taken Report on Directions to Seize Illegal Borewells of
the Project Proponents vide Haryana Water Resources Authority order dated
28-04-2025

Reference: Your office letter no- 1026-28/12W Dated-20/06/25

In reference to the above cited subject and in compliance with the directions issued by the Haryana Water Resources Authority (HWRA), it is informed that a team from this office visited the premises mentioned at Sr. No. 2 to 5 in the HWRA order. The action taken and detailed observations at each site are detailed below:

1. NEOCENTRA, Sec 103, Gurugram Near Dharampur village Haryana

- i. Two tubewells were found on site as mentioned in the order.
- ii. One tube well was already in a dismantled condition (i.e. no submersible or pumping arrangements were in place).
- iii. The second tube well/bore well was sealed on site by the inspection team (photograph attached).



REALPROJECTS PVT. LTD. SELFIE (AMB Square), Sec 37 D, Gurugram

Two borewells located along the boundary wall, outside the premises were not found, as intimated at site by Sh. Manohar Singh Negi, that these had already been dismantled/closed.

D.Y.S.

DAO

- ii. Two borewells were located within the premises as mentioned in the order.
- iii. One was found buried under the road as earth filling has been done at site.
- iv. The second borewell inside boundary wall was sealed by the inspection team.
- v. One sump well was present in the 3rd level basement. It was intimated at site by Sh. Manohar Singh Negi that this sump well is for internal drainage purpose and is used to drain out excess rain water that reaches the structure and is used only for collection and pumping out of excess water to safeguard structure and maintain cleanliness. The size of sump well was about 5 feet * 5 feet * 5 feet and there was no permanent cover on the sump well, so effectively sealing of same could not be carried out. Though as on this day, water that collects in the sump well is pumped into an open land on the left side of the premises.
- vi. The pipe pumping out the water was got dismantled by the staff of concerned company.
- vii. The management personal available at site assured that the rainwater harvesting structures will be completed within two weeks, after which water from the sump well will be discharged into the groundwater recharge system.

4/25.06.25
XEN

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**3. RAMPRASTHA PROMOTERS AND DEVELOPERS PVT. LTD, Sec 37 D,
Gurugram**

- i. Sincere efforts were made to seal borewell, but due to water logging and standing water in the area, same could not be carried out.

4. BPTP Complex

- i. The staff of BPTP confirmed that all borewells mentioned in the order had already been dismantled/closed as they were installed for the purpose of dewatering at the time of construction of STP. Due to change in plan, construction of STP was cancelled and hence borewell were never used.
- ii. Moreover, the current condition of the site has changed, it has now been developed into a colony with earth filling carried out across the site and CC roads have been constructed.
- iii. The site level has been raised by earth filling, and no borewell was visible.
- iv. The photocopy of affidavit as submitted with HWRA regarding closure of seven number borewells by BPTP authorities was handed over to the team (photocopy attached).
- v. At site another new borewell was traced, the staff at site intimated that permission have been applied for the same, however they could not produce any permission accorded by the HWRA for the operation of same.

This is submitted for your kind information and necessary action.

DA.

- 1) Photos of all the sites and borewell sealed as mentioned above.
- 2) Affidavit from BPTP Complex
- 3) Application for Dewatering submitted to HWRA from BPTP




Sub Divisional Officer
G.W.S. Sub Division No. 12
Gurgaon



सिंचाई एवं जल संसाधन विभाग
हरियाणा

पी. डब्ल्यू. सिंचाई एवं जल संसाधन विभाग, हरियाणा
P.W. IRRIGATION & WATER RESOURCES DEPARTMENT, HARYANA
कार्यालय / Office of the कार्यकारी अभियन्ता, गुरुग्राम जल आपूर्ति मंडल, नहर कालोनी, महरोली रोड, गुरुग्राम
Executive Engineer, Gurugram Water Supply Division, Canal Colony, Mhraul Road, Gurugram-122001
दूरभाष / Phone No. : 0124-2327801, Email - xen-gwsgrg.rrr@gov.in & xengwsgrg@yahoo.in

No. 1066-68/12W

Dated 26/06/2025

To,

The Chairperson,
HWRA,
Panchkula.

Subject: O.A. No. 444 of 2023 Paryavaran Vikash Sangh Vs. State of Haryana- Submission of Action Taken Report on Directions to Seize illegal Borewells of the Project Proponents vide Haryana Water Resources Authority order dated 28-04-2025.

Ref:- Worthy Chairperson D.O. No. HWRA/2025/CP/PS/1149 dated 14.05.2025.

In context of subject matter and letter in reference, the matter was forwarded to Sub Divisional Officer, Sub Division No. 12, of GWS Division, Gurugram, to take further necessary action and Sub Divisional Officer, Sub Division No.12, Gurugram vide his office letter no. 53/BW dated 25.06.2025 (photo copy attached) has intimated that a team from his office visited the premises mentioned at Sr. No. 2 to 5 in the HWRA order. The action taken and detailed observations at each site are detailed below:

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V. S. O. S.
Executive Engineer,
GIS Division
Gurugram

CC:

- 1) Worthy Deputy Commissioner, Gurugram w.r.t. his letter No. 82/LB dated 18.06.2025 for information.
- 2) The Superintending Engineer, Construction Circle, Gurugram w.r.t. his letter No. 1550/7W dated 23.06.2025 for information for information please.


Under Secretary
Haryana Water Resources Authority,
Panchkula